Vol. 269
No. 9

Thursday,
11 December, 2025
20 Agrahayana, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Reference by the Chair (page 1)

Papers Laid on the Table (pages 1 - 14)

Reports of the Department-Related Parliamentary Standing Committee on Health and Family Welfare-*presented* (pages 14 - 15)

Reports of the Committee on Public Undertakings-*Laid on the Table* (pages 15 - 16)

Statement by Ministers-

Status of implementation of the Recommendations/Observations contained in the Three Hundred Ninety-eighth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change-*Laid on the Table* (pages 16 - 17)

Status of implementation of the Recommendations/Observations contained in the Eighth and Tenth Reports of the Department-related Parliamentary Standing Committee on Communications and Information Technology-*Laid on the Table* (pages 17 - 18)

Matters raised with Permission-

Concern over production decline, pending mine clearances and financial stress faced by the Singareni Collieries Company Limited (SCCL)(pages 18 - 19)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Need for development of tribal and nature-based tourism in Koraput, Mayurbhanj and Simlipal regions in Odisha (pages 20 - 21)

Demand for regulatory safeguards to prevent overcharging by private hospitals (pages 21 - 22)

Concern over plight of migrant labour in urban areas (pages 22 - 24)

Demand for High-Level Inquiry into alleged brutal lathi-charge on peaceful and unarmed tribal villagers in Chaibasa, Jharkhand (pages 24 - 25)

Demand to regulate the credit scoring companies and agencies (pages 26 - 27)

Need for strengthening Detailed Project Report (DPR) quality and on-site oversight in National Highway Projects of Himachal Pradesh (pages 27 - 28)

Need for upgradation and enhanced connectivity of Bari Sadri—Udaipur Railway Line (page 28)

Demand for instituting a National Social Innovation Awards Programme to recognise and promote community-centred innovations (pages 29 - 30)

Concern over the growing menace of counterfeit medicines and need for pre-market quality checks (pages 30 - 32)

Concern over agrarian distress in several regions (pages 32 - 34)

Need for comprehensive development of Pilgrimage Tourism, Environment and Infrastructure in the Braj Region (pages 34 - 35)

Concern over the severe increase in pollution levels in Visakhapatnam, Andhra Pradesh (pages 35 - 37)

Demand to shift Winter and Budget Sessions out of Delhi due to severe air pollution (pages 37 - 38)

Demand for immediate repair and upgradation of the Goa-Belagavi National Highway, including Anmod and Chorla Ghat Sections (page 38)

Demand for recognition of Kurmali and Rajbanshi -Kamtapuri language in Eighth Schedule to the Constitution (pages 39 - 40)

Website : http://rajyasabha.nic.in
http://sansad.in.rs
E-mail: rsedit-e@sansad.nic.in

Contents Page

Need for interim repairs and safety improvements on Kadapa-Renigunta section of NH-716 until completion of the new Greenfield highway project (pages 40 - 41)

Concern over the rising piracy threat to the Indian Film Industry (pages 41 - 42)

Demand for ban on illegally running night clubs and hookah bars (page 42)

Oral Answers to Questions (pages 42 - 87)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Discussion on 150th Anniversary of National Song 'Vande Mataram'- *Concluded* (pages 87 - 101)

Observations by the Chair (pages 101 -102)

Discussion on Election Reforms - *Not concluded* (pages 102 - 136 and pages 137 - 143)

Message from Lok Sabha- *Repoted* (pages 136 - 137)

Contents Page

RAJYA SABHA

Thursday, the 11th December, 2025/20 Agrahayana, 1947 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

REFERENCE BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I am pleased to share a moment of immense pride for our nation. Our festival of lights, Deepavali, has been inscribed on UNESCO's Representative List of the Intangible Cultural Heritage of Humanity. This prestigious recognition, announced on the 10th of December, 2025, has sparked joy and celebration across our country and among Indians worldwide.Deepavali is not merely a festival; it is a civilisational message. It symbolizes the triumph of light over darkness, knowledge over ignorance, hope over despair and *dharm* over *adharm*. Its universal philosophy cuts across faiths, regions, and generations, embodying the very spirit of India, i.e. inclusive, radiant, and resilient.

As you may be aware, Deepavali is the 16th element of Bharat to be inscribed on the UNESCO List of the Intangible Cultural Heritage of Humanity, thereby enriching it with the glow of India's civilizational legacy.

On my own behalf and on behalf of this august House, I extend heartiest felicitations to all Indians, to our cultural practitioners, and to every individual and institution that contributed to securing this global recognition. May this achievement inspire us to preserve, promote, and proudly celebrate our rich heritage and traditions with renewed commitment and reverence.

MR. CHAIRMAN: Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

I. **Heritage Bye-laws of the Ministry of Culture**

II. **Reports and Accounts** (2021-22, 2022-23 **and** 2024-25) **of the Kalakshetra Foundation, Chennai; NEZCC Dimapur, Nagaland; EZCC, Chennai and related papers**

Contents Page

THE MINISTER OF CULTURE (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I lay on the Table:—

I. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 for:-

(1) Jhansi Fort, Tehsil and District - Jhansi, Uttar Pradesh.

[Placed in Library. *See* No. L.T. 5261/18/25]

(2) Jahaz Mahal in Mehrauli, Delhi.

[Placed in Library. *See* No. L.T. 5263/18/25]

(3) Lohangi Hill Capital, Vidisha, Madhya Pradesh.

[Placed in Library. *See* No. L.T5270/18/25]

(4) Burial Cave of Kattakampal, District Thrissur, Kerala.

[Placed in Library. *See* No. L.T. 5268/18/25]

(5) Burial Caves of Eyyal, District Thrissur, Kerala.

[Placed in Library. *See* No. L.T. 5269/18/25]

(6) Khamb Baba (Heliodoras Pillar) at Vidisha, District-Vidisha, Madhya Pradesh.

[Placed in Library. *See* No. L.T. 5267/18/25]

(7) Mound at Bithour in the Cawnpour district, Bithoor, District Kanpur Nagar, Uttar Pradesh.

[Placed in Library. *See* No. L.T. 5266/18/25]

(8) Neil's Gate at Residency Road and Victoria Memorial at Begum Hazrat Mahal Park, Lucknow, Uttar Pradesh.

[Placed in Library. *See* No. L.T. 5264/18/25]

(9) A group of ancient temples consisting of main shrine of Shiva and seventeen subsidiary shrines, Baijnath or Vaidyanath, Katyu, Pargana Danpur, Tehsil and district Almora (Presently in Tehsil —Garur, District — Bageshwar), Uttarakhand.

[Placed in Library. *See* No. L.T. 5265/17/25]

Contents Page

(10) Tomb of Sher Shah Plot No. 81 (Surveyed in 1929-30), The tank Plot No. 82 (Surveyed in 1929-30), Its walls Plot Nos. 76, 83 and 85 (Surveyed in 1929-30); The ghat (Plot No. 73) (Surveyed in 1929-30), The flanking Kiosks the northern gateway and causeway (Plot Nos. 79, 78 and 80) Surveyed in 1929-30; The Gateway (Delhi Darwaza) to the West of the tomb of Sher Shah with 23 ft. space all round (Plot No. 404 of village Karpurwa, thana No. 127 cadastral survey in 1911-12), Sasaram thana no. 125, Sasaram, District-Rohtas, Bihar.

[Placed in Library. *See* No. L.T. 5262/18/25]

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Kalakshetra Foundation, Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

[Placed in Library. *See* No. L.T. 5260/18/25]

(ii) (a) Annual Report and Accounts of the North East Zone Cultural Centre (NEZCC), Dimapur, Nagaland, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5941/18/25]

(iii) (a) Annual Report and Accounts of the North East Zone Cultural Centre (NEZCC), Dimapur, Nagaland, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5942/18/25]

(iv) (a) Annual Report and Accounts of the Eastern Zonal Cultural Centre (EZCC), Chennai, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 5943/18/25]

I. **Notifications of the Ministry of Personnel, Public Grievances and Pensions**

II. **Reports and Accounts** (2024-2025) **of CEL, NRDC, BIRAC, TDB and BRIC, New Delhi and related papers**

III. **Reports and Accounts** (2024-2025) **of ACL and NSIL, Bengaluru; IIST, Thiruvananthapuram; PRL, Ahmedabad; NESAC, Shillong, Meghalaya and related papers**

IV. **Reports and Accounts**(2024-2025) **of HRI, Prayagraj, Uttar Pradesh; AEES, Mumbai; SINP, Kolkata; TMC, Mumbai; TIFR, Mumbai and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): Sir, I lay on the Table:—

I. (i) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification No. G.S.R. 604(E)., dated the 4th September, 2025, publishing the Indian Police Service (Appointment by Promotion) Amendment Regulations, 2025, framed sub-rule (1) of rule 9 of the Indian Police Service (Appointment by Promotion) Regulations, 1955.

(ii) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification No. G.S.R. 605(E)., dated the 4th September, 2025, publishing the Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 2025, framed sub-rule (1) of rule 8 of the Indian Administrative Service (Recruitment) Rules, 1954.

[Placed in Library. For (i) and (ii), *see* No.L.T. 5396/18/25]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All-India Services Act, 1951:-

(1) G.S.R. 230(E)., dated the 16th April, 2025, publishing the Indian Police Service (Fixation of cadre Strength) Second Amendment Regulations, 2025, along with delay statement.

(2) G.S.R. 231(E)., dated the 16th April, 2025, publishing the Indian Police Service (Pay) Second Amendment Rules, 2025, along with delay statement.

Contents Page

(3) G.S.R. 244(E)., dated the 21st April, 2025, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2025, along with delay statement.

(4) G.S.R. 245(E)., dated the 21st April, 2025, publishing the Indian Administrative Service (Pay) Fourth Amendment Rules, 2025, along with delay statement.

(5) G.S.R. 327(E)., dated the 21st May, 2025, publishing the Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2025, along with delay statement.

[Placed in Library. For (1) to (5), *see* No.L.T. 5394/18/25]

(6) G.S.R. 328(E)., dated the 21st May, 2025, publishing the Indian Police Service (Pay) Third Amendment Rules, 2025, along with delay statement.

(7) G.S.R. 329(E)., dated the 21st May, 2025, publishing the Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2025, along with delay statement.

(8) G.S.R. 330(E)., dated the 21st May, 2025, publishing the Indian Police Service (Pay) Fourth Amendment Rules, 2025, along with delay statement.

[Placed in Library. For (6) to (8), *see* No.L.T.5395/18/25]

(9) G.S.R. 331(E)., dated the 21st May, 2025, publishing the Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2025, along with delay statement.

[Placed in Library. *See* No. L.T. 5394/18/25]

(10) G.S.R. 332(E)., dated the 21st May, 2025, publishing the Indian Police Service (Pay) Sixth Amendment Rules, 2025, along with delay statement.

(11) G.S.R. 333(E)., dated the 21st May, 2025, publishing the Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2025, along with delay statement.

[Placed in Library. For (10) and (11), *see* No.L.T. 5395/18/25]

(12) G.S.R. 334(E)., dated the 21st May, 2025, publishing the Indian Police Service (Pay) Fifth Amendment Rules, 2025, along with delay statement.

(13) G.S.R. 338(E)., dated the 23rd May, 2025, publishing the Indian Forest

Contents Page

Service (Pay) Amendment Rules, 2025, along with delay statement.

(14) G.S.R. 339(E)., dated the 23rd May, 2025, publishing the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2025, along with delay statement.

[Placed in Library. For (12) to (14), *see* No.L.T. 5394/18/25]

(15) G.S.R. 408(E)., dated the 24th June, 2025, publishing the Indian Forest Service (Pay) Second Amendment Rules, 2025, along with delay statement.

(16) G.S.R. 409(E)., dated the 24th June, 2025, publishing the Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2025, along with delay statement.

(17) G.S.R. 444(E)., dated the 3rd July, 2025, publishing the Indian Administrative Service (Fixation of cadre Strength) Fifth Amendment Regulations, 2025, along with delay statement.

(18) G.S.R. 445(E)., dated the 3rd July, 2025, publishing the Indian Administrative Service (Pay) Sixth Amendment Rules, 2025, along with delay statement.

(19) G.S.R. 459(E)., dated the 10th July, 2025, publishing the Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2025, along with delay statement.

(20) G.S.R. 460(E)., dated the 10th July, 2025, publishing the Indian Administrative Service (Pay) Sixth Amendment Rules, 2025, along with delay statement.

[Placed in Library. For (15) to (20), see No.L.T. 5395/18/25]

(21) G.S.R. 575(E)., dated the 25th August, 2025, publishing the Indian Forest Service (Pay) Third Amendment Rules, 2025.

(22) G.S.R. 576(E)., dated the 25th August, 2025, publishing the Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2025.

Contents Page

(23) G.S.R. 608(E)., dated the 8th September, 2025, publishing the Indian Forest Service (Pay) Fourth Amendment Rules, 2025.

(24) G.S.R. 609(E)., dated the 8th September, 2025, publishing the Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2025.

(25) G.S.R. 635(E)., dated the 15th September, 2025, publishing the Indian Administrative Service (Fixation of cadre Strength) Seventh Amendment Regulations, 2025.

(26) G.S.R. 636(E)., dated the 15th September, 2025, publishing the Indian Administrative Service (Pay) Seventh Amendment Rules, 2025.

(27) G.S.R. 833(E)., dated the 11th November, 2025, publishing the Indian Police Service (Probationers' Final Examination) Amendment Rules, 2025.

[Placed in Library. For (21) to (27), see No.L.T. 5396/18/25]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Fifty-first Annual Report and Accounts of the Central Electronics Limited (CEL), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5944/18/25]

(ii) (a) Seventy-first Annual Report and Accounts of the National Research Development Corporation (NRDC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 5391/18/25]

(iii) (a) Thirteenth Annual Report and Accounts of the Biotechnology Industry Research Assistance Council (BIRAC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of

Contents Page

the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5384/18/25]

(B) A copy each (in English and Hindi) of the following papers, under Section 14 of the Technology Development Board Act, 1995:-

(a) Twenty-ninth Annual Report and Accounts of the Technology Development Board (TDB), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 5383/18/25]

(C) A copy each (in English and Hindi) of the following papers:-

(a) Annual Report of the Biotechnology Research and Innovation Council (BRIC), New Delhi, for the year 2024-25.

(b) Annual Accounts of the Biotechnology Research and Innovation Council (BRIC), New Delhi, for the year 2024-25, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5755/18/25]

III. (A) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Annual Report and Accounts of the Antrix Corporation Limited (ACL), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Report of the above Corporation for the year 2024-25.

[Placed in Library. See No. L.T. 5393/18/25]

(ii) (a) Annual Report and Accounts of the NewSpace India Limited (NSIL), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Report of the above Company for the year 2024-25.

[Placed in Library. See No. L.T. 5392/18/25]

Contents Page

(B) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Indian Institute of Space Science and Technology (IIST), Thiruvananthapuram, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5387/18/25]

(ii) (a) Annual Report and Accounts of the Physical Research Laboratory (PRL), Ahmedabad, Gujarat, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5385/18/25]

(iii) (a) Annual Report and Accounts of the North Eastern Space Applications Centre (NESAC), Shillong, Meghalaya, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5386/18/25]

IV. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Harish-Chandra Research Institute (HRI), Prayagraj, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute

[Placed in Library. See No. L.T. 5388/18/25]

(ii) (a) Annual Report and Accounts of the Atomic Energy Education Society (AEES), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L.T. 5382/18/25]

(iii) (a) Annual Report and Accounts of the Saha Institute of Nuclear Physics (SINP), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5389/18/25]

Contents Page

(iv) (a) Annual Report and Accounts of the Tata Memorial Centre (TMC), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 5769/18/25]

(v) (a) Annual Report and Accounts of the Tata Institute of Fundamental Research (TIFR), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5766/18/25]

Report and Accounts (2024-25) of the Indian Law Institute (ILI), New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(a) Sixty-eighth Annual Report and Accounts of the Indian Law Institute (ILI), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5496/18/25]

Reports and Accounts (2024-25) of MTNL, BSNL and C-DOT New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS(DR. CHANDRA SEKHAR PEMMASANI): Sir, I lay on the Table:—

(A) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Thirty-ninth Annual Report and Accounts of the Mahanagar Telephone Nigam Limited (MTNL), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Review of the above Company, for the year 2024-25.

[Placed in Library. See No. L.T. 5402/18/25]

Contents Page

(ii) (a) Annual Report and Accounts of the Bharat Sanchar Nigam Limited (BSNL), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Review of the above Company, for the year 2024-25.

[Placed in Library. See No. L.T. 5401/18/25]

(B) A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5400/18/25]

Notifications of the Ministry of Labour and Employment

श्रम और रोजगार मंत्रालय में राज्य मंत्री(सुश्री शोभा करांदलाजे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूं:-

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-

(1) G.S.R. 749(E)., dated the 10th October, 2025, publishing the Employees' Provident Funds (Amendment) Scheme, 2025.

(2) G.S.R. 791(E)., dated the 27th October, 2025, publishing the Employees' Pension (Amendment) Scheme, 2025.

(3) G.S.R. 792(E)., dated the 27th October, 2025, publishing the Employees' Deposit Linked Insurance (Second Amendment) Scheme, 2025.

[Placed in Library. For (1) to (3), see No. L.T. 5306/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. S.O. 4920(E)., dated the 29th October, 2025, authorizing that the powers vested in the Central Provident Fund Commissioner under the provisions of Section 14AC shall also be exercisable within each of the regions specified in the

Contents Page

Schedule, mentioned therein, by the respective Regional Provident Fund Commissioners in whose jurisdiction of concerned Zonal Region/District Office, the establishment is covered, issued under the said Section of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(iii) A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. S.O. 4921(E)., dated the 29th October, 2025, authorizing that the officers mentioned in the Schedule to exercise the powers to recover from the employers by way of penalty such damages under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 for the respective areas, mentioned therein, in relation to factories/establishments, issued under Section 14B of the said Act.

[Placed in Library. For (ii) and (iii), see No.L.T.5306/18/25]

(iv) A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. G.S.R. 134(E)., dated the 26th February, 2024, publishing the Employees' State Insurance (Central) Amendment Rules, 2024, under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948, along with delay statement.

[Placed in Library. See No. L.T. 5307/18/25]

(v) A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. N-12011/1/2023-P&D., dated the 6th May, 2025, extending the period of Atal BeemitVyakti Kalyan Yojana from 01.07.2024 to 30.06.2026 with enhanced rate of relief and relaxed eligibility conditions, issued under sub-section (1) of Section 97 of the Employees' State Insurance Act, 1948, along with delay statement.

[Placed in Library. See No. L.T. 5308/18/25]

I. **Notifications of the Ministry of Environment, Forest and Climate Change**

II. **Report and Accounts of IPIRTI, Bengaluru from April to November, 2022; and Report and Accounts (2023-2024) of ICFRE, Dehradun, Uttarakhand and related papers**

III. **Notification of the Ministry External Affairs**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of Shri Kirtivardhan Singh, I lay on the Table:—

Contents Page

I. (i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 593(E)., dated the 31st August, 2025, publishing the Van (Sanrakshan Evam Samvardhan) Amendment Rules, 2025, under sub-section (2) of Section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

(ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 612(E)., dated the 10th September, 2025, publishing the Environment (Protection) Seventh Amendment Rules, 2025,under Section 26 of the Environment (Protection) Act, 1986.

[Placed in Library. For (i) and (ii), see No. L.T. 5309/18/25]

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Indian Plywood Industries Research and Training Institute (IPIRTI), Bengaluru, Karnataka, from April to November, 2022, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5616/18/25]

(ii) (a) Annual Report and Accounts of the Indian Council of Forestry Research and Education (ICFRE), Dehradun, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5945/18/25]

III. A copy (in English and Hindi) of the Ministry of External Affairs Notification No. G.S.R. 156(E)., dated the 28th February, 2025, publishing the Passports (Amendment) Rules, 2025, under sub-section (3) of Section 24 of the Passports Act, 1967, along with delay statement.

[Placed in Library. See No. L.T. 5507/18/25]

Contents Page

Reports and Accounts (2024-25) **of ICCR and SAU New Delhi and related papers**

विदेश मंत्रालय में राज्य मंत्री (श्री पबित्र मार्गेरिटा): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं:-

(i) (a) Annual Report of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2024-25.

(b) Annual Accounts of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 5537/18/25]

(ii) (a) Annual Accounts of the South Asian University (SAU), New Delhi, for the year 2024, and the Audit Report thereon.

(b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 5538/18/25]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

प्रो. राम गोपाल यादव (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) प्रस्तुत करता हूं:-

166th Report on Action Taken by Government on the Recommendations/ Observations contained in the 111th Report on "Functioning of New AIIMS (Phase-I) under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY)" pertaining to Ministry of Health and Family Welfare;

167th Report on Action Taken by Government on the Recommendations/ Observations contained in the 157th Report on "Quality of Medical Education in India" pertaining to Ministry of Health and Family Welfare;

168th Report on Action Taken by Government on the Recommendations/ Observations contained in the 165th Report on Demands for Grants 2025-

Contents Page

26 (Demand No. 4) pertaining to Ministry of Ayush;

169th Report on Action Taken by Government on the Recommendations/ Observations contained in the 164th Report on Demands for Grants 2025-26 (Demand No. 47) of the Department of Health Research pertaining to the Ministry of Health and Family Welfare; and

170th Report on Action Taken by Government on the Recommendations/ Observations contained in the 163rd Report on Demands for Grants 2025-26 (Demand No. 46) of the Department of Health and Family Welfare pertaining to the Ministry of Health and Family Welfare.

REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI ARUN SINGH (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Undertakings (2025-26) of Eighteenth Lok Sabha:—

(i) Eighteenth Report of the Committee on Sagarmala Finance Corporation Limited (SFCL) pertaining to the Ministry of Ports, Shipping and Waterways;

(ii) Nineteenth Report of the Committee on Rural Electrification Corporation Limited (REC Ltd.) pertaining to the Ministry of Power;

(iii) Twentieth Report of the Committee on Nuclear Power Corporation of India Limited (NPCIL) pertaining to the Department of Atomic Energy;

(iv) Twenty-first Report of the Committee on Review of Performance of Petroleum and Natural Gas Sector CPSUs pertaining to the Ministry of Petroleum and Natural Gas;

(v) Twenty-second Report of the Committee on Audit Based examination of Para no. 2.4 of Report No. 14 of 2021 on Loss due to flaring of High-Pressure Gas pertaining to Oil & Natural Gas Corporation (ONCG), Ministry of Petroleum and Natural Gas;

(vi) Twenty-third Report of the Committee on Action Taken by the Government on the observations/recommendations contained in its First Report (Eighteenth Lok Sabha) on Audit based examination of Para No. 6.1 of Report No. 03 of 2021 on "Procurement of hardware/software item to the tune of Rs. 890.34 Crores through strategic alliance" pertaining to National Informatics Centre Services Inc., Ministry of Electronics & Information

Contents Page

Technology;

(vii) Twenty-fourth Report of the Committee on Action Taken by the Government on the observations/recommendations contained in its Third Report (Eighteenth Lok Sabha) on Audit based examination of Para No. 2.1 of Report No. 14 of 2021 on "Undue Enrichment through Recovery of Turnover Tax from Consumer" pertaining to Indian Oil Corporation Limited (IOCL) Ministry of Petroleum and Natural Gas;

(viii) Twenty-fifth Report of the Committee on Action Taken by the Government on the observations/recommendations contained in its Ninth Report (Eighteenth Lok Sabha) on Industrial Finance Corporation of India Limited (IFCIL) pertaining to the Ministry of Finance (Department of Financial Services);

(ix) Twenty-sixth Report of the Committee on Action Taken by the Government on the observations/recommendations contained in its Tenth Report (Eighteenth Lok Sabha) on Audit based examination of Chapter-II of Report No. 18 of 2023 on "Design and Development (D&D) in Hindustan Aeronautics Limited (HAL)" relating to the Ministry of Defence (Department of Defence Production);

(x) Twenty-seventh Report of the Committee on Action Taken by the Government on the observations/recommendations contained in its Eleventh Report (Eighteenth Lok Sabha) on 'Reviewing timely submission of Action Taken Notes (ATNs) on C&AG Paras/Reports (Commercial) by the Ministries/Departments' pertaining to the Ministry of Finance (Department of Public Enterprises); and

(xi) Twenty-eighth Report of the Committee on Action Taken by the Government on the observations/recommendations contained in its Twelfth Report (Eighteenth Lok Sabha) on IREL (INDIA) Limited pertaining to the Department of Atomic Energy.

STATEMENTS BY MINISTERS

Status of implementation of the Recommendations/Observations contained in the Three Hundred Ninety-eighth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE

Contents Page

MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I lay the statement regarding Status of implementation of the Recommendations/Observations contained in the Three Hundred Ninety-eighth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Action Taken by the Government on the Recommendations/Observations contained in its Three Hundred Ninety-first Report on 'Demand for Grants (2025-26)' of the Department of Space.

[Placed in Library. See No. L.T. 5378/18/25]

Status of implementation of the Recommendations/Observations contained in the Eighth and Tenth Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I lay the following statements regarding:-

(a) Status of implementation of the Recommendations/Observations contained in the Eighth Report (Eighteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Communications and Information Technology on the Demands for Grants (2025-26) pertaining to the Ministry of Communications (Department of Telecommunications).

[Placed in Library. See No. L.T. 5380A/18/25]

(b) Status of implementation of the Recommendations/Observations contained in the Tenth Report (Eighteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Communications and Information Technology on the Demands for Grants (2025-26) pertaining to the Ministry of Communications (Department of Posts).

[Placed in Library. See No. L.T. 5380B/18/25]

MR. CHAIRMAN: Now, Matters raised with permission. ...*(Interruptions)*...

SHRI N.R. ELANGO (Tamil Nadu): Sir, I have a point of order under Rule 258.

MR. CHAIRMAN: What is your point of order?

SHRI N.R. ELANGO: Yesterday, our floor leader, Mr. Tiruchi Siva, asked a supplementary question. Hon. Chairman observed, 'Don't lecture"...

MR. CHAIRMAN: There is no point of order in this. ...*(Interruptions)*...
SHRI N.R. ELANGO: Please, Sir, one minute.

MR. CHAIRMAN: No point of order. ...*(Interruptions)*...There is no point of order.
Now, Shri Ravi Chandra Vaddiraju. ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

Concern over production decline, pending mine clearances and financial stress faced by the Singareni Collieries Company Limited (SCCL)

SHRI RAVI CHANDRA VADDIRAJU (Telangana): Mr. Chairman, Sir, I rise today to bring to the attention of this House several urgent issues affecting Singareni Collieries Co. Ltd., (SCCL), a company which is not only important for India's coal production, but also remain a source of livelihood for lakhs of families in Telangana's coal belt. ...*(Interruptions)*... Sir, in the last few months, SCCL's coal production and coal dispatches have dropped sharply mainly because of heavy monsoon rains and flooding. This decline is now affecting power supply commitments, planning for the coming months and SCCL's target of 72 million tons for 2025-26. ...*(Interruptions)*...

MR. CHAIRMAN: You please sit down.

SHRI RAVI CHANDRA VADDIRAJU: This company needs support and quick decisions to recover from these setbacks. At the same time, key expansion projects such as Kothagudem VK open-cast mine, JK OCP and Gundala projects in Illandu are still waiting for approval from different authorities. ...*(Interruptions)*...

MR. CHAIRMAN: No; nothing will go on record, except the Zero House submission.

Contents Page

SHRI RAVI CHANDRA VADDIRAJU: These delays are crippling SCCL's growth and also affecting coal availability for the Southern region. ...*(Interruptions)*... Sir, as the company expands, safety, efficiency and environmental protection must be top priorities. Workers are demanding better monitoring systems, modern machinery and faster clearance, so that mining is both safe and sustainable. There is also discussion about the SCCL rapid diversification into rare earths, critical minerals, battery storage, pumped hydro, wind energy and geothermal energy. The company needs clear support from the Union Government to move confidently into these new sectors. And, some even speak of an SCCL Videsh model in the future. Sir, workers are also worried about the possible public issue in 2026. Finally, SCCL officers are still not receiving their performance-related PRP on par with Coal India Limited, even though the Government of India holds 49 per cent stake. ...(Interruptions)...

MR. CHAIRMAN: Please go back to your seats.

SHRI RAVI CHANDRA VADDIRAJU: This delay is disappointing and demoralizing for officers who work hard to maintain India's... ...(*Interruptions*)...

MR. CHAIRMAN: Don't disturb the House.

SHRI RAVI CHANDRA VADDIRAJU: Through this House, I request the Union Government to take urgent steps to support Singareni Collieries Company Limited, its production, its workers, its finance and its new diversification plan. This is the situation in Telangana.Thank you, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: The Leader of the House wants to say something.

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): I would request the hon. Member that he should meet the hon. Chairman inside the Chamber and discuss about it. That will be better.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ravi Chandra Vaddiraju: Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shrimati Mahua Maji (Jharkhand), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Jose K. Mani (Kerala), Shri A.A. Rahim (Kerala), Shri P. Wilson (Tamil Nadu), Shri Subhasish Khuntia (Odisha), Shri Prakash Chik Baraik (West Bengal) and Shri Meda Raghunadha Reddy (Andhra Pradesh).

Now, Shrimati Mamata Mohanta.

Contents Page

Need for development of tribal and nature-based tourism in Koraput, Mayurbhanj and Simlipal regions in Odisha

SHRIMATI MAMATA MOHANTA (Odisha): [&] "Mr. Chairman Sir. I express my sincere appreciation and gratitude for the efforts of the Union Government in strengthening the nation's tourism infrastructure, prioritising tribal welfare, and promoting eco-tourism. The initiative to connect Eastern India and tribal-dominated areas with mainstream tourism is particularly remarkable.

In this context, the unique assets of our region—its rich tribal culture, breathtaking natural beauty, sprawling coffee plantations, vibrant folklore, extensive eco-trails, potential for wellness tourism and the renowned Similipal Tiger Reserve—are significant attractions. These elements combine to create immense tourism potential for the Koraput, Mayurbhanj, and Similipal regions.

We must recognise that nature-based experiences, forest safaris, eco-trails, community homestays, local handicrafts, and wellness programs can create holistic livelihoods for our local youth and women. To move in this direction, we require necessary infrastructural development, comprehensive capacity-building training, and a strengthening of the tourism administration.

Therefore, I submit that special plans or policies must be formulated for the overall development of tribal and nature-based tourism in Koraput, Mayurbhanj, and Similipal. Training programs related to skill development, eco-trail management, homestay operations, and handicraft marketing should be expanded for local youth and women. Concurrently, necessary steps should be taken to develop the entire region, including Similipal, as a dedicated wellness and eco-tourism hub. A long-term action plan is also essential to integrate tribal art, cuisine, dance, handicrafts, and folk culture with tourism in an organised manner.

Hon. Chairman Sir, I firmly believe that with the necessary guidance, modern management systems, and with genuine community participation, Koraput, Mayurbhanj, and Similipal can emerge as a national model for sustainable tourism development.

To address a critical conservation need, I humbly request the Government to establish and secure elephant corridors in Odisha, especially, in the areas of Mayurbhanj and Similipal. Human-wildlife conflict and wildfire events have persistently affected both communities and ecology. Local community participation and robust

[&] English translation of the original speech delivered in Odia.

Contents Page

systemic support are indispensable for their proper conservation and for ensuring the safety and prosperity of both our people and our wildlife.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Mamata Mohanta: Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Medha Vishram Kulkarni (Maharashtra), Shrimati Mahua Maji (Jharkhand), Shri Ramji (Uttar Pradesh), Shri Shambhu Sharan Patel (Bihar), Shrimati Sumitra Balmik (Madhya Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Shri Sujeet Kumar (Odisha) and Shri Maharaja Sanajaoba Leishemba (Manipur).

Now, Dr. K. Laxman.

Demand for regulatory safeguards to prevent overcharging by private hospitals

DR. K. LAXMAN (Uttar Pradesh): Thank you, Chairman, Sir, for giving me this opportunity to raise an important issue which is concerning most middle class and below middleclass families across the country, namely, the alarming rise in exploitive practices by certain private corporate hospitals. Reports from patients, the civil society and consumer bodies pointed out disturbing pattern, unnecessary diagnostic tests, unwanted prolonged hospital stays with no clinical justifications, opaque billing practices that inflate treatment costs far beyond reasonable limits.These practices hit hardest on those who approach private corporate hospitals in emergency.The absence of transparent pricing norms and effective regulatory oversight leaves them with little choice but to accept whatever they are charged, pushing many of the families into hardships and into debts also.

Sir, a recent example in Hyderabad reflects the seriousness of the issue. In Hyderabad, the Consumer Commission ordered a private corporate hospital to compensate a patient with Rs. 3 lakhs for overcharging during the Covid-19 period, as reported by 'The New Indian Express'. This is not an isolated case. There are many such cases happening across the country. Similarly, a report by Hans India highlights that many private hospitals today charge Rs.1,500/- to Rs.3,000/- for outpatient consultations, which is not covered under the Government schemes like Ayushman Bharat and all these things. They are being systematically exploited. I urge this Government, in the light of the recent issues which have come to our notice, that we must ensure transparent medical billing, standardization of procedures, protocols and stronger regulatory safeguards that protect patients' rights. The charges displayed in various private corporate hospitals are different from the charges they collect.

Contents Page

As our leader, Prime Minister, Modi*ji*, has put 'Nation First", likewise, hospitals should also display on their boards 'Patients First'. A healthier workforce is necessary if we want to achieve the Prime Minister's Vision of making India a *Vikshit Bharat* by 2047 because health is also an important sector. If we are healthy, society will be healthy and the nation will also be healthy. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. K. Laxman: Shri P. Wilson (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Jose K. Mani (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Dr. Medha Vishram Kulkarni (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Narain Dass Gupta (NCT Delhi), Dr. John Brittas (Kerala), Shri Devendra Pratap Singh (Chhattisgarh), Ms. Kavita Patidar (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Shrimati Mahua Maji (Jharkhand), Shri Ravi Chandra Vaddiraju (Telangana), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Sat Paul Sharma (Jammu & Kashmir), Shri Neeraj Shekhar (Uttar Pradesh), Shri Ghanshyam Tiwari, (Rajasthan), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Ramji (Uttar Pradesh), Shri Rwngwra Narzary (Assam), Shri Shambhu Sharan Patel (Bihar), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Sujeet Kumar (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur) and Prof. Manoj Kumar Jha (Bihar).

Now, Shrimati Sagarika Ghose.

Concern over plight of migrant labour in urban areas

SHRIMATI SAGARIKA GHOSE (West Bengal): Thank you, Mr. Chairman, for giving me the opportunity. Migrant labourers build our urban infrastructure and are indispensable to daily urban functioning. Yet, it is they who suffer the most. When a terrible fire at a Goa night club killed 25 people this week end, many people who died were migrant labourers. When the 2020 Covid lockdown was clamped with a four hour's notice, it was again migrant labaourers who suffered the most as they had to walk thousands of kilometers to their home villages. According to the 2011 Census, one in every three urban residents is a migrant worker. Urban migrant workers live in slum clusters without proper facilities. About 66 per cent households only in some slum clusters have access to toilets. Sixty-five million live in the slums, according to the 2011 Census. In Delhi's Vasant Kunj, in the Jai Hind Bengali Colony, Bangla speaking

Contents Page

migrants are daily threatened with evictions and demolitions. Bangla-speaking migrant workers in Delhi and Gurgaon have found it particularly difficult since the local police brand them as Bangladeshi when they are *bona fide* citizens of this country with all identity papers. ...*(Interruptions)*... Women make up almost half of urban migrants. Behind this statistics lies many harrowing stories. ...*(Interruptions)*...

श्री सामिक भट्टाचार्य: सर, ...(**व्यवधान**)...

SHRIMATI SAGARIKA GHOSE: Five months ago, on June 21st.. ...*(Interruptions)*...

श्री सभापति: आप बैठिए प्लीज़।

SHRIMATI SAGARIKA GHOSE: Sonali Khatun, a 26 year old heavily pregnant migrant worker in Delhi, was picked up along with her family by the Delhi Police ...*(Interruptions)*...

श्री सभापति : आप बैठिए प्लीज़।

SHRIMATI SAGARIKA GHOSE: She was deported to Bangladesh with her family including her eight year old son. ...*(Interruptions)*... Another Bangla speaking migrant worker in Delhi, 32 year old single mother, Sweety Bibi, and her family were also picked up by the Delhi Police and sent to Bangladesh. ...*(Interruptions)*...

श्री सभापति : आप बैठिए प्लीज़। If anything objectionable, we will look into it.

SHRIMATI SAGARIKA GHOSE: It required the intervention of the hon. Supreme Court and before that, the Kolkata High Court, the relentless efforts of the Bengal Government and the relentless efforts of my Rajya Sabha colleague here, Shri Samirul Islam, that Sonali Khatun and her eight year old son could finally return to India and go home to her family at Birbhum in Bengal. The Kolkata High Court commented on the deportation of these migrant workers by saying, 'What is the hot haste of the Delhi Police and the Union Government in their proceedings against Sonali, deporting her without a fair hearing or adequate inquiry?" ...*(Interruptions)*... An MHA memo of May 2025 says this kind of immediate deportation is only allowed in emergent circumstances and only after proper inquiry, which the Court said was conspicuously absent...

Contents Page

MS. DOLA SEN (West Bengal): Sir, she needs your protection.

SHRIMATI SAGARIKA GHOSE: Why this desire to deport Sonali Khatun and Sweety Bibi without due process? ...*(Interruptions)*... Is it simply because of a political motive to call Bangla-speaking people infiltrators and *ghuspaithiyas*? ...*(Interruptions)*... Is there a political motive in the manner, the hot haste with which these migrant workers have been pushed into Bangladesh....*(Interruptions)*... into Bangladesh.

MR. CHAIRMAN: Time is over.The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sagarika Ghose: Shri Haris Beeran (Kerala), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Saket Gokhale (West Bengal), Shrimati Rajathi (Tamil Nadu), Dr. John Brittas (Kerala), Shri Imran Pratapgarhi (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shrimati Mahua Maji (Jharkhand), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimat i Mausam B Noor (West Bengal), Shri Ritabrata Banerjee (West Bengal), Shri Jose K. Mani (Kerala), Shri Ramji (Uttar Pradesh), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Prakash Chik Baraik (West Bengal), Prof. Manoj Kumar Jha (Bihar), Shri Mohammed Nadimul Haque (West Bengal), Ms. Sushmita Dev (West Bengal), Shri Samirul Islam (West Bengal), Shri A.A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Gurwinder Singh Oberoi (Jammu & Kashmir) and Ms. Dola Sen (West Bengal).

श्रीमान आदित्य प्रसाद जी। ...(**व्यवधान**)...

Demand for High-Level Inquiry into alleged brutal lathi-charge on peaceful and unarmed tribal villagers in Chaibasa, Jharkhand

श्री आदित्य प्रसाद (झारखंड) : सभापति महोदय, मैं आपका ध्यान झारखंड राज्य के पश्चिमी सिंहभूम के चाईबासा में 27 अक्टूबर, 2025 को हुई एक अत्यंत दुखद और चिंताजनक घटना की ओर आकर्षित करना चाहता हूँ। महोदय, चाईबासा-सिंहपोखड़िया-टाटा बाईपास रोड पर प्रत्येक दिन overloaded गाड़ियाँ चलती हैं। पिछले 2 वर्षों में वहाँ सैकड़ों लोगों की दुर्घटना में मृत्यु हो चुकी है। वह एक आदिवासी बहुल क्षेत्र है। उस क्षेत्र के आदिवासी ग्रामीण भाई, उस क्षेत्र में ही उस राज्य के जो परिवहन मंत्री रहते हैं, उनसे मिलने के लिए अपनी समस्याओं को लेकर सैकड़ों की संख्या में जा रहे थे। झारखंड राज्य में कांग्रेस के समर्थन से सरकार चल रही है। कांग्रेस के समर्थन से जहाँ भी सरकार चलती है, वह आदिवासी, पिछड़े और दलित, सभी समाज के साथ अन्याय और अत्याचार करने का काम करती है। महोदय, पुलिस प्रशासन के लोग, प्रशासनिक पदाधिकारी लोग दिन भर वहाँ वार्ता करने के लिए नहीं गए, लेकिन जैसे ही शाम ढलने लगी, अँधेरा छाने लगा,

Contents Page

वैसे ही पुलिस प्रशासन के लोगों ने वहाँ पर जाकर जनता के बीच में, गरीब आदिवासियों के बीच में लाठी चार्ज करने का काम किया। पानी की बौछारें छोड़ी गईं, बारूद के गोले बरसाए गए। इस प्रकार से अन्याय और अत्याचार करने का काम किया गया है। महोदय, मैं यह कहना चाहता हूँ कि ऐसे निहत्थे आदिवासियों पर इस प्रकार के अन्याय और अत्याचार करने का अधिकार उस राज्य की सरकार को, जो कांग्रेस के समर्थन से चल रही है, किसने दिया है? ये आदिवासियों की बात करते हैं, ये झारखंडियों की बात करते हैं, लेकिन उनके ऊपर पूरे राज्य में अत्याचार और अन्याय करने का काम किया जा रहा है। मैं यह कहना चाहता हूँ कि उस घटना में 75 लोगों पर named FIR की गई है, 10 पुरुषों को जेल भेजा गया है, 7 महिलाओं को जेल भेजा गया है और 500 अज्ञात लोगों पर FIR दर्ज की गई है।

महोदय, सबसे दुख की बात यह है कि उस क्षेत्र से हमारे एक पूर्व मुख्यमंत्री आते हैं, जब वे चाईबासा के डीसी के पास इन सारी समस्याओं को लेकर अपनी बातों को रखने के लिए जाते हैं, तो वह डीसी उस पूर्व मुख्यमंत्री के साथ अभद्र व्यवहार करने का काम करता है, उनसे मुँह लगाने का काम करता है, उनको नीचा दिखाने का काम करता है। उस राज्य में पूर्व मुख्यमंत्री को कैबिनेट मंत्री का दर्जा प्राप्त है। ऐसे गरीब, आदिवासी मुख्यमंत्री के साथ दुर्व्यवहार करने का काम किया गया है।

महोदय, मैं इस सदन के माध्यम से आग्रह करना चाहता हूँ कि उस राज्य में ऐसे भ्रष्ट पदाधिकारियों का मनोबल बढ़ा हुआ है। उस राज्य में जिस प्रकार से गोरखधंधे चल रहे हैं, काले धंधे चल रहे हैं, पदाधिकारी उस राज्य में शासन करने का काम कर रहे हैं। इनमें जो दोषी पुलिस पदाधिकारी हैं, चाहे अन्य पदाधिकारी हैं, एक उच्च स्तरीय कमिटी बना कर जाँच करके उनके ऊपर कानूनी कार्रवाई की जाए, ताकि दूसरे क्षेत्र में इस प्रकार की घटना की पुनरावृत्ति नहीं हो। यही आग्रह करके मैं अपनी वाणी को विराम देता हूँ। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Aditya Prasad: Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Shri Baburam Nishad (Uttar Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Shri Khiru Mahto (Bihar), Shri Brij Lal (Uttar Pradesh), Dr. Bhim Singh (Bihar), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Deepak Prakash (Jharkhand), Dr. Kalpana Saini (Uttarakhand), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Shambhu Sharan Patel (Bihar), Dr. Ajeet Madhavrao Gopchade (Maharashtra), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati S. Phangnon Konyak (Nagaland), Shrimati Sangeeta Yadav (Uttar Pradesh) and Shri Pradip Kumar Varma (Jharkhand).

Dr. Kanimozhi NVN Somu.

Contents Page

Demand to regulate the credit scoring companies and agencies

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Thank you, Mr. Chairman, Sir, for giving me this opportunity. I rise today to draw the attention of this august House to a silent yet widespread form of financial discrimination that is affecting millions of Indians, the unchecked power of credit score agencies and their absolute control over the loan approvals.

Sir, today a single three-digit credit score significantly determines and influences access to credit for a wide section of people in India, including the young entrepreneurs, students and farmers. This number, often called the CIBIL score, has become more powerful than income, intent, or the repayment capacity. Sir, the banks and NBFCs rely on it blindly, and applicants are rejected without explanation, appeal or human assessment.

Sir, what is more important is that no robust Government's oversight exists over how these private credit score companies collect data, calculate scores or correct errors. Even a small reporting mistake can destroy a citizen's financial future. There is no time-bound grievance redressal mechanism and the burden of proof is always placed on the borrower, not on the agency.

Sir, adding to this concern is the mushrooming of the new private companies that claim to 'boost' or 'repair' the credit scores as a business model. They charge vulnerable citizens hefty fees, promising quick fixes, while operating in a regulatory grey zone.In many cases, people are paying money just to correct errors that should never have existed in the first place. Financial inclusion cannot coexist with opaque algorithms and unregulated profiteering.

Therefore, I urge the Government, through this august House, to establish a statutory regulatory for credit bureaus, mandate transparency in score calculation, ensure accountability for errors, regulate credit score improvement businesses and make banks assess borrows holistically and not mechanically. Credit should empower people, not just generate profit. The financial dignity of our citizens must not be outsourced to unmonitored private entities.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Kanimozhi NVN Somu: Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Ritabrata Banerjee (West Bengal), Shri Jose K. Mani (Kerala), Shri A. A. Rahim (Kerala), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Ashok Singh (Madhya Pradesh), Shri Prakash Chik Baraik (West Bengal), Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha), Shri Niranjan Bishi (Odisha), Shri Gurwinder Singh Oberoi (Jammu & Kashmir),

Contents Page

Shri Ravi Chandra Vaddiraju (Telangana), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Imran Pratapgarhi (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra) and Shrimati Mahua Maji (Jharkhand).

Shri Harsh Mahajan.

Need for strengthening Detailed Project Report (DPR) quality and on-site oversight in National Highway Projects of Himachal Pradesh

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, I wish to first thank the hon. Prime Minister, Shri Narendra Modi, and the hon. Minister of Road Transport and Highways, Shri Nitin Gadkari, for the massive support they have given to Himachal Pradesh. Nearly Rs. 30,000 crore has already been invested by the Central Government in our National Highways and the layout is about Rs. 45,000 crore.

Sir, our Himalayan Mountains are extremely fragile. This year's heavy monsoon has caused repeated landslides, road collapses and long closures. Any developmental work, especially, on roads must, therefore, be done with great care to protect the ecology. Mountain roads require expertise. Straight, deep hill-cutting has become common and this unscientific approach has destabilized slopes causing landslides and destroying the terrain permanently. Hon. Gadkariji has pointed out that often the Detailed Project Reports themselves are inadequate. Weak DPRs lead to wrong methods on the ground. Agencies preparing DPRs must be scrutinized and every DPR must be based on proper geotechnical and environmental studies. In this regard, I welcome Gadkariji's directive to NHAI to include soil and slope stabilization, land protection walls and geo-statistics measures in all DPRs.

Sir, on-site supervision by trained NHAI officials is extremely essential to ensure that contractors follow the approved plan and no shortcuts are taken. Many contractors fail to meet targets or deliver the quality required. They are guilty of unscientific hill-cutting and even muck dumping into rivers. Such violations must invite strict action and NHAI officials must ensure that these contractors are constantly monitored and held accountable. I am confident that with these changes and with the continued support of the Central Government, we can build stronger and more sustainable roads that protect our fragile Himalayan ecology while improving connectivity for our people.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Harsh Mahajan: Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson

Contents Page

(Tamil Nadu), Shri A. A. Rahim (Kerala), Shri Sat Paul Sharma (Jammu & Kashmir) and Shrimati Sangeeta Yadav (Uttar Pradesh).

Need for upgradation and enhanced connectivity of Bari Sadri—Udaipur Railway Line

श्री चुन्नीलाल गरासिया (राजस्थान) : आदरणीय सभापति महोदय, मैं बड़ी सादड़ी -उदयपुर रेल मार्ग के सुधार एवं नई कनेक्टिविटी के लिए अनुरोध करने हेतु खड़ा हुआ हूँ।

महोदय, मैं राजस्थान के उदयपुर से आता हूँ, महाराणा प्रताप की धरती से। मैं आपके माध्यम से सरकार को अवगत कराना चाहता हूँ कि राजस्थान का प्रसिद्ध पर्यटन स्थान मेवाड़ है, जिसमें चित्तौड़, उदयपुर, नाथद्वारा, रणकपुर और बांसवाड़ा में प्रतिवर्ष हजारों की संख्या में पर्यटक आते हैं। हाल ही में हमारे देश के प्रधान मंत्री, माननीय नरेन्द्र भाई मोदी जी ने उदयपुर रेलवे के विकास के लिए कई महत्वपूर्ण कदम उठाए हैं। मैं इस संदर्भ में सरकार को अवगत कराना चाहता हूँ कि अगर पिछले वर्ष के आंकड़े देखे जाएँ, तो बड़ी सादड़ी-मावली-उदयपुर रेल मार्ग पर समस्त रेलवे स्टेशंस के यात्रियों की संख्या में अप्रत्याशित वृद्धि हुई है।और समस्त क्षेत्रवासियों को सस्ता और सुलभ रेलवे साधन उपलब्ध हो चुका है। चूँकि भविष्य में अब यह रेलवे लाइन मध्य प्रदेश के नीमच तक जुड़ने वाली है। बड़ी सादड़ी में मावली होकर उदयपुर तक चलने वाली ट्रेन का सफर लगभग 144 किलोमीटर होता है। साथ ही, मावली में पावर चेंज करने में भी समय लगता है, ये सब यथावत चल रहे हैं, पर भविष्य में नीमच से आने वाली ट्रेनों का मावली जाकर खेमली, भीमल होकर देवरी और उदयपुर जाना होगा, जिसमें काफी समय लगेगा। इस समस्या के निदान हेतु, मैं भारत सरकार से माँग करता हूँ कि बड़ी सादड़ी से मावली आ रही ब्रॉड गेज रेलवे लाइन के मध्य भविष्य में भटेवर-खेरोदा ओवरब्रिज से दरोली, डबग होकर देबारी स्टेशन तक मिलान के लिए नई ब्रॉड गेज लाइन का सर्वे कर रेल लाइन बिछाया जाए। इससे यात्रियों को और अधिक लाभ मिल सकेगा, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Chunnilal Garasiya: Shrimati Maya Naroliya (Madhya Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Banshilal Gurjar (Madhya Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Bhim Singh (Bihar), Ms. Kavita Patidar (Madhya Pradesh), Shri Devendra Pratap Singh (Chhattisgarh) and Dr. Kalpana Saini (Uttarakhand).

Shrimati Sudha Murty.

Contents Page

Demand for instituting a National Social Innovation Awards Programme to recognise and promote community-centred innovations

SHRIMATI SUDHA MURTY (Nominated): Sir, thank you for the time you have given me. Innovations have helped a lot to the humankind. It has made our life easy and changed the entire world. When you do a technical innovation, you are respected for your achievements. You get an award and people clap. But, when it comes to other achievements, people do not bother. I stand here on behalf of all those people who have done a fantastic social innovation. Do we ever remember the person who innovated *idli* grinder that made all our life, women particularly, so easy in domestic life? Do we remember the person who took husk away from the rice and made it to boil and make it edible rice, so that we can all enjoy that? We do not. Do we remember the person who made clutches, so that millions of people take that simple innovation and made their life much better? We do not remember social innovators at all. Innovation is a part of making our society better. I want to tell that the person who found out QR code in Japan did not patent his innovation. He said, "No, it should be made free." With QR code, the entire global economy is booming very well. He did it because 'बहुजन हिताय, बहुजन सुखाय'। Social innovators always think of helping people, helping society. I can give endless list of social innovations. The Government of India is very kind and they have many awards instituted in many categories. For example, you have a CSR Award from the Department of Corporate Affairs. You have technology-orientated awards from the Department of Commerce and Industries. When it comes to social innovation, there is no award line. So, I request the Government of India to start a new award line, social innovation award line, so that social innovators can be recognized and respected and we, all of us, get the advantage of that in the society. I worked in social sector in my previous *avatar* for a long time and I instituted this kind of award. I saw many beneficiaries. One such man is Prashant Gade, who made artificial hands and it changed the life of many women who could do their work. There are small things in medical devices that they have made. You can recognise these small inovations. Thank you, very much for giving me time. Jai Hind, Vande Mataram!

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sudha Murty : Dr. Sasmit Patra (Odisha), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Ujjwal Deorao Nikam (Nominated), Dr. Kavita Patidar (Madhya Pradesh), Shri Narain Dass Gupta (NCT Delhi), Shri Sat Paul Sharma (Jammu & Kashmir), Shri Pradip Kumar Varma (Jharkhand), Shri A. A. Rahim

Contents Page

(Kerala), Shri Sant Balbir Singh (Punjab), Shri Mayankkumar Nayak (Gujarat), Dr. Meenakshi Jain (Nominated), Shri Ratanjit Pratap Narain Singh (Uttar Pradesh), Shri Harsh Vardhan Shringla (Nominated), Shri Manan Kumar Mishra (Bihar), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Fauzia Khan (Maharashtra), Shrimati Mahua Maji (Jharkhand), Shri Prakash Chik Baraik (West Bengal), Shri Ravi Chandra Vaddiraju (Telangana), Shri P. Wilson (Tamil Nadu) and Shri Sujeet Kumar (Odisha).

Shrimati Jebi Mather Hisham.

Concern over the growing menace of counterfeit medicines and need for pre-market quality checks

SHRIMATI JEBI MATHER HISHAM (Kerala): Mr. Chairman, Sir, I rise today to bring to the attention of this august House, a very grave and alarming threat to public health in Kerala. Recent raids conducted in Kozhikode, Thrissur and Thiruvananthapuram have revealed a shocking truth. Spurious, substandard poor quality medicines have flooded the pharma market. This is not a small lapse. These raids exposed the utter failure and shameful inefficiency of the State Drugs Control Department. Its negligence has allowed an unregulated network of manufacturers and marketing companies to push substandard medicines from outside Kerala, bypassing essential quality checks. ...(*Interruptions*)...

श्री सभापति : नहीं, नहीं, कृपया आप बैठिए। ...(**व्यवधान**)... कृपया आप बैठिए। ...(**व्यवधान**)...

SHRIMATI JEBI MATHER HISHAM: And, the problem is not limited to Kerala. This is an alarming surge of counterfeit medicines nationwide. ...(*Interruptions*)...

MR. CHAIRMAN: Do not interfere in her speech. Nothing will go on record except the Member's speech.

SHRIMATI JEBI MATHER HISHAM: Beyond counterfeit medicines, the Government sector healthcare system in Kerala has collapsed completely. ...(*Interruptions*)... We all saw how * of Trivandrum Medical College was forced to publicly reveal the pathetic state of affairs. ...(*Interruptions*)...

* *Not recorded.*

Contents Page

SHRI A.A. RAHIM: Sir...(*Interruptions*)...

MR. CHAIRMAN: You must have some tolerance. Please sit down. ...(*Interruptions*)...

SHRIMATI JEBI MATHER HISHAM: Basic surgical tools are unavailable. Surgeries are postponed indefinitely. Operation theatres remain idle due to lack of maintenance and supplies. ...(*Interruptions*)... Doctors' repeated pleas go unheard and patients are compelled to buy surgical items out of their own pocket. This is not an administrative or system error. This is complete misgovernance. ...(*Interruptions*)...

DR. JOHN BRITTAS: Sir,...

MR. CHAIRMAN: Let her complete.

SHRIMATI JEBI MATHER HISHAM: And, the tragic building collapse at Kottayam Medical College, claiming the life of poor Bindu, stands as a painful symbol of the collapse of the healthcare system and sector in Kerala * ...(*Interruptions*)...

MR. CHAIRMAN: Madam, do not take any person's name. That is not allowed. Taking the name of any person, who is not the Member of this House, is not allowed. Please do not do this. It will not be allowed. ...(*Interruptions*)... आप प्लीज़ बैठिए। ...(**व्यवधान**)... I will look into it. If anything is wrong, we will look into it. प्लीज़ बैठिए। ...(**व्यवधान**)...

SHRIMATI JEBI MATHER HISHAM: Chairman, Sir, & "Kerala is going to the polls today. A new political destiny is being written. To oust those who ignored the public and catered to high-profile elites and to put an end to the undignified undercurrent, the people of Kerala are delivering their verdict. This is just a beginning. A major shake-up or significant change is coming. ...*(Interruptions)*...

श्री सभापति : आप प्लीज़ बैठिए। ...(**व्यवधान**)... That has already been taken care of. आप प्लीज़ बैठिए। Let her complete. ...(*Interruptions*)... You should have some tolerance. ...(*Interruptions*)... I will come to the point. You please sit down.

---

* *Not recorded.*

& English translation of the original speech delivered in Malayalam.

Contents Page

SHRIMATI JEBI MATHER HISHAM: Therefore, I strongly urge the Central Government to direct the Central Drugs Standard Control Organisation, under Naddaji, to conduct an urgent and comprehensive audit of the Drugs Control Department of Kerala to restore transparency and ensure the safety and quality of medicines across the State. Kerala goes to polls today and it will be a victory of Congress and it will be a befitting reply to them. ...(*Interruptions*)...

DR. JOHN BRITTAS (Kerala): Sir, I have a point of order. Under Rule 258, no Member can mislead the House. All the spurious medicines were produced elsewhere and brought to Kerala. Because of the efficiency of the Kerala Government, we detected and found these. And, she made some aspersions on our Chief Minister. Please delete these.

MR. CHAIRMAN: There is no point of order in this. Please take your seat. The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Jebi Mather Hisham : Dr. Fauzia Khan (Maharashtra), Shri Prakash Chik Baraik (West Bengal), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Pramod Tiwari (Rajasthan), Shri Neeraj Dangi (Rajasthan), Shri Ashok Singh, (Madhya Pradesh), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Narain Dass Gupta (NCT Delhi), Shri Imran Pratapgarhi (Maharashtra), Shri P. Wilson (Tamil Nadu) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

MR. CHAIRMAN: Now, Dr. Fauzia Khan. ...(*Interruptions*)... Nothing will go on record except Dr. Fauzia Khan's speech.

DR. FAUZIA KHAN: Sir, I am losing my time. ...(*Interruptions*)...

MR. CHAIRMAN: You please start.

Concern over agrarian distress in several regions

डा. फौजिया खान (महाराष्ट्र) : सर, महाराष्ट्र किसानों की आत्महत्या की संख्या में देश में नंबर एक का राज्य है। ...(**व्यवधान**)... राज्य की विधान सभा में सरकार के द्वारा यह कहा गया है कि पिछले ...(**व्यवधान**)...

Contents Page

†**خان فوزیہ ڈاکٹر** (مہاراشٹر): سر، مہاراشٹر کی کسانوں میں خودکشی کی بتیسواں نمبر میں دیش میں سنکھیا کی ہے۔ راجیہ کا ایک نمبر†
کہ ہے گیا کہا یہ دوارہ کے سرکار میں سبھا ودھان کی راجیہ ...(مداخلت)... ...(مداخلت)...پچھلے

MR. CHAIRMAN: Dr. John Brittas, it is not correct. ...(*Interruptions*)... This is not correct

DR. FAUZIA KHAN: Sir, please give me more time.

MR. CHAIRMAN: You please go ahead. I will give you the extra time. ...(*Interruptions*)...

डा. फौजिया खान : सर, महाराष्ट्र किसानों की आत्महत्या की संख्या में देश में नंबर वन का राज्य है। राज्य की विधान सभा में सरकार के द्वारा यह कहा गया कि महाराष्ट्र में पिछले 3 महीनों में ही 767 किसानों ने आत्महत्याएँ की हैं, जो अपने आप में एक रिकॉर्ड है। उनमें से 676 किसानों को सरकारी मदद मिल पाई, 200 को नहीं मिल पाई, क्योंकि वे निकष में नहीं बैठे।

सर, इस साल की अत्यधिक बारिश और व्यापक बाढ़ के बाद महाराष्ट्र में किसानों की स्थिति पर गहरी चिंता है। 31,628 करोड़ रुपये के राहत पैकेज की घोषणा बड़े सेलिब्रेशन के साथ की गई, लेकिन वास्तविकता कुछ और है। पहले तो केंद्रीय कृषि मंत्री, सम्माननीय शिवराज सिंह चौहान जी ने लोक सभा में एक सवाल के जवाब में कहा कि अधिक सहायता के लिए महाराष्ट्र सरकार से कोई प्रस्ताव ही प्राप्त नहीं हुआ। उन्होंने लोक सभा में बताया कि SDRF के किसानों को 4,176 करोड़ दिए गए, जिसमें से 3,180 केंद्र का हिस्सा है।और उन्होंने कहा कि 1,13,455 किसानों के बैंक खातों में ...(**व्यवधान**)... 82 करोड़, 37 लाख, 50 हज़ार रुपये डाल दिए - सर, कहां 31,628 और कहां 80 करोड़ रुपये! इन आंकड़ों के खेल में बेचारा किसान हैरान है। राज्य सरकार के कृषि मंत्री दत्तात्रेय भरनी जी के आकलन के अनुसार 29 जिलों के 191 तालुकों 14.36 लाख हैक्टेयर क्षेत्र बाधित हुआ, परंतु राज्य सरकार ने जो अपनी रिपोर्ट केंद्र को भेजी है, उसमें 1,10,309 हैक्टेयर क्षेत्र बताया है – कहां 14 लाख और कहां एक लाख! यह तफावत किसानों के साथ अन्याय और मज़ाक है। यह एक नियमित मौसमी झटका नहीं है, बल्कि यह एक बहुत बड़ा कृषि नुकसान है जिससे लाखों किसान बाधित हैं। मौजूदा फसल बीमा मापदंडों के तहत अभी यह संख्या बहुत बाकी है। सारे किसानों को मदद मिलनी चाहिए। मेरा सरकार से सवाल है कि किसान कब लाड़ले बनेंगे, क्या किसी चुनाव का इंतिज़ार है?

†**خان فوزیہ ڈاکٹر** : سر، مہاراشٹر کی کسانوں کی خودکشی کی بتیسواں نمبر میں دیش میں کھیلسن کی کا ون نمبر 3 پچھلے میں مہاراشٹر کہ گیا کہا یہ دوارہکے سرکار میں سبھا ودھان کی راجیہ ہے۔ راجیہ

† Transliteration in Urdu script.

Contents Page

سے انمیں ہے۔ ریکارڈ ایک میں آپ اپنے جو ،ہیں کی خودکشیاں نے کسانوں 767 ہی میں مہینوں بیٹھے۔ نہیں میں نکشوے کیونکہ ،پائی مل نہیں کو 200 پائی مل مددسرکاری کو کسانوں 676 اِستھتی کی کسانوں میں مہاراشٹر بعدکے باڑھ وياپک اوربارش اتیدھک کی سال اس ،سر کیا ساتھکے سیلبریشنبڑے اعلان کا پیکیج راحت کے روپے کروڑ 31,628 ہے۔ چنتاگھری پر جی چوہان سنگھشوراج سمانیہ ،منتری کرشی کیندریہ تو پہلے ہے۔ اور کچھ حقیقت لیکن ،گیا سے سرکار مہاراشٹر لیے کے سہایتا ادھک کہ کہا میں جواب کے سوال ایک میں سبھا لوک نے 4,176 کو کسانوں کے SDRF کہ بتایا میں سبھالوک نے انہوں ہوا۔ نہیں پراپت ہی پرستاؤ کوئی ہے۔ھم کا کیندر 3,180سے جسمیں ،گئے ،دیے کروڑ ،لاکھ 37 ،کروڑ 82 ...(مداخلت) ...کھاتوں بینک کے کسانوں 1,13,455 کہ کہا نے انہوں اور میں کھیل کے آنکڑوں ان !روپے کروڑ 80 کہاں اور 31,628 کہاں ،سر - ،دیے ڈال روپے ہزار 50 مطابق کے آکلن کے جی بھرنی دتاتریہ منتری کرشی کے سرکار راجیہ ہے۔ حیران کسان بیچارہ جو نے سرکار راجیہ لیکن ،ہوا متاثر رقبہ ہیکٹیر کھ لا 14.36 تعلقوں 191 کے ضلعوں 29 لاکھ 14 کہاں — ہے بتایا رقبہ ہیکٹیر 1,10,309 میں اس ،ہے بھیجی کو مرکز رپورٹ اپنی موسمی نیمت ایک یہ ہے۔ مذاق اور ناانصافی ساتھ کے کسانوں تفاوت یہ !لاکھ ایک کہاں اور ہیں۔ ہوئے متاثر کسان لاکھوں سے جس ہے قصان کرشی بڑا بہت ایک یہ بلکہ ،ہے نہیں جھٹکا ملنی مدد کو کسانوں سارے ہے۔ باقی بہت سنکھیا یہ ابھی تحت کے اصولوں کے بیمہ فصل موجودہ ہے؟ انتظار کا چناؤ کسی کیا گے بنیں لاڈلے کب کسان کہ ہے سوال سے سرکار میرا چاہیئے۔

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Fauzia Khan : Shrimati Jebi Mather Hisham (Kerala), Shri Pramod Tiwari (Rajasthan), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Shrimati Rajathi (Tamil Nadu), Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Shri Sant Balbir Singh (Punjab), Shri Imran Pratapgarhi (Maharashtra), Shrimati Mahua Maji (Jharkhand), Shri Prakash Chik Baraik (West Bengal), Shri P. Wilson (Tamil Nadu) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

श्रीमान् तेजवीर सिंह।

Need for comprehensive development of Pilgrimage Tourism, Environment, and Infrastructure in the Braj Region

श्री तेजवीर सिंह (उत्तर प्रदेश): माननीय सभापति महोदय, मैं आज सदन का ध्यान ब्रज भूमि की ओर आकर्षित करना चाहता हूं - वह पवित्र धरा, जहां कान्हा की मुस्कान, गोवर्धन का पर्वत, बरसाना की लठमार होली और वृंदावन का माधुर्य करोड़ों भारतीयों की आस्था का आधार हैं। माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में बीते वर्षों में ब्रज क्षेत्र के विकास को नई दिशा मिली है। मथुरा-वृंदावन में सड़कें, प्रकाश व्यवस्था, परिक्रमा मार्ग का विस्तार; बरसाना उत्सवों के दौरान आधुनिक सुरक्षा प्रबंधन; गोवर्धन परिक्रमा मार्ग पर स्वच्छता और सतत् व्यवस्था और

Contents Page

तीर्थयात्रियों के लिए उन्नत सुविधाओं ने इस क्षेत्र को वैश्विक धार्मिक मानचित्र पर और सशक्त स्थान दिया है। इन कार्यों के लिए मैं माननीय प्रधान मंत्री जी और केंद्र सरकार का हृदय से आभार व्यक्त करता हूं। फिर भी, सभापति महोदय, ब्रज क्षेत्र में कुछ तात्कालिक चुनौतियाँ हैं, जिन पर शीघ्र ध्यान देने की आवश्यकता है।

मथुरा-वृंदावन क्षेत्र में यमुना का प्रदूषण तीर्थयात्रियों और स्थानीय लोगों के लिए गंभीर चिंता का विषय है। आवश्यक है कि एसटीपी की क्षमता बढ़ाई जाए, प्रदूषक स्रोतों पर निगरानी कड़ी हो और नदी के किनारे जैव-विविधता संरक्षण को प्रोत्साहित किया जाए।

नवरात्रि, जन्माष्टमी और बरसाना उत्सव के समय श्रद्धालुओं की संख्या कई गुना बढ़ जाती है। इसके लिए स्मार्ट ट्रैफिक मैनेजमेंट, ई-शटल बस सेवा और मल्टी-लेवल पार्किंग अत्यंत आवश्यक है। मान्यवर, स्थानीय युवाओं के रोज़गार हेतु टूर गाइडिंग जैसी सुविधा, हॉस्पिटैलिटी, कारीगरी और सांस्कृतिक कार्यक्रमों में प्रशिक्षण के लिए विशेष पैकेज दिया जाए।

माननीय सभापति महोदय, मेरी विनम्र प्रार्थना है कि मथुरा से वृंदावन तक, वृंदावन से बरसाना तक और बरसाना से गिरिराज गोवर्धन तक मेट्रो रेल सेवा प्रारंभ करने पर गंभीरता से विचार किया जाए। यह न केवल करोड़ों श्रद्धालुओं की यात्रा को सुगम बनाएगा, बल्कि पूरे ब्रज क्षेत्र में यातायात का दबाव कम करेगा, पर्यावरण संरक्षण में मदद करेगा और तीर्थ-पर्यटन को विश्व-स्तरीय पहचान भी प्रदान करेगा। जैसे काशी और अयोध्या ने अभूतपूर्व परिवर्तन देखा, उसी आशा के साथ मैं सरकार से निवेदन करता हूं कि ब्रज क्षेत्र के लिए भी एक विशेष समग्र विकास योजना लाई जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Tejveer Singh : Dr. Kalpana Saini (Uttarakhand), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Devendra Pratap Singh (Chhattisgarh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Rajendra Gehlot (Rajasthan), Shri Surendra Singh Nagar (Uttar Pradesh) and Shrimati Priyanka Chaturvedi (Maharashtra).

Now, Shri Golla Baburao.

Concern over the severe increase in pollution levels in Visakhapatnam, Andhra Pradesh

SHRI GOLLA BABURAO (Andhra Pradesh): Sir,I thank you for giving me the opportunity to raise an important issue of pollution in the city of Visakhapatnam. I am deeply perplexed as to where I should start from. Should I start from being happy that Visakhapatnam is rapidly progressing as economic hub of Andhra Pradesh or should I start from showing concern that Visakhapatnam has featured for six days in the list of top 10 most polluted cities in India!

Contents Page

As per Centre for Research on Energy and Clean Air, a total of 67 cities appeared in the daily top 10 most polluted cities list during September, 2024. Of these, Visakhapatnam appeared, at least, five times in a month and became the most polluted city in Andhra Pradesh. The pollution levels in Visakhapatnam are ten times higher than the WHO's recommended limit! The situation, from September 2024 to November, 2025 has not improved, but worsened. Sir, the reasons are many. Industrial pollution is the primary cause, followed by vehicular emissions, road dust, construction activities, biomass burning, etc. As per the Central Pollution Control Board, Visakhapatnam has been identified as a non-attainment city for failing to meet the national ambient air quality standards. Secondly, the Delhi Government does not allow vehicles which are ten years or fifteen years old. The result is that the vehicle owners are selling these vehicles to people in other States and cities, and I am told that people from Andhra Pradesh are buying many such vehicles, which adds fuel to the fire. ...(Interruptions)...

SHRI MASTHAN RAO YADAV BEEDHA: Sir, he is ...(Interruptions)...

श्री सभापति : प्लीज़, आप बैठ जाइए। प्लीज़, आप बैठ जाइए।

SHRI GOLLA BABURAO: He does not know anything about Vizag. ...*(Interruptions)*... More than 70 per cent of the posts, that is, 204 out of 291, of Andhra Pradesh Pollution Control Board remained vacant. If this is the situation, how does the Pollution Control Board conduct monthly and quarterly sampling exercise of air and water bodies? Sir, the unfortunate part is that the National Green Tribunal has also directed all the States to fill the vacancies by April this year. But, nothing has happened.

Hence, I appeal to the hon. Prime Minister and the hon. Environment Minister to personally intervene and direct the States, first to fill all the vacancies in the AP Pollution Control Board; secondly, take advantage of the Union Government's National Clean Air Programme initiative; thirdly, strict monitoring of air quality in Visakhapatnam be done and, finally, let the Central Pollution Control Board monitor what Andhra Pradesh Pollution Control Board is doing to mitigate the situation. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Golla Baburao : Shri Meda Raghunadha Reddy (Andhra Pradesh), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala),Shrimati Rajathi (Tamil Nadu), Shri Subhasish Khuntia (Odisha), Shri R. Girirajan (Tamil Nadu),

Shri Niranjan Bishi (Odisha),Shri A. A. Rahim (Kerala), Shrimati Mahua Maji (Jharkhand), Shri Subhas Chandra Bose Pilli (Andhra Pradesh) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Shri Manas Ranjan Mangaraj.

Demand to shift Winter and Budget Sessions out of Delhi due to severe air pollution

SHRI MANAS RANJAN MANGARAJ (Odisha): Hon. Chairman, Sir, I rise today with deep anguish. Every winter, Delhi does not face pollution, but it faces a public health disaster. For weeks, Air Quality Index remains above 400 and 500. Sir, this is not bad air; this is toxic air. It is harming our children, our seniors, and every person who walks these streets. Coming from Odisha, a State that fights cyclones, floods and natural calamities with unmatched discipline, I know what a crisis looks like. But what troubles me is this: In Delhi, a manmade disaster returns every year, and we continue to hold our most important Parliamentary Sessions right in the middle of it. Sir, our Members, our officers, drivers, sanitation workers and security personnel breathe this poisonous air every day just to keep this House functioning. We cannot ignore their suffering. We cannot pretend this is normal. That is why, with utmost respect, but with complete firmness, I place one clear appeal before the Government: Shift the Winter Session and the Budget Session out of Delhi until the air becomes safe. India has many capable cities with clean air and strong infrastructure, from Bhubaneswar to Hyderabad, from Gandhinagar to Bengaluru and from Goa to Dehradun. If Odisha can evacuate lakhs of people within hours during a cyclone and save lives with precision, then, surely, the Government of India can relocate two Sessions of Parliament to protect the health of its own Members and staff. Sir, this is not about politics.This is about life and dignity. Parliament must show leadership. Parliament must show that the right to breathe comes before convenience. I urge the Government to act with urgency and begin structured consultation without delay. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Manas Ranjan Mangaraj : Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri A. A. Rahim (Kerala), Shrimati Rajathi (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri Prakash Chik Baraik (West Bengal), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri Subhasish Khuntia (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Golla Baburao (Andhra Pradesh),

Contents Page

Shrimati Priyanka Chaturvedi (Maharashtra), Shri Sant Balbir Singh (Punjab) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Shri Sadanand Mhalu Shet Tanavade.

Demand for immediate repair and upgradation of the Goa-Belagavi National Highway, including Anmod and Chorla Ghat Sections

SHRI SADANAND MHALU SHET TANAVADE (Goa): Sir, I rise to draw the urgent attention of this August House to the difficult condition of the Goa-Belagavi National Highway, one stretch passing through Anmod Ghat and the other through Chorla Ghat. These highways are vital lifelines for both Goa and Karnataka, supporting the movement of passengers, agricultural produce and essential commodities. At present, the condition of several stretches is far from satisfactory. The Ghat sections are narrow, prone to landslides and often blocked during the monsoon. In the recent monsoon, parts of Anmod Ghat collapsed due to heavy rains, cutting off connectivity for hours and sometimes even days. In such situations, there is no alternative route to Belagavi as the entire stretch passes through hilly and forested terrain. This causes great inconvenience to commuters, long traffic blockages, hardship to travellers and heavy economic losses.

Goa has strong links with Belagavi for medical, educational, commercial and family needs. People travel regularly for treatment, studies, shopping and business. Nearly 80 per cent of the vegetables and fruits consumed in Goa reach the State through these highways. With the new year approaching, it is important to keep these roads in proper condition. Any disruption will affect the supply of essential goods and cause hardship to thousands of families and traders in Goa. I request the Government to urgently take up repair and strengthening works of these highways, especially the Ghat sections. Proper monitoring, warning systems and rescue arrangements should be put in place to avoid long blockages during landslides or accidents.

Sir, I sincerely urge the Government to speed up the ongoing works and ensure that this lifeline remains safe, motorable and reliable at all times.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sadanand Mhalu ShetTanavade: Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Iranna Kadadi (Karnataka), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri A. A. Rahim (Kerala),Shrimati Rajathi (Tamil Nadu) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Contents Page

Demand for recognition of Kurmali and Rajbanshi -Kamtapuri language in Eighth Schedule to the Constitution

SHRI SAMIRUL ISLAM (West Bengal): [&] Hon. Chairman Sir, I thank you for giving me the opportunity to speak. Through you, I demand to the Central Government that the Kurmali language, Rajbanshi language, and Kamtapuri language be included in the Eighth Schedule of the Constitution.In the case of West Bengal, in the Jungle Mahal districts, specifically Purulia, Jhargram, Bankura, and Paschim Medinipur, the majority of people from the Kurmi community speak in the Kurmali language. Apart from West Bengal, people of the Kurmi community reside in Assam, Jharkhand, and Odisha.

Our West Bengal Chief Minister, hon. Mamata Banerjee, gave official recognition to the Kurmali language in the Legislative Assembly in 2018. Furthermore, she has established a Kurmi Development Board. She has granted approval for the study of Kurmali literature at the Sidho-Kanho-Birsha University in Purulia, and Kurmali literary studies are also conducted in two other colleges. We all know that the mother tongue is equal to mother's milk. Therefore, through you, I demand that the Central Government include the Kurmali language in the Eighth Schedule.

Chairman Sir, in the North Bengal districts of West Bengal, specifically Cooch Behar, Alipurduar, Jalpaiguri, Darjeeling, Dinajpur, and Malda, people of the Rajbanshi community reside. The majority of the Rajbanshi community speak in the Rajbanshi and Kamtapuri languages. Apart from West Bengal, people of the Rajbanshi community are present in Assam, Meghalaya, and Bihar.

West Bengal's hon. Chief Minister, Mamata Banerjee, officially recognized the Rajbanshi and Kamtapuri languages in the West Bengal Legislative Assembly in 2018. She has established a Rajbanshi Development Board and a Rajbanshi Language and Academy Board. Additionally, she has created 2010 government schools where teaching is conducted in Rajbanshi and Kamtapuri languages.

Through you, I demand of the Central Government that the Rajbanshi and Kamtapuri languages be included in the Eighth Schedule.

Chairman Sir, I want to bring another important matter before you. The indigenous (Adivasi) people of our country are worshippers of nature; they worship nature. Their primary religions are Sari Dharma and Sarna Dharma. In West Bengal, various communities such as Santhal, Bhumij, Munda, Kora, Lodha, Oraon, Sabar, Birhor, Mech, Rava, Kariya, Mahali, Chik Baraik, etc., follow the Sari and Sarna religions. Thinking of them and their various issues, our hon. Chief Minister of West

[&] English translation of the original speech delivered in Bengali.

Contents Page

Bengal, Mamata Banerjee, passed a resolution recognizing Sari Dharma and Sarna Dharma in the West Bengal Legislative Assembly in 2023. According to the Constitution, every person has the right to practice their religious beliefs. Therefore, through you, I demand of the Central Government: The tribal communities who have been living in this Bharat Varsha (India) for lakhs of years, their religions, Sari Dharma and Sarna Dharma, should be given recognition immediately.

The West Bengal Government is sending letters repeatedly to update the status of Sari and Sarna Dharma, but the Central Government is not giving any reply to the West Bengal Government. I demand through you that the Central Government grant immediate recognition to Sari Dharma and Sarna Dharma.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Samirul Islam : Dr. Sasmit Patra (Odisha), Ms. Dola Sen (West Bengal), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Shri A. A. Rahim (Kerala), Shri Prakash Chik Baraik (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Shri Ritabrata Banerjee (West Bengal), Shri Khiru Mahto (Bihar), Shrimati Sagarika Ghose (West Bengal), Shrimati Rajathi (Tamil Nadu), Shri P. Wilson (Tamil Nadu) and Shrimati Mausam B Noor (West Bengal).

Shri Meda Raghunadha Reddy.

Need for interim repairs and safety improvements on Kadapa-Renigunta section of NH-716 until completion of the new greenfield highway project

SHRI MEDA RAGHUNADHA REDDY (Andhra Pradesh): Sir, my subject is interim improvements on the Kadapa-Renigunta section of NH-716 till completion of new Greenfield Highway project and it would come under Hyderabad and Chennai Expressway. The Kadapa-Renigunta section of NH-716, which continues to serve as primary corridor for people of Rayalaseema has deteriorated severely even as work on the new Greenfield four-laning project has begun. The existing highway, burdened with heavy traffic and diversions, has become unsafe, accident-prone and extremely difficult to travel causing immense hardship to commuters, patients, students, and transport operators. Further, the alignment of existing road is not intact. The stretch contains several sharp and unsafe curves, making travel — particularly at night — highly dangerous. These curves require immediate realignment or correction to enhance road safety.Until the new Greenfield alignment is completed, the public has no alternative route. Therefore, urgent interim measures are required, including

Contents Page

strengthening of the existing road, filling of potholes, improvement of road surface, correction of hazardous curves and installation of adequate signages and safety features. Even though a new road is formed, the same road will also be under utilization, resulting in decrease of congestion on the new highway.I request the hon. Minister of Road Transport and Highways to issue necessary directions to the implementing agencies and ensure a clear timeline for these interim improvements so that the people of Rayalseema do not continue to suffer during the construction period of the new highway.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Meda Raghunadha Reddy : Dr. Sasmit Patra (Odisha), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shrimati Mahua Maji (Jharkhand), Shri Prakash Chik Baraik (West Bengal), Dr. John Brittas (Kerala), Shri Subhasish Khuntia (Odisha), Shri A. A. Rahim (Kerala), Shrimati Rajathi (Tamil Nadu) and Shri Ravi Chandra Vaddiraju (Telangana).

Shri Jaggesh.

Concern over the rising piracy threat to the Indian Film Industry

SHRI JAGGESH (Karnataka): Sir, my concern is over rising piracy threat to the Indian film industry. Today, piracy has become one of the biggest threats to both Indian and the global film industry. With the rapid expansion of digital platforms, high speed internet and advanced technology, unauthorized copies of the films are being sent online within hours of their release. This illegal circulation results in substantial financial losses to the producers, distributors and production houses thereby undermining the legitimate revenue of the industry. The film sector encompasses a vast or diverse workforce including technicians, writers, editors, set designers, musicians, junior artists and numerous others whose livelihood is dependent on the success of the film project. When a film revenue is adversely affected by piracy, it is this large network of workers who bear the impact. Reduced earning discourages investment and restricts the scope of the project and hampers the growth of culture and the creative industry. Although legal provisions exist to counter piracy, the network involved continues to function using sophisticated tools, frequently changing domains, mirror websites, encrypted channels and anonymous file sharing platforms. These evolving methods pose a formidable challenge to enforcement agencies and demands stronger technology-driven inventions.

Contents Page

Therefore, I urge the Central Government to strengthen the digital information mechanism, adopt advanced cyber surveillance tools and impose stricter punitive measures on those involved in piracy to protect the future of the Indian cinema. Coordinated action between the Government agencies, the film industry and the cyber security experts is essential to safeguard our creative ecosystem and protect the nation's cultural heritage and our cinema also.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Jaggesh : Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Ravi Chandra Vaddiraju (Telangana), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri Sat Paul Sharma (Jammu & Kashmir), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Shri Maharaja Sanajaoba Leishemba (Manipur).

Shrimati Phulo Devi Netam.

Demand for ban on illegally running night clubs and hookah bars

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): सभापति महोदय, मेरा विषय अवैध रूप से चल रहे नाइट क्लब्स और हुक्का बार को बंद करने के संबंध में है।

महोदय, गोवा में एक नाइट क्लब में भीषण आग लगने से 25 लोगों की दर्दनाक मृत्यु हो गई, जिनमें चार विदेशी नागरिक भी शामिल हैं। यह घटना बड़ी दुखद है, लेकिन इसे गोवा ही नहीं, अन्य प्रदेशों में भी अवैध रूप से चलाए जा रहे...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Phulo Devi Netam : Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Shri Neeraj Dangi (Rajasthan), Shrimati Rajathi (Tamil Nadu) and Shri Ramji (Uttar Pradesh).

Now, it is time for Question Hour.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Railway and highway stretches passing through eco-sensitive zones

*121. SHRIMATI RENUKA CHOWDHURY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

Contents Page

(a) the number of proposals received for clearances of highways, railway tracks and other physical infrastructure projects through eco-sensitive zones, wildlife corridors, national parks and tiger reserves;

(b) the number of wild animal deaths of elephants, tigers and leopards recorded due to railway collisions and road accidents during the last three years, State-wise and species-wise;

(c) the details of railway and highway stretches identified as high-risk for wildlife movement, along with the mitigation measures; and

(d) the number of dedicated wildlife overpasses, underpasses, eco-ducts, canopy bridges, fencing systems or speed-control interventions constructed, so far, on such sensitive stretches?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) The number of proposals received by the Ministry of Environment, Forest and Climate Change from the State Governments and Union Territory Administrations for prior recommendation of the proposals for highways, railway tracks and other physical infrastructure projects through eco-sensitive zones, wildlife corridors, national parks and tiger reserves in the past three years is as given below:

S.No.	Year	Number
1.	2023	83
2.	2024	61
3.	2025	57
	Total	201

All proposals are examined and after due scrutiny by the Ministry and National Tiger Conservation Authority, in the case of Tiger Reserves and Tiger Corridors, are placed before the Standing Committee for National Board for Wild life for its recommendations after considering all factors the availability of alternative sites, mitigation measures and management oriented conditions.

The management of wildlife is primarily the responsibility of the concerned State Government/Union Territory Administration. The State Government/Union Territory Administration is the first responder in wild animal deaths and maintains the data

Contents Page

related to such incidents and the species involved. The death of elephants and tigers due to collisions in the past three years is placed at **Annexure I** and **II.**

Ministry has published a comprehensive report titled "Suggested Measures to Mitigate Elephant & Other Wildlife Train Collisions on Vulnerable Railway Stretches in India". The details of railway stretches prioritised on the basis of intensity of wildlife use and threat of wildlife mortality is as given below:

S.No.	Particulars	Details
1.	Total railway stretches surveyed (kms)	127 stretches (3,452.4 km)
2.	Sensitive railway stretches identified in elephant range	110 stretches
3.	Sensitive railway stretches identified in tiger range states	17 stretches
4.	Railway stretches prioritized for mitigation in 14 states	77 (1,965.2 km)

On the basis of the study above the following mitigation structures have been suggested;

S. No.	Type of Structure	Number Proposed
1.	Ramps and level crossings	503
2.	Bridge extensions and modifications	72
3.	Fencing/barricading/trenching structures	39
4.	Exit ramps	4
5.	New underpasses	65
6.	Overpasses	22
	Total	705

Annexure I

	State wise Elephant death due to collisions in the last three years			
State	2022-23	2023-24	2024-25	**Total**
Assam	7	2	3	12
West Bengal	1	4	0	5
Tamil Nadu	0	0	0	0
Jharkhand	1	1	2	4
Kerala	2	0	2	4

Contents Page

Odisha	3	5	3	11
Tripura	0	1	1	2
Uttarakhand	1	4	0	5
Uttar Pradesh	0	0	1	1
Karnataka	0	0	0	0
Total	15	17	12	44

Annexure II

	State wise Tiger death due to collisions in the last three years					
State	2022-23		2023-24		2024-25	
	Road hit	**Rail hit**	**Road hit**	**Rail hit**	**Road hit**	**Rail hit**
Maharashtra	1	1	2	0	0	0
Madhya Pradesh	0	0	0	1	0	0
Tamil Nadu	0	0	0	0	1	0
Total	2		3		1	

SHRIMATI RENUKA CHOWDHURY: Sir, yesterday was the International Human Rights and Animal Rights Day. Since the Government has established its irrevocable evidence of how much they care for both humans and animals, I have to speak on behalf of those who could not speak.

MR. CHAIRMAN: Please come to your supplementary question.

SHRIMATI RENUKA CHOWDHURY: I should be; otherwise, how would you know that yesterday was the International Animal Rights Day.

MR. CHAIRMAN: This is a big problem. I have to give a lot of opportunity to other Members. ...*(Interruptions)*... This is not the time to speak. You please come with your specific question.

SHRIMATI RENUKA CHOWDHURY: This is the question. Yesterday was International Animal Rights Day, and yet, we are not going to...

MR. CHAIRMAN: You put your supplementary and let the hon. Minister answer it.

Contents Page

SHRIMATI RENUKA CHOWDHURY: Sir, please let me… …*(Interruptions)*… Sir, in the reply, the Government has admitted to 59 major deficiencies on the National Highways since 2019. Yet, new highways and rail expansion is happening in these eco-sensitive zones. Also, Sir, on one-third of the identified black-spots, high-speed traffic is allowed. As a result of this, a lot of animals are dying. Now, the forest and wildlife landscapes are left open to any kind of tourism and traffic as they want. Sir, a parliamentary warning has been given.

MR. CHAIRMAN: Hon. Member, please come to your question. What question do you want to ask?

SHRIMATI RENUKA CHOWDHURY: This is the question. It is because he made a statement and the House should know about it. This is the question.

MR. CHAIRMAN: The House knew it because statement is made in the House! You please come to the question.

SHRIMATI RENUKA CHOWDHURY: Sir, a parliamentary warning has been given to the concerned Ministry. Yet, the same agencies are being given contracts who have poor records of construction. So, what is the Government doing about blacklisting those fellows who have been earmarked and identified? What are you going to do about not allowing high-speed traffic through eco-sensitive zones? What are you going to do about curtailing rail expansion into these eco-sensitive areas?

MR. CHAIRMAN: Now, hon. Minister.

श्री भूपेन्द्र यादव: माननीय सभापति महोदय, माननीय सदस्या ने यह प्रश्न पूछा था कि भारत में रेल नेटवर्क और इन्फ्रास्ट्रक्चर नेटवर्क की कितनी परमिशन पिछले वर्षों में दी गई है। वह संख्या उनको उपलब्ध करा दी गई है। हमारा यह मानना है कि देश के आर्थिक और सामाजिक विकास के साथ-साथ प्राकृतिक संरक्षण और वन्य जीवों के संरक्षण का सामंजस्य बनाए रखने के सिद्धांत के आधार पर ही हम यह स्वीकृति देते हैं। इसलिए आधारभूत संरचनाओं की और रेल मार्ग की जब भी कोई अनुमति दी जाती है, तो यह अनुमति वाइल्डलाइफ मैनेजमेंट प्लान के अंतर्गत दी जाती है। इसके साथ ही जो हमारा वन्य जीव बोर्ड है, वह इस बात की मॉनिटरिंग करता है कि उसके मिटिगेशन के क्या उपाय किए हैं।

हमने देश में लगभग 3.5 हज़ार किलोमीटर रेलमार्गों की पहचान की है। मैंने अपने उत्तर में भी इसके संबंध में माननीय सदस्य महोदया को बताया है। उसमें जो क्रिटिकल एरिया है, उनकी भी हमने पहचान की है। हमने पीएम गतिशक्ति और परिवेश जैसे पोर्टल्स के माध्यम से इन अवरोधों को दूर करने का काम किया है। मैं यह बताना चाहूंगा कि कुछ ऐसे इन्फ्रास्ट्रक्चर बने हैं, जो इस संबंध

Contents Page

में दुनिया में वाइल्डलाइफ कंज़र्वेशन के रूप में आदर्श भी रखे जाते हैं। उन्होंने पूरक प्रश्न किया है कि आप कॉन्ट्रैक्ट किसे देते हैं। मैं बताना चाहता हूं कि कॉन्ट्रैक्ट हम नहीं देते हैं। मिनिस्ट्री ऑफ ट्रांसपोर्ट टेन्डर देती है और हम परमिशन देते हैं। इसलिए वह हमारे अधिकार में नहीं आता है।

MR. CHAIRMAN: Shrimati Renuka Chowdhury; your second supplementary please.

श्रीमती रेणुका चौधरी: सर, यह कहना एक बात है, जबकि होता कुछ और है। Now the recent reports highlighted that you brought an AI-based wildlife intrusion detection system to some forest area tracks such as North-East and other vulnerable zones. It is just seven per cent which you have covered. What about the rest of the 93 per cent track? Have you done any audit in the existing 7 per cent to see as to how efficient the AI-based system that you are using? What is the timeline within which you are going to establish it? Even the humans have not got the KAVACH so far, as proclaimed by the Government. Only two per cent has happened in twelve years. So I want to know the position in this area.

श्री भूपेन्द्र यादवः सभापति महोदय, जहां तक वन्य क्षेत्रों के देखने की बात है, मैं तो इस बात में विश्वास करता हूं कि वन्य जीवों का जो संरक्षण है, वह जितना ज्यादा ग्राउंड पर हमारे रेंजर्स और बाकी लोग घूमते हैं; जितनी कम्युनिटी इंवॉल्वमेंट हम लोग करते हैं और उसके साथ ही साथ योजनाओं को हम जितना ज्यादा अच्छे तरीके से चलाते हैं, उसके कारण होता है। मैं उदाहरण के लिए बताना चाहता हूं कि जब रेलवे मार्ग पर हमारे हाथियों के एक्सीडेंट्स ज्यादा हुए, तो हमने भारतीय वन्यजीव संस्थान (WII) और रेल मंत्रालय के सहयोग से 110 संवेदनशील रेल खंडों और जो दो टाइगर्स के राज्य हैं, उनमें 17 संवेदनशील खंडों की पहचान की। इनकी पहचान करने के बाद प्रोजेक्ट एलिफेंट के अंतर्गत हमने हाथियों के जो मूवमेंट्स हैं, उनके जो जोखिम हैं, उनको लेकर कई तरह की संरचनाएं खड़ी कीं। जहां पर पासेज़ की जरूरत थी, जहां पर थोड़ा ट्रैक को ऊंचा करने की जरूरत थी, जहां पर पुल बनाने की जरूरत थी, इन सारे कार्यों को हमने किया है। हम इनको समयबद्ध तरीके से करते हैं। इसलिए कैमरे की मॉनिटरिंग के साथ-साथ ये जो इंफ्रास्ट्रक्चर सुविधाएं हैं और हम जो कोऑर्डिनेशन के साथ काम करते हैं, उसको करके कम्युनिटी योगदान के माध्यम से हम इन वन्य जीवों के संरक्षण का कार्य करते हैं।

MR. CHAIRMAN: Third supplementary; Shri Gulam Ali.

श्री गुलाम अली: चेयरमैन सर, आपने मुझे सप्लीमेंटरी पूछने का अवसर दिया, इसके लिए शुक्रिया। मैं देश के वजीर-ए-आजम साहब का बहुत मशकूर हूं कि after abrogation जम्मू-कश्मीर के ट्राईबल्स को, वहां के forest dwellers को जो Forest Rights Act है, उसके अधिकार मिले। इसके लिए मैं मिनिस्टर साहब को भी मुबारकबाद दूंगा, इन्होंने भी बड़े माइक्रो लेवल पर वहां काम किया।

Contents Page

सर, मेरा एक सवाल है। जब वहां लेफ्टिनेंट गवर्नर साहब का रूल था, तो वहां हम forest produce से employment की तरफ बढ़ रहे थे और FRA के जो individual rights थे या community rights थे, उसकी तरफ फाइलें बन रही थीं और उनको बहुत सारी जगह forest rights दिए भी गए हैं। लेकिन पिछले एक साल से जो Forest Rights Act, 2006 है, उसको discourage किया जा रहा है। Abrogation के बाद ही वहां Forest Rights Act extend हुआ, पहले यह था नहीं। इसलिए मैं माननीय मिनिस्टर साहब से यह जानना चाहूंगा कि उसका discouragement क्यों हो रहा है और वे individual rights या community rights ट्राईबल्स को या dwellers को क्यों नहीं मिल रहे हैं?

†**علی غلام جناب:** سر، میرا ایک سوال ہے۔ وہاں جب لیفٹیننٹ گورنر صاحب کا رول تھا، تو forest produce سے employment کی طرف بڑھ رہے تھے اور FRA کے جو individual rights یا community rights تھے، اسکی طرف فائلیں بن رہی تھیں اور بہت سارے انکو دیے بھی گئے۔ لیکن پچھلے ایک سال سے جو Forest Rights Act, 2006 ہے، اسکو discourage کیا جا رہا ہے۔ Abrogation کے بعد وہاں ہی Forest Rights Act extend ہوا، پہلے یہ نہیں تھا۔ اسکا کہ چاہونگا جاننا یہ سے صاحب منسٹر مانیہ میں اسلئے نہیں۔ ٹرائیبلس community rights یا individual rights وہ اور ہے رہا ہو کیوں discouragement ہیں؟ رہے مل نہیں کیوں کو یا dwellers کو

श्री भूपेन्द्र यादव: माननीय सभापति महोदय, यह जो प्रश्न है, यह फॉरेस्ट क्षेत्र में जो इंफ्रास्ट्रक्चर रेल मार्ग और सड़क मार्ग बन रहे हैं, उसके संबंध में है। माननीय सदस्य जो प्रश्न पूछ रहे हैं, वे फॉरेस्ट राइट्स एक्ट के बारे में कह रहे हैं, जो इससे बिल्कुल अलग है। लेकिन मैं आपको यह बताना चाहता हूं कि फॉरेस्ट राइट्स एक्ट 2014 में प्रधान मंत्री, नरेन्द्र मोदी जी के सरकार में आने के बाद ही जमीनी स्तर पर इंप्लीमेंट किए गए हैं। बाकी लोगों ने कभी इसको जमीनी स्तर पर इंप्लीमेंट नहीं किया। सारे पट्टों का सेटलमेंट किया गया है और हम इसके लिए पूरे तरीके से प्रतिबद्ध हैं। जहां तक प्रश्न के बारे में विस्तार से जानकारी की बात है, कभी अलग से प्रश्न आएगा, तो मैं उसका विस्तार से जवाब दूंगा।

MR. CHAIRMAN: Shri Sukhendu Sekhar Ray.

SHRI SUKHENDU SEKHAR RAY: Sir, I have one line preface and one line pointed question to the hon. Minister. The Supreme Court, by orders dated, 10th December, 2013 and 2nd September, 2014, directed the Railways to reduce train speed in dense forest areas and elephant corridors nationwide.In spite of those orders, 44 elephants in the entire country got killed during the past three years due to collision with running trains. I would like the hon. Minister to give the details of cases in which action has

† Transliteration in Urdu script.

been initiated by the Government against the erring train drivers and the concerned Divisional Railway Managers.

श्री भूपेन्द्र यादव : माननीय सभापति महोदय, माननीय सदस्य ने रेल के विषय में जो प्रश्न किया है, मैं उसके जवाब में यह कहना चाहूंगा कि हमने कुल 3,452 किलोमीटर के 127 रेल खंडों का सर्वे किया है। इनमें जानवरों की आवाजाही और उनकी मृत्यु का जो जोखिम है, उसके आधार पर 14 राज्यों में फैले 77 रेल खंड हैं, जो 1,965 किलोमीटर में हैं। वहां पर हमने कुछ नए उपाय किए हैं। इनमें 503 ramps बनाने का काम किया है, 72 पुलों का विस्तार और उनका modification करने का काम किया है, 39 places पर बाड़बंदी, barricading और खाई की संरचनाओं को बनाने का काम किया है, 4 जगहों पर निकासी ramps बनाने का काम किया है, 65 नए under-passes बनाए हैं और 22 over- passes बनाए हैं, जिनकी कुल संख्या 705 है।

महोदय, मैं उदाहरण के तौर पर यह बताना चाहूंगा कि जो संवेदनशील रेलखंड हैं, उनमें जब रेल लाइनों का विस्तार होता है, उनकी doubling और tripling होती है, तो उसमें हम mitigation के उपाय बताते हैं। जैसे, छत्तीसगढ़ के अचानकमार-अमरकंटक के बीच हाथियों का जो गलियारा है, वहां से होकर गुजरने वाली गेवरा रोड-पेंड्रा रोड रेल लाइन, महाराष्ट्र के डेरेकासा (डीकेएस) - सालेकासा रेल ट्रैक की ट्रिपलिंग परियोजना, नागभीड-इटवारी गेज़ परिवर्तन परियोजना, कान्हा-नवेगांव-ताड़ोबा- इंद्रावती टाइगर कॉरिडोर से गुजरने वाली वडसा-गढ़चिरौली रेल लाइन भी शामिल है। इनमें हमने इस चीज पर विशेष रूप से ध्यान दिया है। असम में भी हाथियों का जो गलियारा है, उसमें रानी-गर्भंगा और दीपोर बील को काटने वाले अज़ारा-कामाख्या रेल सेक्शन का 3.5 किलोमीटर का संवेदनशील खंड है, उसको एलिवेटेड बनाने का विशेष प्रावधान हमने किया है।

मैं यह भी बताना चाहता हूं कि Distributed Acoustic System पर आधारित Instruction Detection System (IDS) को हाथियों के आवास क्षेत्रों वाले संवेदनशील रेल खंडों पर लागू किया जा रहा है। ...(**व्यवधान**)... उन्होंने यही पूछा है कि रेलवे के लिए क्या-क्या किया है, तो मैं विस्तार से बता रहा हूं। ....(**व्यवधान**)....

MR. CHAIRMAN: Hon. Minister, please address to me.

श्री भूपेन्द्र यादव: इसलिए जो निर्देश दिए गए हैं, उनकी पूरे तरीके से परिपालना की जा रही है।

MR. CHAIRMAN: Now, fifth supplementary, Shri Bhubaneswar Kalita.

SHRI BHUBANESWAR KALITA: Thank you, hon. Chairman, for giving me the opportunity to ask a supplementary on this main question. My issue is animal safety on the highways and on the railway tracks. The hon. Minister has already replied that certain steps have already been taken. My specific question is this. The elevated railway corridor has been proposed. I want to know whether environment clearance

Contents Page

has been given for that. And, my second part of the question is regarding elevated railway corridor. As we know, the lifeline of railways within Assam is all covered by the railway tracks and the highways. Some concrete action has been taken in case of highways. I want to know from the hon. Minister whether environment clearance has already been given.

श्री भूपेन्द्र यादव: माननीय सभापति महोदय, जिन specific परियोजनाओं के बारे में मुझसे पूछा गया है, उनकी वस्तुस्थिति से मैं माननीय सदस्य को लिख करके अवगत करा दूंगा।

MR. CHAIRMAN: Now, Question No. 122.

Digital address Code

#*122. SHRI PRADIP KUMAR VARMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the reformative measures initiated recently by the Department of Posts to make the National Digital Address ecosystem more reliable;

(b) the action plan of the Ministry to create digital public infrastructure through the "Address-as-a-Service (AaaS)" model;

(c) the current stage of the process of standardization of Digital Address Code, to bring uniformity in urban-rural services; and

(d) the expected benefits from implementation of the proposed facility?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) The Department of Posts has recently introduced reform measures to improve the reliability of the country's digital address ecosystem through a standardized, precise, geo-coded 10-character alphanumeric address identifier known as the DIGIPIN. This system assigns unique codes to every approximately 4 metres × 4 metres location, based on its latitude and longitude. Further, the proposed model consists of a digital address layer that combines the DIGIPIN with other descriptive

Original notice of the question was received in Hindi.

Contents Page

details, to make addresses easier to use, share, and validate in a standardised addressing format.

(b) The Department has formulated a concept paper for a new Scheme - DHRUVA (Digital Hub for Reference and Unique Virtual Address), aimed at creating a national Address Digital Public Infrastructure (DPI) that enables an open, interoperable and innovation-friendly ecosystem for digital addressing in India. DHRUVA envisions a standardized and geocoded address system that enables secure, consent-based, and seamless sharing of address information, built around the Address-as-a-Service (AaaS) model for efficient and trusted interactions among the stakeholders.

(c) The concept paper on DHRUVA DPI has been submitted to the Department of Expenditure, Ministry of Finance for in-principle approval.

(d) The identified benefits include enhanced digital inclusion, improved resource planning, tackling emergency responses, reduced service delivery costs, and more responsive public service across sectors.

श्री प्रदीप कुमार वर्मा : महोदय, डाक विभाग ने Digital Address Ecosystem की विश्वसनीयता बढ़ाने हेतु एक मानकीकृत और सटीक Geo-coded 10 अंकीय DGPIN नाम से alphanumeric address identifier प्रणाली के रूप में एक क्रांतिकारी कदम उठाया है। यह प्रणाली 4 मीटर बाय 4 मीटर तक के स्थान की भी पहचान कर विशिष्ट पता कोड प्रदान करती है। मैं माननीय मंत्री महोदय से पूछना चाहता हूँ कि हमारे प्रदेश झारखंड के ग्रामीण क्षेत्रों में डिजिटल पता कोड के मानकीकरण की प्रक्रिया किस चरण में है और क्या इसमें स्थानीय पंचायतों की भागीदारी भी सुनिश्चित की गई है?

MR. CHAIRMAN: Hon. Minister.

DR. CHANDRA SEKHAR PEMMASANI: Sir, if you look at it, India has become a global leader in both digital public infrastructure and digital governance, whether you take Aadhar, UPI, Digilocker and so forth; and, most of this credit goes to our hon. Visionary Prime Minister, Shri Narendra Modi. Having said that, there is still one problem that exists, and it is our physical addressing system. It still remains fragmented, informal and often imprecise, meaning that there is a linguistic and cultural variability and not machine readable. At the same time, many people still in India write their address using the landmarks like near temple, behind school or next to the pond.

Contents Page

Therefore, this created a serious logistical problem, whether it is for ambulance reach, disaster response teams, banks and e-commerce platforms. To solve all of these things, the Department of Posts has come up with a revolutionary idea called DIGIPIN, which is nothing but Digital Postal Index Number.This is a simple, standardized, a 10 alphanumerical unique number which divides the entire country into four by four meters, based on the longitude and latitude. So, there will be a unique address for every home, every office, every farmland and even an electric pole can have a unique address. This is all done and we released this in May, 2025. This is all in the public domain. With one click going to the website, anybody can identify what their DIGIPIN is, including Jharkhand. Every place in India, entire area, has been fragmented into four by four. Even if you look at this Parliament, there will be 10 or 15 DIGIPINs in this area. So, this has been implemented across, Sir. Thank you.

MR. CHAIRMAN: Second supplementary, Shri Pradip Kumar Varma.

श्री प्रदीप कुमार वर्मा: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि क्या भविष्य में इस प्रस्तावित डिजिटल पता सुविधा से झारखंड में सरकारी योजनाओं की लक्ष्य डिलीवरी, आपातकालीन सेवाओं की त्वरित पहुँच और ई-कॉमर्स सेवाओं में सुधार की अपेक्षा की जाती है?

MR. CHAIRMAN: Hon. Minister.

DR. CHANDRA SEKHAR PEMMASANI: Sir, taking the foundation of DIGIPIN, what we are working on is a digital address system. This will be again a unified system where anyone can put his or her address, modify their address and give a consent to the respected people, whichever they want to share with. However, the uniqueness is, just like how we have an e-mail, every address will have a unique address. If you look at mine, I can create Pemmasani@IndiaPost. And, this will not change for ever. So, if I relocate from one place to another, he can go on changing the background address but this Pemmasani@IndiaPost will be unique space for ever. This is being built with a privacy. This entire framework and the user will have a complete control on it. This is a futuristic idea, this is a concept note which we have sent to the Department of Expenditure at this time. Once the Department of Expenditure approves, then, we will be able to implement it across India.This will create, absolutely, a precise, standardized address that is machine readable. Obviously, this will improve the logistic delivery, reduce the expenditure, and hopefully, improve the overall GDP of the country.

Contents Page

MR. CHAIRMAN: Third supplementary, Shri Rajeev Shukla.

SHRI RAJEEV SHUKLA: Thank you, Mr. Chairman, Sir, for giving me the opportunity. The hon. Minister in his reply has mentioned about DHRUVA, which is Digital Hub for Reference and Unique Virtual Address. This seems to be a very good concept. But, in the answer, they have said that the proposal is still lying with the Department of Expenditure.So how long will it remain pending there? Why is the Department of Expenditure not giving clearance to it? What is the problem?

MR. CHAIRMAN: Hon. Minister.

DR. CHANDRA SEKHAR PEMMASANI: Sir, DIGIPIN has been launched in May, 2025. This digital address is not a simple thing. It requires a lot of privacy frameworks, legal clearances and how we can create a federated system so that in the future it can be scalable and, at the same time, secure. We have sent it to the Department of Expenditure in November, 2025; that means less than one month, and we will know when it is going to happen. ...*(Interruptions)*...

SHRI RAJEEV SHUKLA: If legal problems are there, then, why is the Department of Expenditure holding it?

DR. CHANDRA SEKHAR PEMMASANI: Sir, we have only sent it in November. ...*(Interruptions)*...

MR. CHAIRMAN: The fourth supplementary, Shri R. Girirajan.

SHRI R. GIRIRAJAN: Sir, I want to know whether the Department of Posts signed any MoU with the Foundation for Science, Innovation and Development, FSID, Indian Institute of Science, for documentation of technology, architecture, for digital address, DPI, and the measures taken by the Government to mitigate the complexities and challenges that the AUS model faces in the digital postal service sector.

MR. CHAIRMAN: Hon. Minister.

DR. CHANDRA SEKHAR PEMMASANI: Yes, Sir, we have made MoUs not only with the FSID, but with multiple other organisations; for example, National Remote Sensing

Centre as a technical partner, ISRO for spatial partnership and National Institute of Urban Affairs for knowledge partner. So, with multiple partners, there have been consultations, and we had MoUs. Therefore, this entire system is much robust, well thought-out without any futuristic problems.

MR. CHAIRMAN: Fifth supplementary, Dr. Sikander Kumar.

DR. SIKANDER KUMAR: Thank you, Sir, for giving me the opportunity. Sir, with your permission, I would like to know from the hon. Minister what the present status of digitization of post offices in our country is and how many post offices have been digitized so far, and when the Department of Telecommunications will achieve that goal of 100 per cent digitization of post offices.

MR. CHAIRMAN: Hon. Minister.

DR. CHANDRA SEKHAR PEMMASANI: Sir, 100 per cent of the post offices have been rolled out with IT 2.0 with an expenditure of close to Rs. 5,500 crores. This is the first time that in every post office, from a Minister to a postman, anyone can really see what is exactly happening in every post office, how many parcels they are delivering, how many saving accounts are being delivered. So, there is an extreme transparency, and every post office is digitally connected with a backup. So 100 per cent has been connected.

MR. CHAIRMAN: Now, Question No. 123.

Protection of Tribal Communities in Tourism Projects

*123. SHRIMATI PRIYANKA CHATURVEDI: Will the Minister of TOURISM be pleased to state:

(a) whether the Ministry has addressed concerns about the commercialisation of Adivasi and other indigenous communities' cultures and living spaces in tourism;

(b) whether the Ministry's assessment of risks that certain tourism models may create unequal power dynamics or undermine communities' socio-cultural autonomy;

Contents Page

(c) whether there are guidelines to ensure tourism in tribal areas is community-led, consent based, fair, and avoids displacement, exploitation, or misrepresentation and

(d) whether the Ministry will review ongoing and proposed tribal tourism projects to ensure benefits reach local communities rather than primarily private operators?

THE MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d)The development of tourism infrastructure and product is primarily undertaken by the State Government/UT Administration. However, Ministry of Tourism through its central sector schemes for tourism infrastructure i.e. Swadesh Darshan (SD), Swadesh Darshan 2.0 (SD 2.0), Challenge Based Destination Development (CBDD) and Special Assistance to States for Capital Investment (SASCI) supplements the efforts of State Governments/UTs by extending financial assistance for the development of the tourism experience, amenities and infrastructure at tourist destinations including tribal destinations.

The details of the project sanctioned under the said schemes including tribal destinations is attached as **Annexture.**

The Ministry focuses on sustainable and responsible tourism practices in various projects and initiatives undertaken. The ongoing schemes encourages integrated approach which not only develops core tourism products but also prioritises requirements such as connectivity, hygiene, safety, creating jobs for local communities, enhancing local, cultural and natural resources among others.

Further, these schemes emphasise benchmarking and gap analysis with respect to carrying capacity, tourism infrastructure, connectivity, skill development etc. while preparation of project proposals to minimize over tourism, degradation of physical environment and alienation of the local community. Also, due consultation with local communities and stakeholders are ensured at project planning stage.

Some of the key interventions from the above scheme Eco Log Huts, Craft Haat, Tribal Interpretation Centre, Eco cooking spots, Water Supply Facility, Tribal experience/workshop, Solar illumination, Nature trails etc.

Further, the Ministry of Tourism during the financial year 2025-26 has launched 'Development of Homestays in Tribal Areas' as a sub-scheme of Swadesh Darshan

Contents Page

under the Pradhan Mantri Janjatiya Unnat Gram Abhiyan (PM-JUGA) for development of homestays in tribal areas. The scheme envisages development of 1000 homestays to tap the tourist potential of the tribal areas and to provide an alternate livelihood to the tribal communities by providing funding support for development and renovation of tribal homestays and village community requirements. It also encourages States/UTs further assistance required to uplift the livelihood of the local community.

Annexure

(i) Details of Project sanctioned under Swadesh Darshan Scheme:

S. No.	State/UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned (in ₹ Crore)
1.	Andaman & Nicobar Islands	Coastal Circuit 2016-17	Development of Long Island-Ross Smith Island- Neil Island- Havelock Island-Baratang Island-Port Blair	27.57
2.	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	67.83
3.	Andhra Pradesh	Coastal Circuit 2015-16	Development of Nellore - Pulikat Lake - Ubblamadugu Water Falls – Nelapattu-Kothakoduru- Mypadu - Ramateertham – Iskapalli	49.55
4.	Andhra Pradesh	Buddhist Circuit 2017-18	Development of Buddhist Circuit: Shalihundam- Bavikonda- Bojjanakonda - Amravati- Anupu	35.24
5.	Arunachal Pradesh	North-EastCircuit 2014-15	Development of Bhalukpong- Bomdila and Tawang	49.77
6.	Arunachal Pradesh	North-EastCircuit 2015-16	Development of Nafra- Seppa- Pappu, Pasa, Pakke Valleys- Sangdupota- New Sagalee- Ziro- Yomcha	96.72
7.	Assam	Wildlife Circuit 2015-16	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	94.68
8.	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98
9.	Bihar	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah- Masad-Patna- Rajgir- Pawapuri- Champapuri	33.96
10.	Bihar	Spiritual Circuit	Development of Kanwaria Route: Sultanganj – Dharmshala- Deoghar	44.76

Contents Page

		2016-17		
11.	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
12.	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa- Chandrahia- Turkaulia	44.27
13.	Bihar	Spiritual Circuit 2017-18	Development of Mandar Hill &Ang Pradesh	44.55
14.	Chhattisgarh	Tribal Circuit 2015-16	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur - Maheshpur - Kurdar - Sarodhadadar- Gangrel- Kondagaon— Nathiyanawagaon- Jagdalpur- Chitrakoot- Tirthgarh	96.10
15.	Goa	Coastal Circuit 2016-17	Development of Sinquerim-Baga, Anjuna-Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	97.65
16.	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek - Dona Paula -Colva - Benaulim	99.35
17.	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad- Rajkot- Porbandar —Bardoli- Dandi	59.17
18.	Gujarat	Heritage Circuit 2016-17	Development of Vadnagar- Modhera	91.12
19.	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh- GirSomnath- Bharuch-Kutch- Bhavnagar- Rajkot- Mehsana	26.68
20.	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39
21.	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali, Kangra, Dharamshala, Bir, Palampur, Chamba	68.34
22.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Jammu-Srinagar-Pahalgam-Bhagwati Nagar-Anantnag-Salamabad Uri-Kargil-Leh	77.33
23.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60
24	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities - Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM	90.43

Contents Page

			Development Package	
25.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99
26.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-ZanskarPadum - Daksum - RanjitSagar Dam	86.39
27.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara- Kargil - Leh	91.84
28.	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma- Betla National park- Mirchaiya-Netarhat	30.44
29.	Kerala	Eco Circuit 2015-16	Development of Pathanamthitta- Gavi-Vagamon- Thekkady	64.08
30.	Kerala	Spiritual Circuit 2016-17	Development of Sabarimala - Erumeli-Pampa-Sannidhanam	46.54
31.	Kerala	Spiritual Circuit 2016-17	Development of SreePadmanabhaArnamula	78.08
32.	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35
33.	Kerala	Spiritual Circuit 2018-19	Development SivagiriSree Narayana Guru Ashram- Arruvipuram-KunnumparaSreeSubrahmania-ChembazhanthiSree Narayana Gurukulam	66.42
34.	Madhya Pradesh	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna-Mukundpur- Sanjay- Dubri-Bandhavgarh-Kanha- Mukki- Pench	92.10
35.	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi-Satna-Rewa-Mandsaur-Dhar	74.02
36.	Madhya Pradesh	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82
37.	Madhya Pradesh	Eco Circuit 2017-18	Development of Gandhisagar Dam-Mandleshwar Dam- Omkareshwar Dam-Indira Sagar Dam- Tawa Dam- Bargi Dam-BhedaGhat- Bansagar Dam- Ken River	93.76
38.	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach & Creek), Mitbhav	19.06

Contents Page

39	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47
40.	Manipur	North-EastCircuit 2015-16	Development of Tourist Circuit in Manipur: Imphal- Khongjom	72.23
41.	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri BijoyGovindajee Temple — Shri Gopinath Temple — Shri Bungshibodon Temple — Shri Kaina Temple	45.34
42.	Meghalaya	North-EastCircuit 2016-17	Development of Umium (Lake View), U LumSohpetbneng-Mawdiangdiang — Orchid Lake Resort	99.13
43.	Meghalaya	North-EastCircuit 2018-19	Development of West Khasi Hills (Nongkhlaw- KremTirot — Khudoi&Kohmang Falls — Khri River- Mawthadraishan, Shillong), Jaintia Hills (Krang Suri Falls- Shyrmang- looksi), Garo Hills (Nokrek Reserve, KattaBeel, Siju Caves)	84.97
44.	Mizoram	North-EastCircuit 2015-16	Development of Thenzawl& South Zote, District Serchhip and Reiek.	92.26
45.	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl -Rawpuichhip — Khawhphawp — Lengpui — Chatlang- Sakawrhmuituaitlang - Muthee — Beratlawng -Tuirial Airfield — Hmuifang	66.37
46.	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima- Wokha	97.36
47.	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung-Tuensang- Mon	98.14
48.	Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82
49.	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet — Arikamedu — Veerampattinam — Chunnambar - Nallavadu /Narambai - Manapet- Kalapet - Puducherry - Yanam	58.44
50.	Puducherry	Heritage Circuit 2017-18	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	49.44
51.	Puducherry	Spiritual Circuit	Development of Spiritual Circuit in Puducherry	34.96

Contents Page

		2017-18		
52.	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib - Fatehgarh Sahib - Chamkaur Sahib - Ferozpur - Khatkar Kalan — Kalanour - Patiala	85.32
53.	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01
54.	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), Khatu Shyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80
55.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit— 'Development of Churu (SalasarBalaji)- Jaipur (Shri SamodkeBalaji, GhatkeBalaji, BandhekeBalaji)- Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) - MehndipurBalaji- Chittorgarh (Sanwaliyaji)	87.05
56.	Rajasthan	Heritage Circuit 2017-18	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) - Chittorgarh (Chittorgarh Fort) — Jaisalmer (Jaisalmer Fort) - Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur (Bagh-I-Nilofor and PuraniChawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (SunehriKothi)	70.61
57.	Sikkim	North-EastCircuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) — Rorathang- Aritar-Phadamchen- Nathang-Sherathang-Tsongmo- Gangtok-Phodong- Mangan-Lachung-Yumthang- Lachen- Thangu-Gurudongmer- Mangan- Gangtok-TuminLingee- Singtam (exit)	98.05
58.	Sikkim	North-EastCircuit 2016-17	Development of Tourist Circuit Linking Singtam— Maka- Temi-BermoikTokel-Phongia- Namchi —Jorthang- Okharey-Sombaria-Daramdin- Jorethang- Melli (Exit)	95.32
59.	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai-Mamamallapuram — Rameshwaram — Manpadu — Kanyakumari)	73.13

Contents Page

60.	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62
61.	Telangana	Tribal Circuit 2016-17	Development of Mulugu-Laknavaram-Medavaram- Tadvai- Damaravi- Mallur-Bogatha Waterfalls	79.87
62.	Telangana	Heritage Circuit 2017-18	Development of QutubShahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	96.90
63.	Tripura	North-EastCircuit 2015-16	Development of Agartala - Sipahijala - Melaghar - Udaipur - Amarpur-Tirthamukh- Mandirghat— Dumboor-NarikelKunja- Gandachara— Ambassa	82.85
64.	Tripura	North-EastCircuit 2018-19	Development of SurmaCherra- Unakoti-Jampui Hills- Gunabati - Bhunaneshwari-Neermahal- Boxanagar- Chottakhola-Pilak- Avangchaarra	44.83
65.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, &Kapilwastu	87.89
66.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
67.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh- Kausambi-Mirzapur-Gorakhpur-Domariyaganj-Basti-Barabanki-Azamgarh-Kairana- Baghpat-Shahjahanpur	71.91
68.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur-Kanpur Dehat- Banda- Ghazipur-Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria-Mahoba- Sonbhadra- Chandauli-Mishrikh- Bhadohi	67.51
69.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)-MagharDham (SantKabir Nagar)-ChauriChaura, Shaheed Sthal (Fatehpur)-MahuarshaheedSthal (Ghosi)- Shaheed Smarak (Meerut)	36.65
70.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21
71.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri-Sikandrabad-Noida-Khurja-Banda	12.03

Contents Page

72.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30
73.	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco-Tourism, Adventure Sports, and Associated Tourism Related Infrastructure for Development of Tehri Lake & Surroundings as New Destination-District Tehri	69.17
74.	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region - Katarmal -Jogeshwar-Baijnath-Devidhura	76.32
75.	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur-Digha- Shankarpur- Tajpur- Mandarmani-Fraserganj-Bakkhlai- Henry Island	67.99
76	-	Wayside Circuit 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya- Kushinagar in collaboration with MoRTH	17.50
TOTAL				5290.33

(ii) **Details of Project sanctioned under Swadesh Darshan 2.0 Scheme:**

S. No.	State	Year of Sanction	Destination	Name of the Experience	Sanctioned Cost (in ₹ Crore)
1.	Andhra Pradesh	2024-25	Bapatala	Development of Suryalanka Beach Experience	97.52
2.	Andhra Pradesh	2023-24	Araku-Lambasingi	Borra Cave Experience at Araku	29.88
3.	Arunachal Pradesh	2023-24	Nacho	Unlock Nacho Expedition	14.02
4.	Arunachal Pradesh	2023-24	Mechuka	Mechuka Cultural Haat	18.48
5.	Arunachal Pradesh	2023-24	Mechuka	Mechuka Adventure Park	12.75
6.	Assam	2023-24	Kokrajhar	Kokrajhar Wetland Experience	26.67
7.	Assam	2023-24	Jorhat	Reimagining Cinnamara Tea Estate	23.88
8.	Bihar	2024-25	Bodh Gaya	Development of the Buddhist Meditation	165.44

Contents Page

				&Experience Centre, Bodh Gaya	
9.	Chhattisgarh	2024-25	Kawardha	Bhoramdeo Corridor Development, Kabirdham District	145.99
10.	Dadra Nagar & Haveli and Daman &Diu	2024-25	Daman	Daman Convention Centre	147.13
11.	Goa	2023-24	Porvorim	Porvorim Creek Experience	24.07
12.	Goa	2023-24	Colva	Colva Beach Experience	19.89
13.	Haryana	2024-25	Panchkula	Development of Adventure Tourism Hub at TikkarTaal and Adventure Park	26.68
14.	Haryana	2024-25	Panchkula	Rejuvenation of Yadavindra Garden	65.82
15.	Himachal Pradesh	2024-25	Maa Chintpurni Temple (District - Una)	Development of MaaChintpurni Devi Temple, Una	56.26
16.	Karnataka	2023-24	Hampi	Setting up of 'Traveller nooks'	25.64
17.	Karnataka	2023-24	Mysuru	Tonga ride Heritage experience zone	2.72
18.	Karnataka	2023-24	Mysuru	Ecological Experience Zone	18.48
19.	Kerala	2023-24	Kumarakom	Kumarakom Bird Sanctuary Experience	13.81
20.	Kerala	2024-25	Alappuzha	Alappuzha: A Global Water Wonderland	93.18
21.	Kerala	2024-25	Malampuzha	Enhancement of Tourist Experience at Malampuzha Garden and Leisure Park	75.87
22.	Ladakh	2023-24	Leh	JulleyLeh Biodiversity Park	23.17
23.	Ladakh	2023-24	Kargil	Exploring LOC and Hundarman village Experience	11.91
24.	Lakshadweep	2024-25	Bangaram	Enhancement of Tourist Experience at Bangaram	81.18
25.	Madhya Pradesh	2023-24	Gwalior	Phoolbagh Experience Zone	16.74
26.	Madhya	2023-24	Chitrakoot	Spiritual experience at	27.21

Contents Page

	Pradesh			Chitrakoot	
27.	Madhya Pradesh	2024-25	PitambaraPeeth, Datia	Development of PitambaraPeethDatia	44.24
28.	Maharashtra	2023-24	Pune	Shivsrushti Historical Theme Park- Phase 3	76.22
29.	Meghalaya	2023-24	Sohra	Waterfall Trails Experience	27.60
30.	Meghalaya	2023-24	Sohra	Meghalayan Age Cave Experience	32.45
31.	Mizoram	2024-25	Champhai	Eco Resort Experience at Keilungliah, Zote, Ngur&Mualbuhvum, Champhai	38.85
32.	Mizoram	2024-25	Champhai	Heritage and Cultural Centre, Champhai	33.87
33.	Mizoram	2025-26	Thingsulthliah	Construction of Conference Centre	99.71
34.	Nagaland	2023-24	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	7.87
35.	Nagaland	2023-24	Chumuoukedima	Tribal Cultural Experience at Midway Retreat	21.56
36.	Nagaland	2024-25	Chumuoukedima	Adventure Tourism Experience at Jacob Village, Chumoukediema	32.54
37.	Puducherry	2023-24	Karaikal	Karaikal beach and waterfront experience	20.29
38.	Punjab	2023-24	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06
39.	Punjab	2023-24	Amritsar	Border Tourism Experience at Attari	25.91
40.	Rajasthan	2023-24	Bundi	Spiritual Experience, Keshavraipatan	21.65
41.	Rajasthan	2024-25	Sikar	Development works at Shri Khatu Shyam Ji Temple (Sikar)	87.87
42.	Rajasthan	2024-25	Karni Mata temple, Bikaner dist.	Development Works at Shri Karnimatamandir, Bikaner	22.58
43.	Rajasthan	2024-25	MalaseriDungari (District - Bhilwara)	Development of MalaseriDungri, Bhilwara District	48.73
44.	Sikkim	2023-24	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.41

Contents Page

45.	Sikkim	2023-24	Gangtok	Gangtok Cultural Village	22.60
46.	Tamil Nadu	2023-24	Mamallapuram	Immersive experience at Shore Temple	30.02
47.	Telangana	2023-24	Bhongir	Bhongir Fort Experiential Zone	56.82
48.	Telangana	2023-24	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.01
49.	Tripura	2024-25	Agartala	Tripura Heritage Village & Sangeet Experience at Agartala (Phase-1 &2)	48.95
50.	Uttar Pradesh	2023-24	Prayagraj	Azad Park and Dekho Prayagraj Trail Exp	14.52
51.	Uttar Pradesh	2023-24	Naimisaranya	Vedic- wellness Experience	17.80
52.	Uttarakhand	2023-24	Pithoragarh	Rural Tourism Cluster Experience at Gunji	17.86
53	Uttarakhand	2023-24	Champawat	Tea Garden Experience	19.89
TOTAL					2208.27

(iii) **Details of Project sanctioned under Challenge Based Destination Development (CBDD), a sub-scheme of Swadesh Darshan scheme:**

S. No.	State/UT	Year of Sanction	Name of the Project	Category	Sanctioned Cost (in ₹ Crore)
1	Andhra Pradesh	2024-25	Ahobilam-A spiritual Odyssey	Spiritual Tourism	25.00
2	Andhra Pradesh	2024-25	Enriching Buddhist Heritage and Cultural Experiences at Nagarjuna Sagar	Culture & Heritage	25.00
3	Arunachal Pradesh	2024-25	Bichom Dam Adventure & Eco-Tourism Project	Ecotourism and AmritDharohar Sites	9.90
4	Arunachal Pradesh	2024-25	Kibhito Frontier Tourism - Gateway to Serenity	Vibrant Village Programme	4.96
5	Assam	2024-25	Panidhing Bird Sanctuary, Sivasagar	Ecotourism and AmritDharohar	9.99

Contents Page

				Sites	
6	Bihar	2024-25	Development of Tourist Facilities at SonepurMela Ground, Saran	Culture & Heritage	24.29
7	Chhattisgarh	2024-25	Development of MayaliBagicha as Eco Tourism Destination	Ecotourism and AmritDharohar Sites	9.97
8	Goa	2024-25	Beautification and Development of Harvalem Waterfall at Mayem Village	Ecotourism and AmritDharohar Sites	9.81
9	Gujarat	2024-25	Transformation of sharmishtha Lake: Light & culture at Vadnagar	Culture & Heritage	17.29
10	Gujarat	2024-25	The Sacred Ocean Retreat at Harsiddhi Shore, Porbandar	Spiritual Tourism	24.66
11	Gujarat	2024-25	THOL: Transformative Tourism' Harmonious Sustainability, Optimized Skilling' Leading Technology	Ecotourism and AmritDharohar Sites	9.96
12	Himachal Pradesh	2024-25	Tourism Infrastructure Development at Kaza	Culture & Heritage	24.82
13	Himachal Pradesh	2024-25	Tourism Infrastructure Development at Rakchham, Chhitkul	Vibrant Village Programme	4.96
14	Jharkhand	2024-25	Tourism Infrastructure Development at RamrekhaDham, Simdega	Spiritual Tourism	18.87
15	Kerala	2024-25	Thalassery: The Spiritual Nexus	Spiritual Tourism	25.00
16	Kerala	2024-25	Varkala- Dakshin Kashi	Culture & Heritage	25.00
17	Ladakh	2024-25	Advancing Mushkoh as a Sustainable Tourism Hub: Integrating wildlife Sightings and community progress	Ecotourism and AmritDharohar Sites	9.82

Contents Page

18	Madhya Pradesh	2024-25	Medieval Splendor 2.0, Orchha	Spiritual Tourism	25.00
19	Maharashtra	2024-25	Development of Ahmednagar Fort	Culture & Heritage	25.00
20	Manipur	2024-25	Development of Ancient capital of Manipur, LangthabalKonug	Culture & Heritage	24.69
21	Meghalaya	2024-25	Mawphlang cultural & Heritage centre	Culture & Heritage	24.87
22	Meghalaya	2024-25	Nartiang Spiritual & Cultural Centre	Spiritual Tourism	24.87
23	Nagaland	2024-25	Soulful Trails: The Impur Heritage Experience, Impur Village	Spiritual Tourism	24.94
24	Nagaland	2024-25	Development of wings over Doyang: An Eco-Tourism Haven' Doyang Reservoir	Ecotourism and AmritDharohar Sites	10.00
25	Puducherry	2024-25	Development of White Town	Culture & Heritage	22.19
26	Punjab	2024-25	Cultural and Heritage Strech at Hussainiwala Border, Ferozepur	Culture & Heritage	25.00
27	Punjab	2024-25	Heritage street -A Symbol of peace and Harmony at Sri Anandpur Sahib, Rupnagar	Spiritual Tourism	24.90
28	Sikkim	2024-25	Echoes of Valor: The Gnathang Valley Experience," Gnathang Village	Vibrant Village Programme	5.00
29	Sikkim	2024-25	Kabi Chronicles: A journey through Unity and Heritage, Kabi, Mangan	Spiritual Tourism	24.96
30	Tamil Nadu	2024-25	Iconic Transformation of Rameswaram	Spiritual Tourism	20.01
31	Telangana	2024-25	Digital Experience Centre at Bhuddhavanam in Nalgonda	Culture & Heritage	24.85
32	Telangana	2024-25	Development of Eco-	Ecotourism	9.98

Contents Page

			Tourism Project at NizamSagar, Kamareddy	and AmritDharohar Sites	
33	Uttar Pradesh	2024-25	Development of Cultural Landscape at Mahoba	Culture & Heritage	24.98
34	Uttarakhand	2024-25	Development of Jadung Festive Ground', Jadung	Vibrant Village Programme	4.99
35	Uttarakhand	2024-25	Development of Kainchidham campus, Kainchidham	Spiritual Tourism	17.60
36	Uttarakhand	2024-25	Mana Haat project	Vibrant Village Programme	4.99
TOTAL					648.11

(iv) **Details of Project sanctioned under 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme:**

S. No.	State	Year of Sanction	Name of the Project	Sanctioned Cost (in ₹ Crore)
1.	Andhra Pradesh	2024-25	Enriching the fort and Gorge Experience in Gandikota	77.91
2.	Andhra Pradesh	2024-25	Akhanda Godavari- (Havelok Bridge & Pushkar Ghat) in Raja Mahendravaram,	94.44
3.	Arunachal Pradesh	2024-25	Siang Adventure & Eco-Retreat in Pasighat	46.48
4.	Assam	2024-25	Assam State Zoo Cum Botanical Garden in Guwahati	97.12
5.	Assam	2024-25	Beautification of Rang Ghar in Sivasagar	94.76
6.	Bihar	2024-25	Development of Matsyagandha Lake in Saharsa	97.61
7.	Bihar	2024-25	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51
8.	Chhattisgarh	2024-25	Development of Chitrotpala Film City in Raipur	95.79
9.	Chhattisgarh	2024-25	Development of Tribal & Cultural Convention Centre in Raipur	51.87
10.	Goa	2024-25	Chhatrapati Shivaji Maharaj Museum in Ponda	97.46
11.	Goa	2024-25	Townsquare in Porvorim	90.74

Contents Page

12	Gujarat	2024-25	Ecotourism Destination at Kerly (Mokarsagar) in Porbandar	99.50
13.	Gujarat	2024-25	Tented City and Convention Centre in Dhordo	51.56
14.	Jharkhand	2024-25	Eco-Tourism Development of Tilaiyya" in Koderma	34.87
15.	Karnataka	2024-25	Ecotourism & Cultural Hub at Roerich and Devika Rani Estate Tataguni in Bengaluru	99.17
16.	Karnataka	2024-25	Development of Savadatti Yallammagudda in Belgavi	100.00
17.	Kerala	2024-25	Ashtamudi Biodiversity and Eco-recreational Hub in Kollam	59.71
18.	Kerala	2024-25	Global Gateway to Malabar's Cultural Crucible in Sargaalayaa	95.34
19.	Madhya Pradesh	2024-25	Orchha A Medieval Splendour in Orchha	99.92
20.	Madhya Pradesh	2024-25	International Convention Centre for MICE in Bhopal	99.38
21.	Maharashtra	2024-25	INS-Guldar Underwater Museum, Artificial Reef, and submarine Tourism in Sindhudurg	46.91
22.	Maharashtra	2024-25	Development of RAM-KAL PATH in Nashik	99.14
23.	Manipur	2024-25	Loktak Lake Experience in Loktak	89.48
24.	Meghalaya	2024-25	MICE Infrastructure in Mawkhanu	99.27
25.	Meghalaya	2024-25	Redevelopment of Umiam Lake in Shillong	99.27
26.	Odisha	2024-25	Development of Hirakund	99.90
27.	Odisha	2024-25	Development of Satkosia	99.99
28.	Punjab	2024-25	Development of Heritage Street as a tribute to Shaheed-e-Azam, SardarBhaghat Singh at Khatkar Kalan in SBS Nagar	53.45
29.	Rajasthan	2024-25	Development at Amber-Nahargarh and Surrounding Area in Jaipur	49.31
30.	Rajasthan	2024-25	Development at Jalmahal in Jaipur	96.61
31.	Sikkim	2024-25	Skywalk, Bhaleydhunga, Yangang in Namchi	97.37
32.	Sikkim	2024-25	Border Experience in Nathula	68.19
33.	Tamil Nadu	2024-25	Development of Nandavanam Heritage Park in Mammallapuram	99.67
34.	Tamil Nadu	2024-25	Eco Park at Race Course in Ooty	70.23
35.	Telangana	2024-25	Ramappa Region Sustainable Tourism Circuit in Ramappa	73.74

Contents Page

36.	Telangana	2024-25	Somasilla Wellness & Spiritual Retreat in Nallamala	68.10
37.	Tripura	2024-25	Shakti Peethas Park at Banduar in Gomati	97.70
38	Uttar Pradesh	2024-25	Development of Bateshwar in District-Agra	74.05
39	Uttar Pradesh	2024-25	Integrated Buddhist Tourism Development in Shrawasti	80.24
40.	Uttarakhand	2024-25	Iconic City Rishikesh: Rafting Base Station in Rishikesh	100.00
TOTAL				3295.76

SHRIMATI PRIYANKA CHATURVEDI: Sir, the Tourism Minister has given the answer to my question; and he has very rightly said, development of tourism infrastructure and product is primarily undertaken by the State Government, UT Administration. Yes, absolutely, Sir, I appreciate that. But when we push an idea, we also have to ensure that any execution does not lead to any mass scale displacement. So my first question in that regard is this. Many of the tourism resorts and hotels across States have been built on tribal land through *benami* transactions and without genuine tribal consent. Does the Ministry plan to audit all tourism-related land allotments in scheduled areas to verify legality and consent under the relevant law and regulations?

श्री गजेन्द्र सिंह शेखावत : माननीय चेयरमैन सर, मैं माननीय सदस्या का धन्यवाद करता हूं कि उन्होंने उत्तर की इस बात को समझा है कि टूरिज़्म primarily राज्य सरकार का विषय है, ठीक उसी तरह land and revenue भी राज्य सरकार का विषय है। ज़मीन देना, ज़मीन का अधिग्रहण करना, ज़मीन का conversion करना, उस पर होटल बनाने की अनुमति देना आदि राज्य सरकारों के स्तर पर होता है। फेडरल स्ट्रक्चर में राज्य सरकार के किसी अधिकार क्षेत्र में सीधे जाकर ऑडिट करना या सर्वे करना भारत सरकार के purview में नहीं है, मुझे लगता है कि उसके लिए माननीय सदस्या की कहीं कोई grievance है, तो उनको इसके बारे में particular राज्य सरकार को लिखना चाहिए।

MR. CHAIRMAN: Second supplementary, Shrimati Priyanka Chaturvedi.

SHRIMATI PRIYANKA CHATURVEDI: Sir, I am very sure that the Tourism Ministry at the Union level could also mandate or ask various State Governments to carry out audits. I am sure you can send that notification or guidelines to them to audit it. Sir, we cannot escape from responsibility when we promote ideas, and promotion of this particular idea is coming from the Union Government. Sir, the second question is about showcasing *adivasi* traditions as tourist attraction without ensuring dignity,

Contents Page

agency or fair compensation risks reducing indigenous cultures to commodities. What steps is the Government taking to ensure that tourism does not replicate the very power imbalances that our constitutional safeguards were designed to prevent?

श्री गजेन्द्र सिंह शेखावत : माननीय सभापति महोदय, भारत सरकार का टूरिज़्म मंत्रालय जिन स्कीम्स के तहत राज्यों में टूरिज़म डेवलपमेंट के लिए hand-holding करता है, primarily जैसा मैंने अपने उत्तर में कहा है कि उन सबके formulation, उनके DPR बनाना, उन सबको conceptualize करना, उनका impact assessment करना आदि राज्य सरकार के स्तर पर होकर आता है, लेकिन हम सभी स्कीम्स की जो गाइडलाइंस बनाते हैं, उन गाइडलाइंस में निश्चित रूप से इस बात का प्रावधान करने के लिए राज्य सरकारों को कहा जाता है कि वे किसी भी क्षेत्र में – न केवल माननीय सदस्या ने ट्राइबल एरिया के लिए, उनकी संस्कृति, उनकी ethnicity और उनके ऊपर पड़ने वाले adverse impact की चिंता की है, मैं उनकी चिंता का सम्मान करता हूं। इसके अतिरिक्त हम राज्य सरकार को DPR submit करने के लिए जिस किसी भी स्कीम के तहत उनको अनुमति प्रदान करते हैं, पहले वे स्टेकहोल्डर्स के साथ कंसल्टेशन करें, लोकल कम्युनिटी के साथ कंसल्टेशन करें और उनके ऊपर पड़ने वाले किसी भी तरह के सकारात्मक या प्रतिकूल प्रभाव का अध्ययन करके वहां स्कीम्स को लेकर आएं। उसकी evaluation guidelines को प्राथमिक रूप से हिस्सा बनाया जाए।

MR. CHAIRMAN: Third supplementary, Shri Ravi Chandra Vaddiraju.

SHRI RAVI CHANDRA VADDIRAJU: Sir, what policy instruments have been, or will be, adopted by the Ministry to codify the principle of Free, Prior and Informed Consent, FPIC, from tribal communities for all tourism projects in Schedule Areas? How is the Ministry involved in the Gram Sabhas in the projects' approval and monitoring process?

श्री गजेन्द्र सिंह शेखावत : चेयरमैन साहब, मैं फिर से कहूंगा कि अभी ट्राइबल एरिया के लिए हमने स्वदेश दर्शन में जितने प्रोजेक्ट सैंक्शन किए थे, उन सारे प्रोजेक्ट्स में भी हमने उसी तरह की गाइडलाइन्स बनाकर राज्य सरकारों को पहले भी कहा था। जैसा मैंने पिछले प्रश्न के उत्तर में कहा था, मैं उसे न दोहराते हुए यह कहना चाहूंगा कि उस सारी प्रक्रिया का पालन भी किया जाता है। अभी पर्यटन मंत्रालय ने ट्राइबल मंत्रालय की जो 'प्रधानमंत्री जनजातीय उत्तम ग्राम अभियान' (PM-JUGA) की स्कीम है, उसके तहत tribal home States के लिए भारत सरकार ने अपनी तरफ से ट्राइबल लोगों की हैंड-होल्डिंग करने का प्रयास किया है। उसमें पाँच स्टेट्स - आंध्र प्रदेश, लद्दाख, मध्य प्रदेश, मिज़ोरम और उत्तराखंड - इन पाँच राज्यों में, जहां poorest of the poor ट्राइबल पॉपुलेशन निवास करती है और उसके साथ-साथ माननीय प्रधानमंत्री की योजना यह है कि ऐसे जिलों को, जो deprived हैं और जो प्रगति के दौर में पीछे रह गए हैं, उन्हें बराबरी तक लाना है। ऐसे identified districts में हमने हैंड-होल्डिंग करने के लिए एक योजना बनाई है और

Contents Page

उस योजना के अंतर्गत हम हर ट्राइबल फैमिली जो interested है, उन्हें क्लस्टर बनाकर – वे अपने यहां दो नए कक्ष बना सकें, इसके लिए सपोर्ट एक्सटेंड करते हैं। उस क्लस्टर में एक community space ऐसा बने कि वहां रहने वाले टूरिस्ट कम्युनिटी एक्टिविटी के साथ इंगेजमेंट कर सकें, इसके लिए भी hand-holding करते हैं और अब तक जितने भी इस तरह के इनिशिएटिव लिए गए हैं, मैं माननीय सदस्य और पूरे सदन के संज्ञान में लाना चाहता हूँ कि ये जो प्रोजेक्ट्स हमने स्वदेश दर्शन के तहत विभिन्न राज्यों में स्वीकृत किए थे, उनके प्रभावों के दृष्टिकोण से अगर देखा जाए, तो मेघालय का सोहरा विलेज - जहां पर हमने ट्राइबल कम्युनिटीज को एम्पावर किया। आज पूरे गांव की आबादी टूरिज़्म पर डिपेंड करती है। इसके साथ-साथ कृषि क्षेत्र से जो उनकी एनुअल इनकम होती थी, उसके बजाय कहीं ज्यादा आमदनी टूरिज़्म रिलेटेड एक्टिविटी से होने लगी है। वैसे भी विश्व भर में इस बात को स्वीकार किया जाता है कि टूरिज़्म एक ऐसा क्षेत्र है, जहां dividend decentralize होता है। वह नीचे स्तर तक जाता है और अलग-अलग लोगों में विभक्त होता है। किसी क्षेत्र में, किसी ट्राइबल विलेज में जब टूरिज़्म बढ़ता है, तो वहां जाने वाले लोग, टैक्सी ड्राईवर को भी उससे बेनिफिट मिलता है, कुक्स को भी बेनिफिट मिलता है, ग्रॉसरी वालों को भी बेनिफिट मिलता है, वहां के क्राफ्टमेकर को भी उससे बेनिफिट मिलता है। उसका प्रभाव सभी के जीवन पर पड़ता है। मैं यह मानता हूं कि माननीय प्रधान मंत्री जी के नेतृत्व में जिस तरह से इस दृष्टिकोण से काम हुआ था, तो बस्तर के धुड़मारास गांव को यूनेस्को ने बेस्ट टूरिस्ट विलेज के रूप में identify किया है। बस्तर के चित्रकोट गांव ने देश के सर्वश्रेष्ठ विलेज टूरिज़्म की लिस्ट में स्थान पाया है। मैं यह मानता हूं कि ओवर टूरिज़्म के कारण उसका प्रतिकूल प्रभाव हो सकता होगा, लेकिन अधिकांशतः इस बात से दृष्टिगत किया गया है कि जो भी प्रभाव होता है, वह उनके जीवन पर सकारात्मक प्रभाव होता है। मैं इसके अतिरिक्त यह भी निवेदन करना चाहता हूं कि tourism activities जब बढ़ती है, तो लोकल क्राफ्ट, जो vulnerable है, जो समाप्ति की ओर है... अगर मैं मेघालय के Living Roots Bridge की बात करूं, तो जो दुनिया में भारत की अद्वितीय धरोहर है, उनके वापस रिवाइव करने, उनको conserve करने की दिशा में जब से उन क्षेत्रों में टूरिज़्म बढ़ा है, उसमें नई चेतना व्याप्त हुई है और नई जनरेशन उसके साथ जुड़ने लगी है। मैं जिम्मेदारी के साथ सदन में यह बात कह सकता हूं कि टूरिज़्म के चलते हुए निश्चित रूप से local craft, local practices, local traditions, local cultural practices and cuisines सब further वापस restrengthen हो रहे हैं।

MR. CHAIRMAN: Fourth supplementary; Shri A.A. Rahim.

SHRI A.A. RAHIM: Thank you for this opportunity. To preserve the ecosystem with the active participation of local communities, the Government of Kerala has submitted a project proposal for implementing and improving community-based eco-tourism in the Parambikulam Tiger Reserve under the Swadesh Darshan 2.0 Scheme. Although the proposal was submitted in 2024, no concrete action has been taken so far. What are the reasons for this delay? Is the Government prepared to approve the project at the earliest? That is my question.

Contents Page

SHRI GAJENDRA SINGH SHEKHAWAT: Swadesh Darshan Scheme, which is mentioned by the hon. Member, is under reconsideration and reformulation because the scheme was aligned with the financial cycle and the financial cycle is about to end. We are reformulating the scheme. Once it is reformulated, only after that, the project proposals from Kerala or any other State which have come and are lying with us are going to be considered.

MR. CHAIRMAN: Fifth supplementary; Shri S. Selvaganabathy.

SHRI S. SELVAGANABATHY: Mr. Chairman, Sir, our hon. Minister has mentioned that in Puducherry, Arikamedu has been considered as a coastal circuit, and tourism projects are carried over there under the Swadesh Darshan Scheme. Arikamedu is an archaeological site. It is the first harbour site explored in the whole of India. From the year 1945, five small-scale explorations have been carried out in that site and confirmed that the heritage remains are, at least, 2,000 years old. Will the Government consider promoting Arikamedu site in Puducherry as one of the heritage tourism centres?

श्री गजेन्द्र सिंह शेखावत : सभापति महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, क्योंकि विषय ट्राइबल टूरिज़्म से रिलेटेड था, लेकिन माननीय सदस्य का प्रश्न उससे संबंधित नहीं है। माननीय सदस्य ने जानकारी चाही है कि हमारे ऐसे हिस्टोरिकल प्लेसेज़ हैं या हमारे जो ऐतिहासिक स्मारक हैं, उनसे रिलेटेड पुदुचेरी में जिस तरीके की ऐतिहासिक धरोहर है, वहां टूरिज़्म डेवलपमेंट की स्कीम को लेकर भारत सरकार उस सबके लिए committed है और जितने resources हमारे पास अवेलेबल होते हैं और राज्य सरकार जिस तरह के प्रस्ताव भेजती है, स्कीम्स में जितने फाइनेंसेज अवेलेबल हैं, उसके आधार पर उन सब की चिंता करते हैं और उन प्रोजेक्ट्स को आगे बढ़ाने के लिए हम निश्चित रूप से सकारात्मक काम कर रहे हैं।

MR. CHAIRMAN: Now, Question No.124.

Air Pollution due to construction activities

*124. DR. KANIMOZHI NVN SOMU: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has assessed the risks posed by particulate air pollutants in residential areas arising from nearby high-rise or large-scale

Contents Page

construction activities, particularly its impact on vulnerable groups such as children and elderly;

(b) whether any mechanism exists for regular monitoring and enforcement of particulate matter and dust control standards in, and around major construction sites located near residential neighbourhoods.

(c) whether Government proposes to introduce stricter norms, technology-based monitoring systems or additional safeguards to mitigate such localised pollution risks; and

(d) if so, the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) During Construction and Demolition activities (C&D), largely Particulate Matter (PM) of size 10 micron and above are generated at various stages. Most of the PM_{10} emissions occur during foundation activities, earthwork, excavation, loading and unloading operations, crushing and grinding activities. Furthermore, cement/mortar mixing and on-site preparation of ready-mix concrete are significant contributors to $PM_{2.5}$ concentration also. These activities generate fine dust particles ($PM_{2.5}$) that get dispersed into the atmosphere and intensify construction-related air pollution. Additionally, $PM_{2.5}$ concentrations are also generated from operation of diesel generator sets at construction sites and movement of vehicles.

CPCB has issued 'Guidelines on dust mitigation measures in handling construction material and C&D wastes' in November, 2017 and these guidelines prescribe the dust mitigation measures during construction activities, which are enclosed at **Annexure**.

CPCB issued directions on 20.12.2017 to all State Pollution Control Board/Pollution Control Committee (SPCBs/PCCs) to make the above mentioned guidelines be part of the Consent management and direct Urban Local Bodies (ULB) to ensure compliance of these guidelines at construction sites in their jurisdiction.

CPCB issued directions on September 21, 2022 to all SPCBs/PCCs to ensure that construction and demolition activities are equipped with adequate dust mitigation measures, to ensure that large C&D activities having area more than 20,000 square meter are equipped with adequate dust mitigation measures including installation of

Contents Page

anti-smog guns and also to ensure that a robust system of surveillance for compliance of above directions is put in place and any violation is dealt strictly as per law.

Building and Construction projects having ≥20,000 sq. m and <1,50,000 sq. m of built-up area, Townships and Area Development projects covering an area ≥50 ha and /or built-up area ≥1,50,000 sq. m. require to obtain prior Environmental Clearance under the Environmental Impact Assessment Notification issued by MoEF&CC vide S.O. 1533(E) dated 14.09.2006. Such building and construction projects are required to prepare Environmental Management Plan and Conceptual plan and Townships and Area Development projects conduct Environment Impact Assessment (EIA) to assess the environmental impacts and prepare Environment Management Plan containing mitigation measures to address the environmental pollution including air pollution during construction and operation phase of the project.

Ministry has delegated the powers under EIA Notification, 2006 to the State Level Expert Appraisal Committees (SEACs) for appraisal and the State Level Environment Impact Assessment Authorities (SEIAAs) for grant of Environmental Clearance.

Further, State Pollution Control Board (SPCB)/Pollution Control Committees (PCC) grant Consent to Establish (CTE) and Consent to Operate (CTO) for Building construction projects under The Air (Prevention and Control of Pollution) Act, 1981 and The Water (Prevention and Control of Pollution) Act, 1974.

Building Construction Projects with built up area ≥ 20,000 sq. m. have been categorised into Orange (Pollution Index 55 to less than 80) and with built up area ≥ 5,000 sq. m., but < 20,000 sq. m. have been categorised as Green (Pollution Index 25 to less than 55) categories, based on the pollution potential and are monitored by the respective State Pollution Control Board/Pollution Control Committees during its construction and operation phases.

Further, towards effective management and control of dust from the C&D activities, Ministry of Environment, Forest and Climate Change (MoEFCC) had notified Construction and Demolition Waste Management Rules, 2016, aimed to improve the collection, segregation, recycling, treatment, and disposal of construction and demolition waste in an environmentally sound manner.

These rules have been revised as "Environment (Construction and Demolition) Waste Management Rules, 2025, notified on 02.04.2025 vide G.S.R. 219(E) and which will come into force from 1st April, 2026. These rules emphasize the roles and accountability of waste generators at source and various stakeholders focusing on segregation, recovery, reuse, and recycling. In the revised rules, various provisions have been introduced for better management of waste generated by bulk waste

Contents Page

generators due to Construction and Demolition activities including Extended Producer Responsibility (EPR) for recycling of such waste generation. Further, waste generators have been mandated to utilise recycled or processed waste in all construction activities, having built-up area of 20,000 square meters or above, and road construction as per the defined targets.

Producers or occupiers, in-charge of construction projects have also been mandated to take steps to prevent air pollution, littering of waste including public nuisance during collection, segregation and storage of waste. The enforcement of the provisions, under the aforesaid rules, are to be carried out by State Pollution Control Board, Local authorities and Development Authorities.

The Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 has issued 9 Directions and 2 Advisories. CAQM in 2021 vide Direction No. 11-15 dated 11.06.2021 directed Government of NCT of Delhi and NCR State Governments to put in place an online web portal for monitoring of compliance of dust mitigation measures by the large projects (with plot area above 500 square metres) and to ensure remote monitoring through technological intervention such as video fencing and ensure self-audit and certification mechanism by all the registered projects, in addition to other dust mitigation measures. Accordingly, Web portal is functional in all Delhi-NCR States. To effectively combat dust emissions CAQM vide Direction No. 69 dated 02.11.2022, also mandated deployment of adequate number of Anti-Smog Guns, in proportion to the area of the construction.

Annexure

Details of dust mitigation measures prescribed in the Guidelines of CPCB while handling construction material and C&D wastes

- Sprinkling of water / fine spray from nozzles to suppress dust re-suspension at site.
- C&D wastes or construction material whether stored or transported (Lorries / tractors) to be preferably covered depending on the dust that is generated.
- Areas of loading / unloading (fugitive dust) activities are to be demarcated and located such that dust dispersal is minimized.
- Operations of equipment / machineries include transporting (conveyor belt), crushing and hammering etc deployed at site generate dust - these areas need to be bounded and use of water sprinklers suppress dust emissions.
- Gensets (DG sets) be well maintained to ensure low emissions.
- Transport vehicles engaged be well maintained (PUC compliance)

Contents Page

- Routes of transport vehicles within construction site be damped by water (preferably treated wastewater) sprinklers.
- Dry sweeping of work areas to be prohibited.
- For construction activities, simultaneous development of green buffer would assist in arresting dispersal of dust (preferably shrubs & trees that have low uptake of water).
- Workers to be provided necessary safety equipment - Workers at construction / demolition, Loading / uploading activities, are provided with face mask to prevent inhalation of fine dust.
- All builders / contractors engaged in construction & demolition activities to submit an undertaking to the concerned government department on measures adopted to control dust.
- Use of covering sheets (plastic, tarpaulin etc) at Construction material heaps that are easily air borne, C&D debris storage sites and adequate covering on construction works, particularly side facing residential areas.
- Use of water sprinklers is commonly recommended as a dust mitigation measure, however water is a precious commodity and its use needs to be rationalized. Alternate measures such as building higher barricades to arrest dust generated at ground levels and adopting covering (jute, plastic, tarpaulin etc) of construction material / wastes.
- Sale of construction material from road-sides to be prohibited.
- Dumping (unloading) and storage of construction material for use in on-going projects on public road-sides is prohibited.
- Dumping (unloading) and disposal of C&D wastes on non-designated sites (road-sides, vacant plots, water bodies, drains etc) be prohibited.
- Demand for construction material at site to synchronizes with its utilization, so that the storage period of un-used construction is minimal thereby reducing dust dispersal.
- Construction projects to be encouraged to utilize products manufactured from C&D waste processing.
- Inclusion of condition(s) by concerned agencies for adoption of dust mitigation measures in approvals /permits /consent provisions / environmental clearances for construction projects.

DR. KANIMOZHI NVN SOMU: Sir, the Minister has given an extensive answer on the issue of pollution. Air pollution is one of the biggest problems, which is one of the root causes of severe health issues among the people. I would like to know whether the

Contents Page

Government has allocated adequate funds for installation of large air purifying systems, like C40, clean air accelerators, smog-free towers and giant vacuum cleaners in public squares or highly-polluted areas in metro cities and make mandatory installation and use of anti-smog guns and water-sprinkling systems for large projects by the Government to control the pollution. If so, please provide the details of the funds allocated in the last four years.

श्री भूपेन्द्र यादव: माननीय सभापति महोदय, वायु प्रदूषण एक बड़ी समस्या है, जिसके बारे में माननीय सदस्या ने सही कहा है। सामान्यतः हवा में दो तरह के कण रहते हैं – पीएम 10, जो कंस्ट्रक्शन, डिमोलिशन की गतिविधि से उत्पन्न हुए धूल के कण होते हैं और दूसरे – पीएम 2.5 होते हैं, जो मुख्यतः कार्बन एमिशन के कारण उत्पन्न होते हैं। उनकी जो मात्राएँ हैं, उसके आधार पर नागरिकों को यह जानने का अधिकार होना चाहिए कि हमने पूरे देश में 'PRANA portal' बनाया है। हम NCAP के माध्यम से देश के 130 शहरों में वायु गुणवत्ता में सुधार लाने के लिए काम कर रहे हैं।

महोदय, वायु गुणवत्ता में सुधार करने का अर्थ यह होता है कि जो हार्मफुल सब्सटैन्सिस हैं, जो मानवीय गतिविधियों के कारण पैदा होते हैं, उन्हें लेकर विभिन्न मंत्रालयों में चलाई गई जो परियोजनाएँ हैं, उनमें जो गैप्स हैं, उन्हें कम किया जाए, इन्नोवेटिव कार्रवाई की जाए और हमने जो गाइलाइन्स विशेष रूप से निकाली हैं, जिसमें हम यह चाहते हैं कि पीएम 2.5 और पीएम 10 की मात्रा की इन शहरों में कमी आए, उसके लिए हम विभिन्न प्रोत्साहन राशि देते हैं।

महोदय, माननीय सदस्या ने जो सुझाव बताए हैं, वे अलग-अलग शहरों की परिस्थितियों के हिसाब से हैं, लेकिन वहाँ पर जो स्थानीय एजेंसियाँ कार्य करती हैं, हम उन्हें सहयोग प्रदान करने का कार्य करते हैं।

MR. CHAIRMAN: Second supplementary, Dr. Kanimozhi NVN Somu.

DR. KANIMOZHI NVN SOMU: Sir, the hon. Minister, in his reply, states that the SPCBs and the urban local bodies are responsible for enforcement. In reality, a large share of violations is committed by the Government contractors themselves, including road contractors, Metro rail contractors and Smart City project builders. Will the Government furnish the details of how many such Government-linked contractors have been penalised for dust control violations in the last five years, and were the contractors suspended or blacklisted?

श्री भूपेन्द्र यादव: माननीय सभापति महोदय, माननीय सदस्या ने सही कहा है कि मुख्य रूप से जो कंस्ट्रक्शन एक्टिविटीज़ हैं, जिनमें मिट्टी की खुदाई, लोडिंग, अनलोडिंग, क्रशिंग, ग्राइंडिंग के कार्य हैं, इन गतिविधियों के कारण वायु प्रदूषण ज्यादा होता है। मंत्रालय ने इसका संज्ञान लेते हुए 2016 में पूरी गाइडलाइन्स जारी की थीं और अभी हाल ही में 2 अप्रैल, 2025 को हमने सी एंड डी के

Contents Page

लिए विशेष नियम भी बनाए हैं। हमारा यह मानना है कि हमने जो संशोधित नियम बनाए हैं, उनमें जो लोग कचरे के लिये जिम्मेदार हैं, उनकी जिम्मेदारी तय करनी है। इसके साथ ही रिसाइक्लिंग भी करनी है। महोदय, जो स्थानीय प्राधिकरण हैं, विकास प्राधिकरण हैं और राज्यों के प्रदूषण नियंत्रण बोर्ड्स हैं, हमने उन्हें ज्यादा अधिकार दिए हैं। इसके अतिरिक्त हमने सभी एस.पी.सी.बीज़ और पी.सी.सी.बीज़ को यह निर्देश भी जारी किए हैं कि आप जब भी किसी कंस्ट्रक्शन की परमिशन देते हैं, तो उसको इनके मैनेज़मेंट का पूरा हिस्सा बनाया जाए। जो बड़ी परियोजना है, जिनका क्षेत्रफल 20 हज़ार मीटर से अधिक है, उसके लिए हमने कहा है कि आप एंटी-समॉग गन्स निश्चित रूप से लगाएँ और इस विषय को सुनिश्चत करने के लिए एक निगरानी प्रणाली का भी काम करें।

माननीय सदस्या, दिल्ली में भी जो सरकारी ठेकेदार है - आप इस बारे में भी सही कह रही हैं। कंस्ट्रक्शन एंड डिमॉलिशन एक्टिविटी के कारण जो डिमॉलिशन होता है, उसे लेकर हमने दिल्ली सरकार को यह भी निर्देश दिया है कि इसके लिए आप स्थान चिन्हित करें। डिमॉलिशन होने के बाद उसके वेस्ट के लिए अगर आप पर्टिकुलर स्थान चिन्हित नहीं करेंगे, तो वह उड़ता रहेगा। यह निर्देश दिए गए हैं। मैंने रिव्यू मीटिंग में इसकी जानकारी ली है और इसकी सुनिश्चितता को बनाने के लिए हम पूरी तत्परता के साथ लगे हैं।

MR. CHAIRMAN: Third supplementary; Shri Iranna Kadadi.

श्री ईरण्ण कडाडी: महोदय, 2025 के दिशा-निर्देश सर्कुलर इकोनॉमी पर जोर देते हैं, लेकिन डेटा यह कहता है कि भारत अपने कंस्ट्रक्शन मलबे का पाँच प्रतिशत भी रीसाइकल नहीं कर पाता है। मेरा प्रश्न है कि वित्तीय वर्ष 2025-26 में नेशनल क्लीन एयर प्रोग्राम फंड का उपयोग करके कितने शहरों में मलबा रीसाइकलिंग प्लांट चालू किए गए हैं और 2026 के लिए आपका क्या लक्ष्य है?

श्री भूपेन्द्र यादव: माननीय सभापति महोदय, कंस्ट्रक्शन और डिमॉलिशन से संबंधित गतिविधियों के लिए शहरों द्वारा जो भी कार्रवाई की जाती है, एनकैप के अंतर्गत हम लोग उसके लिए गैप फंडिंग करते हैं। इसके अंतर्गत हमने एक रेग्युलेटरी फ्रेमवर्क में सभी शहरों से कहा है कि विशेष रूप से जो कंस्ट्रक्शन और डिमॉलिशन वेस्ट है, उसे कवर करने का कार्य करें। जो ट्रांसपोर्टेशन हो, उसे भी कवर करने का कार्य करें। हमारा यह भी मानना है कि हमारी जितनी भी रोड्स हैं, विशेष रूप से शहरों में, उनके साथ की कच्ची जगह को पक्का करने का काम किया जाए। इसके साथ ही विंड ब्रेकर्स लगाने का काम किया जाए, वाटर स्प्रिंकलिंग की जाए और grinding and cutting of building material भी क्लोज़्ड premises में ही किया जाए। यह कार्यक्रम 130 शहरों में चलता है। जहाँ इसकी आवश्यकता होती है और जो इसे अच्छे से करते हैं, हम उन्हें एक प्रोत्साहन राशि भी प्रदान करते हैं।

MR. CHAIRMAN: Fourth supplementary; Dr. Sasmit Patra.

Contents Page

DR. SASMIT PATRA: Sir, my specific question to the hon. Minister is this. In the last three years, for how many buildings, the 'Consent to Establish' was provided by the Central Pollution Control Board or the State Pollution Control Boards and how many were not provided the 'Consent to Operate' for violations of air pollution exceeding the quality standards as it would give us a prescribed understanding about the punitive action taken against the violators.

श्री भूपेन्द्र यादव: राज्यों के द्वारा जो कंसेंट दी जाती है, यह प्रश्न उसके संबंध में है। यह डेटा विभिन्न राज्यों के पास उपलब्ध है। उसे केंद्रीकृत करके मैं आपको उपलब्ध करा दूँगा।

CHAIRMAN: Fifth supplementary; Shri Pramod Tiwari.

श्री प्रमोद तिवारी: सर, भारत की राजधानी दिल्ली जहरीली टनल-सी बन गई है। पिछले दस सालों से जो प्रयास किए गए हैं, उनके क्या सकारात्मक परिणाम आए? 2014 में कितना प्रदूषण था और 2024-25 में कितना है? अगर सकारात्मक परिणाम उतने नहीं आए हैं, जितनी आप अपेक्षा रखते हैं, तो भविष्य में भारत की राजधानी दिल्ली को एक जहरीली सुरंग बनने से बचाने के लिए क्या उपाय कर रहे हैं?

श्री भूपेन्द्र यादव: सर, प्रमोद जी ने जो प्रश्न पूछा है, मैं उसके जवाब में बताना चाहता हूँ कि 2016 में एक्यूआई 200 था, मतलब अच्छे दिनों की संख्या 110 होती थी। 2026 में वह संख्या बढ़कर 200 हो गई है। इस वर्ष जनवरी-नवंबर की अवधि में दिल्ली का औसत एक्यूआई, जो 2018 में 213 था, वह कम होकर 187 हुआ है। 2025 के दौरान दिल्ली में एक भी दिन एक्यूआई 450 नहीं हुआ है। हम उसे नियंत्रित रखने में सक्षम हुए हैं। वह 3 ही रहा है। आपने जो पूछा है, उसके संबंध में मैं यह कहना चाहता हूं कि हमारे मंत्रालय द्वारा लगातार मॉनिटरिंग की जाती है। इनके हितधारकों के साथ बैठक की जाती है। 2014 से पहले इसको मॉनिटर करने के लिए कोई लीगल और एडमिनिस्ट्रेटिव सिस्टम ही नहीं था। हमने 2021 में इस संसद से सीएक्यूएम की स्थापना की। अब सीएक्यूएम विभिन्न कार्यान्वयन एजेंसियों के माध्यम से इसके लिए कार्य करता है। दिल्ली में जो भी एक्यूआई है, उसके लिए हमने Graded Response Action Plan तैयार किया है। जब इस प्रकार से एक्यूआई बढ़ता है, तो एक्शन प्लान के तहत में कार्रवाई की जाती है। दिल्ली में सीपीसीबी की निगरानी में 3,551 उद्योग थे, जो रेड और ऑरेंज कैटेगरी के थे। हमने उन पर वायु प्रदूषण यंत्र लगाने की बात की है और आज 1,297 में यह लगा लिया है। जो लोग इस पर कार्यवाही नहीं करेंगे, इसके संबंध में हमने 31 दिसंबर तक उनको नोटिस दिया है। इसमें शेष जो 2,254 औद्योगिक इकाइयां हैं, उन पर कार्रवाई की जाएगी। यह जो ऑनलाइन सतत उत्सर्जन निगरानी प्रणाली है, इसमें हमने इस बार समय भी इसलिए दिया है, ताकि जो घरेलू उत्पादक हैं, उनको यह बनाने का अवसर मिले। दिल्ली में टोटल 240 औद्योगिक क्षेत्र हैं। इनमें से 224 औद्योगिक क्षेत्रों को हमने पीएनजी की सप्लाई सुनिश्चित की है। इसके साथ ही दिल्ली में जो ट्रैफिक है, उसमें हमने 62 ऐसे हॉटस्पॉट्स चिन्हित किए हैं, जहां पर यातायात की दृष्टि से सबसे ज्यादा कार्बन उत्सर्जन होता है।

Contents Page

दिल्ली पुलिस को भी हमने कहा है कि ऐसे 62 हॉटस्पॉट्स पर आप कोई ऐसा व्यवस्था कीजिए, जिससे वहां पर ट्रैफिक के कारण जो उत्सर्जन होता है, वह कम हो। इसी के साथ 1 नवंबर, 2025 से BS3 और उससे नीचे के वाहनों का हमने दिल्ली में प्रवेश रोका है। मैंने अपने पूर्व प्रश्न के उत्तर में भी बताया है कि दिल्ली में सीएनडी के लिए हमने जिन प्लेसेज़ को चिन्हित किया है, वहां सुविधाओं को बढ़ाने का आह्वान किया है। दिल्ली में सॉलिड वेस्ट मैनेजमेंट का भी एक बड़ा विषय है। उसके डिस्पोजल के लिए भी हमने कार्यवाही की है। विशेष रूप से हमने एमसीडी और एनडीएमसी को कहा है कि एनसीआर के जितने भी स्थानीय निकाय हैं - क्योंकि एनसीआर में केवल दिल्ली ही नहीं है, बल्कि पांच राज्य भी हैं और इन पांच राज्यों में 8 म्यूनिसिपल कॉर्पोरेशन हैं। मैं आपको यह विश्वास दिलाना चाहता हूं कि मैं लगातार म्यूनिसिपल कॉर्पोरेशन की मीटिंग ले रहा हूं। मैंने कहा है कि आप अगले साल के लिए भी कम से कम अपने स्थानीय निकायों में एंड-टू-एंड फुटपाथ, मैकेनिकल सफाई, गड्ढों की मरम्मत और यातायात गलियारों में हरियाली लाने के लिए व्यापक रूप से काम करें।

पराली जलाने से होने वाले वायु प्रदूषण के लिए भी हमने पंजाब, हरियाणा, उत्तर प्रदेश को 4,090 करोड़ जारी किए और इसके साथ ही साथ 43,270 कस्टम हायरिंग सेंटर्स प्रदान किए। इस बार पंजाब में एक दिक्कत रही। पंजाब में 60 परसेंट कस्टम हायरिंग सेंटर्स पर मशीनों ने काम ही नहीं किया, क्योंकि पंजाब सरकार मेन्टेनेंस नहीं कर पाई। इसके साथ ही पराली पर palletization और torrefaction इकाइयों की स्थापना हो और पराली का उपयोग हो, इसके लिए हमने सीपीसीबी से 25 करोड़ मंजूर किए, ताकि सालाना 4 लाख 83 हज़ार टन धान की पराली का उपयोग किया जाए। मुझे यह बताते हुए खुशी है कि ऐसे 18 संयंत्र, जिनमें 16 पंजाब में और 2 हरियाणा में चालू किए गए हैं। दिल्ली के अंदर का 300 किलोमीटर के एरिया में, जो थर्मल पावर स्टेशन है, उसमें हमने 5 से 10 परसेंट बायोमास आधारित pallet, torrefied pallet और brickcrete की को-फायरिंग को अनिवार्य किया है। सीएक्यूएम ने जिला कलेक्टर को जो ताप विद्युत संयंत्र है और ईंट भट्ठे हैं, उनके संबंध में कहा गया है कि बायोमास का उपयोग कीरिए। कस्टम हायरिंग सेंटर में हमने किसानों को बाजार दर से कम किराए पर मशीन उपलब्ध कराने के लिए राज्यों को कहा है। उसके साथ ही हमने जो उपभोक्ता हैं या जो दिल्ली के रहने वाले नागरिक हैं, उनके लिए समीर ऐप को अनुकूलता के रूप से बनाने का काम किया है। इसके साथ ही साथ अन्य बहुत सारे विषयों पर हम लगातार मॉनिटरिंग का कार्य कर रहे हैं। हम इसमें लगातार कमी को लाने में कामयाब हुए हैं, लेकिन इसको और आगे ले जाना है। ऐसा हम विश्वास दिलाते हैं।

MR. CHAIRMAN: Question No. 125.

Weakening of Judicial System

*125. SHRI RAMJI LAL SUMAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is an effort by some people to weaken the judicial system;

Original notice of the question was received in Hindi.

(b) whether some YouTubers continue to spread outrageous and frenzied propaganda against the Chief Justice of India on social media after a highly shameful incident against him, yet there has been indifference in taking action against them;

(c) whether in recent years, some people tried to intimidate the judiciary but there has been indifference in Government action in restraining them; and

(d) the details of the action taken in this case and in similar cases?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) Judiciary is an independent organ under the Indian Constitution and is fully empowered and capable of handling all its matters. The Government is fully committed to the independence of Judiciary and constantly endeavours to provide a conducive environment for judges to discharge their judicial functions smoothly. Article 129 and 142 of the Constitution vest the Supreme Court of India with the power to punish for contempt of Court including the power to punish for contempt of itself.

Article 129 of the Constitution of India provides that "*The Supreme Court shall be a court of record and shall have all the powers of such a court including the power to punish for contempt of itself*".

Article 142 provides that "(1) *The Supreme Court in the exercise of its jurisdiction may pass such decree or make such order as is necessary for doing complete justice in any cause or matter pending before it, and any decree so passed or order so made shall be enforceable throughout the territory of India in such manner as may be prescribed by or under any law made by Parliament and, until provision in that behalf is so made, in such manner as the President may by order prescribe*".

The Contempt of Courts Act, 1971 defines and limits the powers of certain Courts in punishing Contempts of Courts and regulates the procedure in relation thereto. Section 2(c) defines "criminal contempt" as :

"*(c) "criminal contempt" means the publication (whether by words, spoken or written. or by signs, or by visible representations, or otherwise) of any matter or the doing of any other- act whatsoever which-*

Contents Page

(i) scandalises or tends to scandalise, or lowers or tends to lower the authority of, any court; or

(ii) prejudices, or interferes or tends to interfere with, the due course of any judicial proceeding: or

(iii) interferes or tends to interfere with, or obstructs or tends to obstruct, the administration of justice in any other manner;".

Rule 2, Part-I of the Rules to Regulate Proceedings for Contempt of the Supreme Court, 1975 states that:

" *2. (1) Where contempt is committed in view or presence or hearing of the Court, the contemner may be punished by the Court before which it is committed either forthwith or on such date as may be appointed by the Court in that behalf.*

(2) Pending the determination of the charge, the Court may direct that the contemner shall be detained in such custody as it may specify:

Provided that the contemner may be released on bail on such terms as the Court may direct."

Rule 3 Part-II of the Rules provide that:

"3. In case of contempt other than the contempt referred to in Rule 2, the Court may take action:

(a) suo motu, or

(b) on a petition made by Attorney General, or Solicitor General, or

(c) on a petition made by any person, and in the case of a criminal contempt with the consent in writing of the Attorney General or the Solicitor General".

Similarly, Article 215 provides that "*Every High Court shall be a court of record and shall have all the powers of such a court including the power to punish for contempt of itself*".

MR. CHAIRMAN: First supplementary. Shri Ramji Lal Suman.

श्री रामजी लाल सुमन : सभापति जी, अक्सर देखने में यह आ रहा है कि सदन में जो सवाल पूछे जाते हैं, उनका सटीक उत्तर नहीं मिलता। स्थिति यह है कि मैंने जो सवाल पूछा था, यह एक specific सवाल था, लेकिन मेघवाल जी, मुझे आपसे यह उम्मीद नहीं थी कि आप इस तरह का जवाब देंगे।

सभापति जी, बहुत स्पष्ट है कि अभी थोड़े दिनों पहले इस देश के जो मुख्य न्यायाधीश थे, बी.आर. गवई जी, उच्चतम न्यायालय परिसर में उनको अपमानित किया गया और उनके ऊपर

Contents Page

जूता फेंका गया। मैं ऐसा मानता हूं कि यह जो कुछ हुआ, वह इस वजह से हुआ कि वे दलित थे; उनके पिताजी का डा. अम्बेडकर के आंदोलन से बड़ा रिश्ता रहा, वे राज्यपाल रहे, सांसद रहे। सभापति महोदय, जो अधिवक्ता थे - राकेश किशोर, उन्होंने प्रायश्चित नहीं किया, बल्कि यह कहा कि इस प्रकार की घटनाएं और होंगी। जो मुख्य न्यायाधीश थे, उन्होंने उदारता दिखाई और उदारता दिखाने के बाद कहा कि कोई कारवाई नहीं होनी चाहिए, लेकिन मैं सरकार से यह जानना चाहता हूं कि चूँकि गृह मंत्रालय आपके अधीन है, दिल्ली पुलिस आपके अधीन है, तो क्या आपको स्वतः संज्ञान लेकर उस अधिवक्ता के खिलाफ कठोर कार्रवाई नहीं करनी चाहिए थी? आपने कोई कार्रवाई नहीं की। इसका मतलब यह हुआ कि ...

MR. CHAIRMAN: Hon. Member, please come to your question. You have taken sufficient time to explain the background. Now please come to the question.

श्री रामजी लाल सुमन : सभापति जी, मैं सरकार से यह जानना चाहता हूं कि इतने गंभीर मामले में, जिसमें देश के मुख्य न्यायाधीश का कोर्ट परिसर में अपमान हो रहा है, सरकार ने स्वतः संज्ञान लेकर उस अधिवक्ता के खिलाफ कठोर कार्रवाई क्यों नहीं की?

MR. CHAIRMAN: Hon. Minister.

श्री अर्जुन राम मेघवाल : आदरणीय सभापति जी, माननीय सदस्य ने जो प्रश्न किया है, यह एक बहुत sensitive विषय है। जैसे मेरा नाम लेकर इन्होंने कहा, मैं भी इनसे अपेक्षा नहीं कर रहा था कि इस विषय पर इन्हें कोई राजनीति करनी चाहिए। ...(**व्यवधान**)... सर, मैं आपके माध्यम से जवाब देना चाह रहा हूं। ...(**व्यवधान**)... मैं आपके माध्यम से जवाब देना चाह रहा हूं। ...(**व्यवधान**)...

श्री सभापति: आप बैठिए। ...(**व्यवधान**)... प्लीज़ बैठिए। ...(**व्यवधान**)... प्लीज़ बैठिए। ...(**व्यवधान**)...

श्री अर्जुन राम मेघवाल: सर, हमारे संविधान में आर्टिकल 50 है। सर, देश तो संविधान के अनुसार ही चलेगा। हम भी माननीय सदस्यों को जो जवाब देते हैं, संविधान ने जो एक प्रक्रिया तय की है, उसके अनुसार ही देते हैं। आर्टिकल 50 हमने तो लिखा नहीं है, सर?आर्टिकल संविधान निर्माताओं ने लिखा है और उसमें उन्होंने कहा, "The State shall take steps to separate the judiciary from the executive in the public services of the State." इसका मतलब separation of power की भावना संविधान निर्माताओं ने तय की। उसके अनुसार भारतीय लोकतांत्रिक व्यवस्था में judiciary governance system का एक स्वतंत्र स्तंभ है तथा सभी मामलों को संभालने में सक्षम भी है। इसी संवैधानिक व्यवस्था में हमारी सरकार judiciary की independence को लेकर पूर्णतया प्रतिबद्ध भी है और वह न्यायपालिका के साथ मिल कर यह सुनिश्चित करने का प्रयास करती है कि जजों को अपने judicial function करने के लिए conducive environment मिले, ताकि देश के नागरिकों को न्याय की सर्व सुलभ पहुंच सुनिश्चित हो सके। सर, माननीय सदस्य ने जो विषय

Contents Page

उठाया, वह contempt of court से जुड़ा हुआ मसला है। यह ऑनरेबल सुप्रीम कोर्ट ऑफ इंडिया में विचाराधीन भी है। सर, संविधान का आर्टिकल 129, मैं फिर कह रहा हूं कि संविधान का आर्टिकल 129 फिर यह अधिकार देता है, अगर आप चाहें, तो मैं उसको quote कर सकता हूं। "The Supreme Court shall be a court of record and shall have all the powers of such a court including the power to punish for contempt of itself." यह पावर भी संविधान ही तो दे रहा है। हमने जो जवाब दिया है, उसमें हमने माननीय सदस्य को contempt of court के जो मामले हैं, उनके बारे में बताया है। "In case of contempt other than the contempt referred to in Rule 2, the court may take action: (a) *suo motu* (b) on a petition made by Attorney General, or Solicitor General, or (c) on a petition made by any person, and in the case of a criminal contempt with the consent in writing of the Attorney General or the Solicitor General."

संविधान में यही तो प्रावधान है। उसके अनुसार ही मैंने जवाब दिया है। इसमें एक्शन लेने के लिए न्यायपालिका स्वतंत्र है। कार्यपालिका को इस समय कुछ नहीं करना है।

MR. CHAIRMAN: Second supplementary, Shri Ramji Lal Suman.

श्री रामजी लाल सुमन: सभापति जी, यह तो मंत्री जी ने ज्ञान दे दिया। इस ज्ञान की तो हमें थोड़ी-बहुत जानकारी थी। सभापति जी, असल सवाल यह है कि सरकार को स्वत: संज्ञान लेकर उसमें रासुका के तहत कार्रवाई करनी चाहिए थी।

सभापति महोदय, मैं यह जानना चाहता हूँ कि ये जो अधिवक्ता हैं, इन्होंने न सिर्फ मुख्य न्यायाधीश को अपमानित किया, बल्कि स्थिति यह है कि जो यूट्यूबर्स थे - मुख्य न्यायाधीश के खिलाफ सोशल मीडिया पर भी घृणित प्रचार किया गया। एक अजीत भारती नाम के सज्जन हैं और कोई कौशल राय हैं, जो यूट्यूबर्स हैं, उनके द्वारा भी मुख्य न्यायाधीश की प्रतिष्ठा और गरिमा के खिलाफ अभद्र टिप्पणियां की गईं। मैं यह जानना चाहूँगा कि ...(**व्यवधान**)...

सभापति महोदय, मैं यह जानना चाहूँगा कि देश के मुख्य न्यायाधीश के खिलाफ उनके अपमान का सोशल मीडिया पर लगातार, अनवरत एक आंदोलन चलता रहा। तो उस पर सरकार ने संज्ञान क्यों नहीं लिया, आपने उनके खिलाफ क्या कारवाई की?

MR. CHAIRMAN: Please come to your question. ...*(Interruptions)*... Hon. Minister.

श्री अर्जुन राम मेघवाल: आदरणीय सभापति जी, इन्होंने सेकंड पार्ट में तो कोई क्वेश्चन नहीं पूछा। ...(**व्यवधान**)... इनके मन में जो भावना थी, उसको उन्होंने प्रकट किया। लेकिन मैं आपके माध्यम से सदन को एक चीज और बताना चाहता हूं कि ये जिस एडवोकेट राकेश कुमार का जिक्र कर रहे हैं, तो उसमें Bar Council of India ने संज्ञान लिया और उसका जो वकालत करने का प्रमाण पत्र था, उसको रद्द किया। इसलिए एक्शन तो हुआ ही है। ...(**व्यवधान**)...

MR. CHAIRMAN: Third supplementary, Shri Ryaga Krishnaiah.

Contents Page

SHRI RYAGA KRISHNAIAH: Respected Chairman, Sir, Judiciary is a very big pillar of the democracy. In the same way, it has confidence and faith of the society. Regarding the system of appointment of higher Judiciary, is there any proposal to change it? Earlier, ten years to fifteen years back, there was a proposal for Judicial Commission in the place of collegium. Is there any proposal to change the system of higher Judiciary appointments?

MR. CHAIRMAN: Hon. Minister, please.

श्री अर्जुन राम मेघवाल: आदरणीय सभापति जी, यह प्रश्न, इस प्रश्न से संबंधित नहीं है। यह higher judiciary, means High Court और Supreme Court में जो collegium system है, उससे संबंधित है। सदन में इसका जवाब कई बार दिया जा चुका है। अगर कोई specific बात है, तो फिर भी चर्चा करके और इनसे बात करके, मैं इनको आपके माध्यम से, व्यक्तिगत रूप से उत्तर भेज सकता हूं।

MR. CHAIRMAN: Fourth supplementary, Dr. M. Dhanapal. *...(Interruptions)...*

DR. M. DHANAPAL: Hon. Chairman, Sir, thank you for giving me this opportunity to raise a supplementary question in this august House.

MR. CHAIRMAN: Please come to your question.

DR. M. DHANAPAL: *

MR. CHAIRMAN: This would not go on record. Please come to your question.

DR. M. DHANAPAL: Sir, my question is this. There were recent instances in Tamil Nadu where certain political parties have publicly criticised the judgement of a sitting High Court Judge in the matter of lighting a lamp on the hill of Thiruparankundram temple. Whether such statement along with proposals for independence may amount to attempts to undermine the independence of the Judiciary? If so, what steps does the Government proposes to take to safeguard judges from political pressure or intimidation?

* *Not recorded.*

Contents Page

MR. CHAIRMAN: Hon. Minister, please.

श्री अर्जुन राम मेघवाल: सभापति जी, मैं इस संबंध में भी यही कहना चाहूंगा कि यह प्रश्न भी, जो माननीय सांसद ने पूछा है, वह इससे सीधा related नहीं है। ...(**व्यवधान**)... हां, बहुत महत्वपूर्ण है और यह विषय पेपर्स में भी है। अगर कोई उचित प्रस्ताव, उस हाउस में या इस हाउस में आता है, तो उस समय हाउस उस पर चर्चा करेगा, थैंक यू।

MR. CHAIRMAN: Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link *https://sansad.in/rs/debates/officials]*

1.00 **P.M.**

[$]DISCUSSION ON 150th ANNIVERSARY OF NATIONAL SONG 'VANDE MATARAM'

MR. CHAIRMAN: Further discussion on 150th anniversary of National Song 'Vande Mataram'. *...(Interruptions)...* Now, I call upon the Leader of the House, Shri Jagat Prakash Nadda, to conclude the discussion by his speech.

सभा के नेता; स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री (श्री जगत प्रकाश नड्डा): आदरणीय सभापति जी, सबसे पहले तो मैं आपको धन्यवाद देता हूँ कि आपने मुझे 'वंदे मातरम्' के 150 वर्ष पूरे होने पर जो डिबेट परसों से चल रही है, उस पर बोलने का मौका दिया है। यह हम सबके लिए बहुत ही गर्व की बात है कि आज हम उस ऐतिहासिक घड़ी का चश्मदीद बन रहे हैं। ...(**व्यवधान**)...

श्री जयराम रमेश (कर्नाटक): आप अपने सांसदों को तो बुलवाइए। ...(**व्यवधान**)... आपके कोई सांसद ही नहीं हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: Jairam*ji*, please. *...(Interruptions)...* Nadda*ji*, you continue, please. *...(Interruptions)...* Please take your seats. *...(Interruptions)...* Nadda*ji*, please address to me. *...(Interruptions)...*

[$] Further discussion continued from the 10th December, 2025.

श्री जगत प्रकाश नड्डा: महोदय, यह हम सबके लिए ऐतिहासिक पल की घड़ी है और हम सब इस ऐतिहासिक घड़ी के साक्षी बन रहे हैं। मुझे खुशी है कि पिछले दो दिनों में हमारे लगभग 80 से ज्यादा सांसदों ने 'वंदे मातरम्' पर अपने वक्तव्य दिए हैं। यह बताता है कि यह विषय कितना समसामयिक है, कितना relevant है और यह कितना हम सब लोगों के दिल से जुड़ा हुआ है। इस बहस, इस चर्चा से हम सबके ध्यान में एक और बात ध्यान में आती है कि आज की युवा पीढ़ी, जिन्होंने वह आजादी की लड़ाई नहीं देखी, जिन्होंने सिर्फ आजादी के बारे में इतिहास के पन्नों में पढ़ा है, उनको भी वह जानकारी बहुत गहराई से इस चर्चा के माध्यम से मिलने वाली है, जो युवा पीढ़ी को भी आने वाले समय में प्रेरित करेगी।

जब हम 'वंदे मातरम्' की बात करते हैं, तो हम यह मानते हैं कि यह देश की आत्मा को जगाने का मंत्र मानते हैं। हम यह मानते हैं कि यह राष्ट्र का पुनर्जागरण है और हम यह भी मानते हैं कि यह राष्ट्र के पुनर्निर्माण का एक तरीके से आह्वान है। इसलिए यह मंत्र हम सब लोगों को प्रेरित भी करता है और हमें अपनी संस्कृति से जोड़ने का शुभ अवसर भी देता है तथा उसके लिए प्रेरणा भी देता है। हमें इस गीत से हमारी संस्कृति, गौरवमयी संस्कृति के प्रति प्रेरणा मिलती है - ऐसा हम देखते हैं। यह गीत इतिहास के बहुत-सी घटनाओं का साक्षी है, जो घटनाएँ आजादी के समय घटीं और यह 'वंदे मातरम्' का मंत्र उस आजादी के आंदोलन में, आजादी की लड़ाई में ऊर्जा का काम किया है। यह भी हम सब लोग जानते हैं। 'वंदे मातरम्' एक मंत्र है, एक ऊर्जा है, एक प्रण है, एस संकल्प है। यह माँ भारती की साधना है, माँ भारती की सेवा है और माँ भारती की आराधना है। 'वंदे मातरम्' से जो भाव पैदा होते हैं, जो इमोशन्स पैदा होते हैं, it is difficult to comprehend in words. उसे शब्दों में बांधना बहुत कठिन है। यह आजादी का जज़्बा भी देता है और फ्रीडम स्ट्रगल के बारे में हम सबको प्रेरित भी करता है।अगर हम इसके बैकग्राउंड में जाएंगे, तो हमें ध्यान में आता है कि 1875 में जब ब्रिटिशर्स हमारे ऊपर अपना National Anthem थोपना चाहते थे और वह हर स्कूल में, हर जगह "God Save the Queen" की धुन को प्रतिपादित करना चाहते थे, उसको यहाँ पर लाना चाहते थे, तो उस समय हमारे बंकिम चन्द्र चट्टोपाध्याय जी, जिन्हें हम बंकिम बाबू के नाम से जानते हैं, उन्होंने देश को वंदे मातरम् का गीत दिया और इस वंदे मातरम् के गीत ने एक तरीके से lightning effect किया। सदियों से हमारे ऊपर, हमारी संस्कृति पर, हमारी आजादी पर जो कुठाराघात किया जा रहा था, उसको विरुद्ध हमें जागृत करने का काम अगर किसी ने किया, तो इस वंदे मातरम् गीत ने किया, यह हमको ध्यान में रखना चाहिए। 1882 में इसे "आनंद मठ" में जोड़ दिया गया और जैसा मैंने कहा, इसका lightning effect रहा।

वंदे मातरम् का गीत कोई राजनीतिक भूमि की लड़ाई नहीं थी, वह लड़ाई गुलामी से मुक्ति पाने की लड़ाई थी। उसके साथ-साथ, हमारे ऊपर हजार साल से गुलामी का जो दबाव था, उससे निकल करके मुक्ति पाने की यह आशा की किरण थी, यह इस गीत से हमको प्रतिपादित होता है। बंकिम चन्द्र जी ने यह गीत तब लिखा, जब अंग्रेजों ने यह रवायत बना ली थी कि भारत की संस्कृति को हर तरीके से तोड़ा जाए, इस पर घात किया जाए और संस्कृति को demean किया जाए, उसको नीचा दिखाया जाए, ताकि भारतीयों के मन में स्व की भावना को कुंठित करने में वह सहयोगी बने। ऐसे समय में, बंकिम चन्द्र जी ने कहा कि यह भारत देश, यह भारत माता ज्ञान और समृद्धि की देवी है। उन्होंने माँ लक्ष्मी से, माँ दुर्गा से और माँ सरस्वती से, यानी जो शक्ति, धन-धान्य

Contents Page

और विद्या की दायिनी हैं, उनके साथ जोड़ते हुए देश के इस भाव को जागृत किया। इसके साथ साथ, उन्होंने यह कहा कि भारत के दुश्मनों के लिए माँ भारती रणचंडी की तरह शस्त्र के साथ खड़ी है। यह बात भी हम सबको ध्यान में रखना होगा।

यह मंत्र इतना कारगर सिद्ध हुआ कि ब्रिटिशर्स ने इस गीत को बैन कर दिया। यहाँ तक हो गया कि अगर किसी के द्वारा वंदे मातरम् गाया जाएगा या वंदे मातरम् का स्लोगन लगाया जाएगा, तो उसको जेल के सीखचों के पीछे भेज दिया जाएगा। इसके एक नहीं, बल्कि अनेक उदाहरण हम सबको देखने को मिलते हैं। जब विनायक दामोदरदास सावरकर ने जब वंदे मातरम् पर लेख लिखा, जो "विहारी" के अंक में छपा, तो उनको जो सजा दी गई, उस सजा की चार्जशीट में ही यह जोड़ा गया कि आपने वंदे मातरम् पर जो आर्टिकल लिखा है, वह seditious है, वह देश का द्रोह है और इसीलिए आपकी जो सजा है, वह दो टर्म की है, आपको दो जन्मों के लिए काला पानी भेजा जाता है और उनको अंडमान भेजा गया। इससे पता चलता है कि वंदे मातरम् से बिटिशर्स कितने घबराते थे, कितने चिंतित होते थे, क्योंकि उनको मालूम था कि यह lightning effect दे रहा है, यह करोड़ों लोगों को जगा रहा है, यह करोड़ों लोगों में स्व की भावना को प्रेरित कर रहा है। उसी तरीके से, जब श्री अरबिंदो ने इस पर लगभग 7 आर्टिकल्स लिखे, जो "इंदु प्रकाश" में प्रकाशित हुए, तो श्री अरबिंदो को भी अरेस्ट किया गया और बाद में वे पुडुचेरी चले गए, वह भी हम सबको मालूम है। वंदे मातरम् का सिर्फ उत्तर भारत में, मध्य भारत में या पूर्वी भारत में ही प्रभाव था, ऐसा नहीं है। इसकी आवाज़ और इसकी गूंज साउथ में तमिलनाडु तक भी पहुँची है। यह बात हम सबको ध्यान में रखनी चाहिए। वहाँ भी, जब तमिलनाडु में कोरल मिल में तूतीकोरिन में आंदोलन हुआ, तो उसके स्वर में भी वंदे मातरम् ही था। यह भी आपको ध्यान में रखना चाहिए। उसी तरह से तिरुनेलवेल्ली, तमिलनाडु में भी जब जनता के साथ आघात हुआ, तो उस आंदोलन में भी उस समय वंदे मातरम् गीत गाया गया और हम सब जानते हैं कि जब खुदीराम बोस फांसी के फंदे पर चढ़े, तो उनका अंतिम शब्द वंदे मातरम् था। इसलिए वंदे मातरम् गीत हम सबको भावनाओं से प्रेरणा देने वाला है और देश को एकता के साथ आगे बढ़ाने का मंत्र है। जब हम वंदे मातरम् पर चर्चा कर रहे हैं, तब मैं यहां यह भी स्पष्ट करना चाहूंगा कि कल जयराम रमेश जी ने अपने वक्तव्य का समापन करते समय कहा कि "आपका डिबेट का एक ही मकसद है - भारत के पूर्व प्रधान मंत्री जवाहरलाल नेहरू को बदनाम करना।" उन्होंने तुष्टिकरण की बात भी कही। मैं कहना चाहता हूं कि हमारा उद्देश्य भारत के पूर्व प्रधान मंत्री को बदनाम करना नहीं है, लेकिन हमारा उद्देश्य भारत के इतिहास को रिकॉर्ड पर straight रखना अवश्य है। इस बात को हमें ध्यान में रखना चाहिए। मैं जयराम जी से और उनके माध्यम से सबको कहना चाहूंगा कि जब कोई घटना घटती है, तो ज़िम्मेदार सरदार ही होता है। कांग्रेस पार्टी और कांग्रेस पार्टी के चलते चलने वाली सरकार के सरदार जवाहरलाल नेहरू ही थे और यह जिम्मेदारी उन्हें लेनी चाहिए। जब आपको खुशी हो तो आप उसका श्रेय लेते हैं; और जब मुसीबत आती है तो आप श्रेय बदल देते हैं और कहते हैं कि इसके लिए तो ये भी जिम्मेदार थे, वे भी जिम्मेदार थे। जो आपको सूट करता है, वही नेहरूवियन ऐज हो जाता है। ...(**व्यवधान**)...

श्री जयराम रमेशः सर, तब कांग्रेस की सरकार नहीं थी।

Contents Page

MR. CHAIRMAN: Let him speak, please.

श्री जगत प्रकाश नड्डा: मैं कांग्रेस सरकार के समय की बात करूंगा। मैं उस विषय पर भी आ रहा हूं। अभी तो हम आज़ादी के आंदोलन में ही हैं। मैं कहना चाहता हूं कि उस समय के प्रधान तो जवाहरलाल नेहरू ही थे। आपको जब सूट करता है तो आप नेहरूवियन ऐज की चर्चा करते हैं और जब आपको सूट नहीं करता, तो आप सुभाष चंद्र बोस को ले आते हैं, फिर आप गुरुदेव रबीन्द्रनाथ टैगोर को ले आते हैं - यह ठीक नहीं है। अगर श्रेय लेना है, तो जब देश तकलीफ में आए तो उसकी ज़िम्मेदारी भी लेनी होगी। इसे भी हमें ध्यान में रखना चाहिए। That responsibility you have to take. अब मैं आगे बड़ी ज़िम्मेवारी के साथ यह कहना चाहता हूं कि जो सम्मान और जो स्थान वंदे मातरम् को मिलना चाहिए था, वह सम्मान और वह स्थान उसे नहीं मिला और उस समय देश के जो शासक थे, वे इसके लिए जिम्मेदार थे। यह मैं बहुत जिम्मेदारी से कह रहा हूं। ...(**व्यवधान**)... और जब मैं यह कह रहा हूं, तो मैं आपको Nehru archives 1937 से कुछ सामग्री उद्धृत करना चाहता हूं - In 1973, Jawaharlal Nehru expressed reservations about Vande Mataram, dismissing its interpretation as homage to Mother Godess as 'absurd'. In September, 1937, in a letter to Urdu writer, Ali Sardar Jafri, he criticized the song's language calling, "too many difficult words which people do not understand" and argued that its ideas were "out of keeping with modern notions of nationalism and progress." हमारा यही आरोप है कि वन्दे मातरम् की भारत की संस्कृति और इतिहास से जुड़ी हुई जो मान्यता थी, उसको उस समय के प्रधान मंत्री सिरे से खारिज कर रहे थे। यह इसका इतिहास है। मैं सारी बात और ये सारे कागज़ authenticate करूंगा। मैं बड़ा पोथा लेकर आया हूं।

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sorry to interrupt you, क्या 1937 में नेहरू जी प्रधान मंत्री थे? ...(**व्यवधान**)... आप गोल-मोल का मंत्र यहां मत पढ़िए। आप रबीन्द्रनाथ टैगोर का पढ़िए।

श्री जगत प्रकाश नड्डा: खरगे जी, मैं सब चीज़ों का जवाब दूंगा। 1937 में जवाहर लाल नेहरू जी प्रधान मंत्री नहीं थे, लेकिन वे इंडियन नेशनल कांग्रेस के प्रेसीडेंट थे। In 1936-37, Jawaharlal Nehru was the President of the Indian National Congress. *...(Interruptions)...* Secondly, in 1937, it was under the presidentship of Jawaharlal Nehru that under pressure from the communal elements, they altered the sacred song discarding stanzas that invoked *Bharat Mata* as the *Maa Durga* wielding weapons of freedom. *...(Interruptions)...* अब इसी को सपोर्ट करने के लिए मैं कलकत्ता में Congress Working Committee, October 26 to November 1, 1937, Resolution of the AICC, उसको उद्धृत करना चाहता हूं। यह बहुत बड़ा Resolution है, लेकिन मैं उसमें से शब्द पढ़ रहा हूं। "Gradually the use of the first two stanzas of the song spread to other provinces and a certain national significance began to attach to them. The rest of the song was very seldom

Contents Page

used and is even now known to few persons. There was absolutely nothing in them to which objection could be taken from the religious or any other point of view." उसके आगे लिखते हैं , "The other stanzas of the song are little known and hardly ever sung. They contain allergens and religious ideology, which may not be in keeping with the ideology of other religious groups in India. The Committee recognized the validity of the objection raised by Muslim friends to certain parts of the song. The Committee recommended that wherever *Vande Mataram* is sung at national gatherings, only the first two stanzas should be sung.

श्री जयराम रमेश: सर, उससे पहले की लाइन भी पढ़िए। ...(**व्यवधान**)... उससे पहले की लाइन भी पढ़िए।

श्री जगत प्रकाश नड्डा: मैं सब पढ़ रहा हूं।

MR. CHAIRMAN: Jairam*ji*, please sit down. ...*(Interruptions)*... Yesterday, you gave your speech. ...*(Interruptions)*...

श्री जयराम रमेश: नड्डा जी, आप पूरा पढ़िए।

श्री जगत प्रकाश नड्डा: मैंने पूरा पढ़ा है।

SHRI JAIRAM RAMESH: Sir, he is . ...*(Interruptions)*...

MR. CHAIRMAN: No, no. Please take your seat. Let us listen to him. Then, we will look into it. ...*(Interruptions)*... Please take your seat. Let him express himself. Then, we will look into it. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Let him read the full paragraph.

MR. CHAIRMAN: Naddaji, you please continue. ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: आप बैठ जाइए। ...(**व्यवधान**)... महोदय, यह सारा का सारा रेज़ोल्यूशन वंदे मातरम् को दो स्टेंजा में क्यों सीमित रखना है, उसी पर लिखा हुआ है। ...(**व्यवधान**)...

श्री जयराम रमेश: आप पूरा पढ़िए। ...(**व्यवधान**)...

Contents Page

श्री जगत प्रकाश नड्डा: पूरा पढ़ रहा हूं। ...(**व्यवधान**)... सर, मैं इनकी खुशी पूरी कर देता हूँ। The song was never sung as a challenge to any community or group. The Indians make it clear ...(Interruptions)... सर, मैं अब पढ़ रहा हूं, लेकिन मैडम अब पढ़ने भी नहीं देती हैं। ...(**व्यवधान**)... आप मेरे सीधेपन का इतना नाजायज़ फायदा मत उठाइए। ...(**व्यवधान**)... Let the debate continue as it is continuing...

MR. CHAIRMAN: Naddaji, please read. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: The Committee recommended 'Wherever *Vande Matram* is sung at national gatherings, only the first two stanzas should be sung with perfect freedom to the organizers" -- देखिए, फ्रीडम देते हैं – "the perfect freedom to the organizers, to sing any other song of an unobjectionable character in addition to it or in place of *Vande Mataram* song... ...*(Interruptions)*...

MR. CHAIRMAN: When he has started reading the whole thing, your Members are not allowing him. ...*(Interruptions)*... Let him read the whole thing then. ...*(Interruptions)*... He is ready to read. Why are you worried? ...*(Interruptions)*... Please sit down. All the Members, please ...*(Interruptions)*... Let Naddaji continue his speech, please. All others, please sit down. ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: सर, मैंने आपके सामने इस बात को रखा है और मैं इसे ऑथेंटिकेट कर दूंगा, जयराम रमेश जी को जो बोलना होगा, वे बता देंगे। ...(**व्यवधान**)...

MR. CHAIRMAN: Let him speak. ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: सभापति जी, मैं अब आपके सामने दूसरी बात रखना चाहता हूं। मुझे डिस्टर्ब न किया जाए, आपको जो भी पूछना है, वह मेरा वक्तव्य पूरा होने के बाद पूछ लें, मैं सब कुछ ऑथेंटिकेट करूँगा। महोदय, जो मैंने कहा, जो मैंने उद्धृत किया, वह बताता है कि वंदे मातरम् को उचित सम्मान और उचित स्थान न देने का यह सबसे बड़ा प्रमाण है – हमें इसको ध्यान रखना है।

महोदय, मैं नेशनल एंथम, जन-गण-मन की पूरे मन से इज्जत करता हूं और उसके सम्मान में अपने जीवन को समर्पित करता हूं, लेकिन मैं जानना चाहता हूं कि कांस्टीटूएंट असेम्बली में कितनी देर नेशनल एंथम पर चर्चा हुई, कितने समय नेशनल एंथम पर चर्चा हुई? नेशनल फ्लैग पर तो आपने कमेटी बिठाई, कमेटी में चर्चा हुई, कमेटी की रिपोर्ट आई, उस पर चर्चा हुई। ...(**व्यवधान**)... लेकिन जब नेशनल एंथम की बारी आई, तो आपने क्या किया? मैं आपको फिर से उद्धृत करना चाहता हूं। सबसे पहले, 24 जनवरी, "The decision to declare "*Jana Gana Mana*" as the National Anthem was announced on the final day of the Constituent

Contents Page

Assembly, January 24th, 1950, without any debate and discussion, on prior notice, simply through the statement of Dr. Rajendra Prasad." ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir...

SHRI JAGAT PRAKASH NADDA: Sir, I am not yielding to him. ...(Interruptions)...

MR. CHAIRMAN: Don't disturb. We are already running late. Please take your seat. ...(*Interruptions*)... Jairamji, please take your seat. Don't interrupt. Hon. Naddaji, please continue.

श्री जगत प्रकाश नड्डा: सर, इसके बाद लगभग दो महीने ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing will go on record except what the Leader of the House speaks.

SHRI JAIRAM RAMESH: *

श्री जगत प्रकाश नड्डा: सर, इसके लगभग दो महीने के बाद 24 जनवरी, 1950 के दिन 11.00 बजे संविधान सभा की अंतिम बैठक हुई। संविधान की तीन प्रतियों पर हस्ताक्षर करने के लिए बैठक हुई। बिना किसी बहस, बिना किसी चर्चा, बिना किसी नोटिस के एक वक्तव्य पढ़ दिया गया, जिसमें भारत के राष्ट्रगान का निर्णय सुना दिया गया। ...(**व्यवधान**)... जन-गण-मन भारत का राष्ट्रगान घोषित कर दिया गया, साथ ही यह कह दिया गया कि वंदे मातरम् का सम्मान भी जन-गण-मन के समान ही किया जाएगा। ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing will go on record except what the Leader of the House speaks.

श्री जगत प्रकाश नड्डा: यह निर्णय किस तरह से संवैधानिक प्रक्रिया के अनुरूप या लोकतांत्रिक निर्णय कहा जा सकता है, यह संविधान-निवेताओं को निर्णय करने के लिए छोड़ा जाना चाहिए।

सर, मैं अब उस समय का बहुत ही ज्वलंत, हाईली इनफ़्लेमेबल वक्तव्य पढ़ रहा हूँ। संविधान सभा में भारत के नेशनल ऐंथम के लिए जो हुआ और उसमें वंदे मातरम् के प्रति जो उदासीनता और उपेक्षा का भाव रहा, उसके लिए पूरी तरह से श्री जवाहरलाल नेहरू जी जिम्मेवार थे। ...(**व्यवधान**)... उन्होंने एक लिखित जवाब में यह साफ जिम्मेदारी जाहिर भी की, जो भारत की संविधान सभा को दिया गया था। एक सदस्य ने भारत के गृह मंत्री सरदार पटेल से यह जानना

* *Not recorded.*

Contents Page

चाहा था कि भारत के नेशनल ऐंथम को लेकर क्या किया जा रहा है। सरदार पटेल को लिखी गई चिट्ठी का जवाब नेहरू जी ने 25 अगस्त, 1948 को दिया, जिसमें उन्होंने लिखा कि इस चिट्ठी का जवाब वे स्वयं इसलिए दे रहे हैं, क्योंकि इस विषय पर सभी निर्णय वही ले रहे है ...(**व्यवधान**)... इसी जवाब से देश में... .(**व्यवधान**)...

MR. CHAIRMAN: Let him complete his speech. We will go through that. Why are you disturbing him so much? We are already running late. Please do not disturb him. ...(*Interruptions*)...

श्री जगत प्रकाश नड्डा: इसी जवाब से देश में आम लोगों को यह पहली बार पता लगा कि भारत सरकार की कैबिनेट, जिसके मुखिया नेहरू थे, संविधान सभा के बाहर अस्थायी रूप से जन-गण-मन को भारत का नेशनल ऐंथम बनाने का निर्णय ले चुके थे। अब मैं आपको बताता हूँ - अपने इस जवाब में नेहरू जी ने कुछ प्रूफ ऑफ कॉन्सेप्ट्स को भी पेश किया और यह कहा कि जन-गण-मन ऑरकेस्ट्रल रिकॉर्ड के आधार पर वहाँ के बैंड ने उसकी धुन को 1947 में संयुक्त राष्ट्र की जनरल असेंबली में बताया, जिसे दुनिया के सभी देशों ने बहुत सराहा और सिर्फ सराहा ही नहीं, बल्कि उसकी नई धुन की कॉपी भी माँगी। अब सवाल यह उठता है कि नेहरू जी ने किस अधिकार से जन-गण-मन को संयुक्त राष्ट्र संघ के समक्ष भारत के नेशनल ऐंथम के रूप में साझा किया गया था, जबकि उस समय न तो वे देश के प्रधानमंत्री के रूप में चुने गए थे और न ही भारत की संविधान सभा ने नेशनल ऐंथम पर कोई निर्णय किया था।नेहरू जी ने यह best constitutional practice on National Anthem कहां से सीखी थी कि पहले किसी का National Anthem विदेशों में स्वीकृत कराया जाए और फिर उसे देश में स्वीकार करने के लिए कहा जाए। ...(**व्यवधान**)...

श्री सभापति: प्लीज़, बैठिए। ...(**व्यवधान**)... जयराम रमेश जी, प्लीज़ बैठिए। Let him complete his speech.

SHRI JAGAT PRAKASH NADDA: Sir, I have full respect for National Anthem. ...(*Interruptions*)... I am talking about the procedure which was followed at that point of time and the country should know and the people, 1.4 billion people, should know how the country was functioning and what was happening. ...(*Interruptions*)...

MR. CHAIRMAN: Let him complete. ...(*Interruptions*)... One minute. Let him complete his speech. ...(*Interruptions*)... We will look into it. ...(*Interruptions*)... He is always telling that he will substantiate his speech. ...(*Interruptions*)... We will look into it. You need not correct it. ...(*Interruptions*)... If anything is wrong, then we will look into it; we will correct it. Do not worry. ...(*Interruptions*)... Please continue.

श्री जगत प्रकाश नड्डा: सर, मैं यह कहता हूं, Constituent Assembly मे ...(**व्यवधान**)...

Contents Page

MR. CHAIRMAN: Please, you continue.

SHRI JAGAT PRAKASH NADDA: The Constituent Assembly, in its three years tenure, had 167 working days, but less than nine minutes were formally dedicated to National Anthem issue. Despite repeated demands for serious discussion by Members like Shri Hari Vishnu Kamat, Seth Govind Das, Shri Shibban Lal Saxena, Shri B. Das and Shri Lakshminarayan Sahu, the debate was not allowed. मैं यह ऑन रिकॉर्ड रख रहा हूं। इसलिए कि आने वाली पीढ़ियां भी जानें कि देश में किस तरीके से फैसले हुए। मैं पूरे अदब के साथ कहना चाहता हूं that I fully respect '*Jana Gana Mana*' as National Anthem. I dedicate my life, but how the decision was taken! ...**व्यवधान**)... अभी और सुनिए। ...(**व्यवधान**)... Shibban Lal Saxena formally proposed an Amendment on November 15, 1948, on 'Vande Matram', National Anthem, and wanted to include it in the Second Schedule to the Constitution. इसको रिजेक्ट कर दिया गया और उस समय ये प्रश्न खड़े होने लगे कि हमारा जो प्रोसेस है, जो हमने नेशनल फ्लैग के लिए कमेटी बनाई थी, क्या उस तरीके की कमेटी अपने राष्ट्रगान के लिए बनानी आवश्यक थी या नहीं थी। ये प्रश्न खड़े होने लगे। अब मैं इससे आगे बढ़ता हूं, क्योंकि आपने कहा कि आप ज्यादा चर्चा जवाहरलाल नेहरू जी पर करते हैं। ...(**व्यवधान**)... असम के गवर्नर, श्री प्रकाश जी को जवाहरलाल नेहरू जी ने चिट्ठी लिखी, "My dear Prakash, thank you for your letters on August 3rd and August 4th, 1949. About the National Song, I think we should wait now for the decision of the Constituent Assembly, which cannot long be delayed. For my part, I think, it would be most unfortunate for 'Vande Mataram' to be adopted as National Anthem. Yours most affectionate, Jawaharlal." ...(*Interruptions*)... श्यामाप्रसाद मुखर्जी जी को 21 जून, 1948 को लिखी चिट्ठी में फिर से नेहरू जी ने यह साफ कर दिया कि वे वंदे मातरम् को National Anthem के योग्य नहीं मानते हैं। उनके शब्द थे ...(**व्यवधान**)...

श्री जयराम रमेश: सर, Anthem है ...

SHRI JAGAT PRAKASH NADDA: I quote, "Personally, I do not think *Vande Mataram* is at all feasible as a National Anthem..." ...(*Interruptions*)... He is only quoting. जयराम जी, प्लीज़ बैठिए। ...(**व्यवधान**)...

SHRI JAGAT PRAKASH NADDA: "... chiefly because of its tune, which does not suit to the orchestral and band rendering." ...(*Interruptions*)...

श्री जयराम रमेश: गान और गीत ...(**व्यवधान**)... एक गान है और एक गीत है। ...(**व्यवधान**)...

Contents Page

श्री जगत प्रकाश नड्डा: नेहरू जी ने अपने विचार ...(**व्यवधान**)... क्या कहा, I quote, "It was thought by some people that *Vande Mataram* tune, with all its attraction and historical background, was not easily suitable for orchestras in foreign countries, and there was not enough movement in it" ...(**व्यवधान**)... अब मैं एक और बात कहना चाहता हूँ। वंदे मातरम के बारे में जब चर्चा हो रही है, तो मैं एक बात और आपके सामने रखना चाहता हूँ। मोहम्मद अली जिन्ना ने Lucknow Session में 15 अक्टूबर, 1937 को फतवा पास किया against *Vande Mataram*. Jawaharlal Nehru, instead of contesting it, initiated an investigation into *Vande Mataram* ...(*Interruptions*)... और 5 दिन के अंदर! देखिए, मैं जो तुष्टीकरण की बात बोलता हूँ, इसकी शुरुआत और इसकी नींव उसी समय रख दी गई थी। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: नड्डा साहब... ...(**व्यवधान**)...

SHRI JAGAT PRAKASH NADDA: On 20th October, Nehru wrote a letter to Subhash Chandra Bose and confessed that the background of *Vande Mataram* in the novel Anandmath might irritate Muslims ...(*Interruptions*)... CWC Meeting में कांग्रेस ने बंगाल की मीटिंग में वंदे मातरम की समीक्षा की। उस समीक्षा में जिस तरीके की परिस्थिति रही, वह आप सबके सामने है कि वंदे मातरम को आपने न वह स्थान दिया और न ही वह सम्मान दिया, यह बात हमें स्पष्ट होती है।

अब मैं आपसे बात करता हूँ। आप देखिए, 1971 में आपने Prevention of Insults to National Honour Act, 1971 पारित किया। इस एक्ट के तहत penalty for disrespecting the Indian Flag, the National Anthem and the Constitution है। लेकिन यहाँ पर फिर से आपने राष्ट्रीय गीत, वंदे मातरम को include नहीं किया। सभापति जी, under the Act, there is no punishment if you disrespect or if you do not sing the National Song, '*Vande Mataram*'. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: Sir, I want to say something. ...(*Interruptions*)...

श्री जगत प्रकाश नड्डा: हम इनसे बात कर रहे हैं, आप आराम करो। ...(**व्यवधान**)...

MR. CHAIRMAN: We are already running late. As a senior Member, you should understand. When you were speaking and they were shouting, I controlled them. Like that, he has every right to answer in his own way. ...(*Interruptions*)... Okay, only for one minute.

Contents Page

श्री मल्लिकार्जुन खरगे: सर, क्या यह बहस नेहरू जी के ऊपर हो रही है या 'वंदे मातरम्' पर हो रही है? ...(**व्यवधान**)... मैं यह जानना चाहता हूं। ...(**व्यवधान**)... 'वंदे मातरम्' पर यहां पर जो चर्चा हो रही है, तो सारे distorted versions ...(**व्यवधान**)...

MR. CHAIRMAN: I will tell you, we are discussing about Vande Mataram only. But how that has been connected, he is trying to say. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे: सर, ...(**व्यवधान**)... ये उसको यहां पर बता रहे हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: Whatever you have said in your debate, they are trying to answer the same thing. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे: राष्ट्र गीत और राष्ट्र गान में क्या फर्क है, वे बोल रहे हैं। ...(**व्यवधान**)... उसको भी आप नहीं सुन रहे हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: Please take your seat. ...(*Interruptions*)...

डा. राधा मोहन दास अग्रवाल: सर, ...(**व्यवधान**)...

MR. CHAIRMAN: Agrawalji, let the Leader of the House speak. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे: आप बार-बार टोकने की कोशिश करेंगे, तो ...(**व्यवधान**)...

श्री जगत प्रकाश नड्डा: हम कहां टोक रहे थे? ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: आप नेहरू जी का नाम लेकर बार-बार बोल रहे हैं ...(**व्यवधान**)... जिसमें आपके नेता ने खुद इसको स्वीकार किया है, वे सरकार में थे, वह सब छोड़ कर, आज आप यह बात कर रहे हैं कि जिन चीजों में आपका involvement था, आपके अध्यक्ष उसमें थे, उसी बात को आप यहां पर नकार रहे हैं। मैं एक बात और बोलता हूं। आप ठीक बोल रहे थे...

MR. CHAIRMAN: Now, I think, you can take your seat. Let him continue. ...(*Interruptions*)... Please, Kharge ji. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे: सर, एक मिनट। ...(**व्यवधान**)... आप ठीक बोल रहे थे। ...(**व्यवधान**)...

MR. CHAIRMAN: No, no. I have told you already. ...(*Interruptions*)... It is not correct. ...(*Interruptions*)... What you are saying is not correct. ...(*Interruptions*)...

Contents Page

श्री मल्लिकार्जुन खरगे: सर, इसलिए इस distorted version को proceedings से निकाल दीजिए। **...(व्यवधान)....**

MR. CHAIRMAN: He is quoting only from the letters of Nehru ji. What have I to do with it? ...(*Interruptions*)... Please continue.

श्री जगत प्रकाश नड्डा: सर, मैं शुरू से ही 'वंदे मातरम्' पर ही चर्चा कर रहा हूं। ...(**व्यवधान**)... अब इनको जवाहरलाल नेहरू की बात चुभ रही है, तो मैं क्या करूं? ...(**व्यवधान**)... हम तो चर्चा इसी पर कर रहे हैं। ...(**व्यवधान**)... अब objection क्या है? ...(**व्यवधान**)... इसमें objection क्या है, वह मैं आपको बताता हूं। जब मैं अंत में आऊंगा, तो उस विषय को और गहराई से लूंगा, लेकिन मैं अभी आपको सिर्फ यह बताना चाहता हूं कि इसमें समस्या क्या है? समस्या यह है कि right from the very beginning, आपने भारत की संस्कृति, भारत के ethos, भारत के thought process के साथ हमेशा compromise किया है। ...(**व्यवधान**)... 'मां भारती' - ये मेरे शब्द नहीं हैं; 'भारत माता' - ये मेरे शब्द नहीं हैं, ये जनसंघ के शब्द नहीं हैं, ये आरएसएस के शब्द नहीं हैं या यह बीजेपी के शब्द नहीं हैं, बल्कि ये हजारों साल के इतिहास से निकले हुए, संस्कृति से जुड़े हुए शब्द हैं। ...(**व्यवधान**)... आपने compromise किया। 'मां भारती', 'दुर्गा', 'लक्ष्मी', 'सरस्वती' - यह भारत के जन-जन में बसा हुआ, मन में बसा हुआ मंत्र है और शक्ति, विद्या, धन - इनको जोड़ने का विषय जन-जन के लिए है, लेकिन आपने इस पर compromise किया। ...(**व्यवधान**)... सर, अब मैं आपको एक बात बताना चाहता हूं। **...(व्यवधान)...** अब मैं आपको यह बताना चाहता हूं कि इसकी ध्वनि हमको तब-तब दिखी है, जब-जब कांग्रेस पार्टी कहीं शासन में आई है। कमलनाथ जी ने अपने चीफ मिनिस्टर काल में - वहां month का जो पहला working day होता था, तब 'वंदे मातरम्' गीत होता था, उसको उन्होंने ban कर दिया, circular के माध्यम से। ...(**व्यवधान**)... यह रिकॉर्ड है। ...(**व्यवधान**)... भाई, यह रिकॉर्ड है। ...(**व्यवधान**)... नासिर साहब हमारे बड़े आदरणीय हैं। **...(व्यवधान)...**

.

श्री दिग्विजय सिंह (मध्य प्रदेश): क्या आप authenticate करेंगे? **...(व्यवधान)...**

SHRI JAGAT PRAKASH NADDA: Sir, I am authenticating it. **...(*Interruptions*)...** दिग्विजय जी, घबराइए मत। मैं यह पूरा पोथा authenticate कर रहा हूं। मैं सारा कुछ लेकर आया हूं। मैं ऐसे थोड़े ही चर्चा करता हूं! अब कल नासिर साहब कह रहे थे कि हम लोगों ने कहीं भी 'वंदे मातरम्' के बारे में कभी कुछ नहीं कहा। 'Siddaramaiah asked the Karnataka Congress workers not to sing Vande Mataram on Constitution Day programme'. **...(*Interruptions*)...** Year 2022 **...**(Interruptions)**...** The Leader of the Opposition ...(Interruptions)**...**

डा. सैयद नासिर हुसैन (कर्नाटक): सर, उन्होंने ऐसा कभी नहीं बोला है। ...(**व्यवधान**)... सर, यह गलत है। ...(**व्यवधान**)... उन्होंने नहीं बोला है। ...(**व्यवधान**)...

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*... He has to conclude the Discussion. Please take your seat. ...(Interruptions)... Another important debate has to be taken up. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*...

DR. SYED NASEER HUSSAIN: He cannot ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: सर, क्या कहें, चर्चा को बाधित करना इनकी आदत सी बन गई है। ...(**व्यवधान**)... कल ये लोक सभा से भाग गए थे। ...(**व्यवधान**)... मेरा यह निवेदन है कि आज आप भागिएगा मत, यहीं रहिएगा। ...(**व्यवधान**)... नासिर साहब, मैं पढ़ कर बताता हूँ, 'The Leader of the Opposition in Karnataka and former Chief Minister, Siddaramaiah, was caught on camera telling office bearers of the Karnataka Pradesh Congress Committee that they are not required to sing Vande Mataram during the Constitution Day celebrations'. ...*(Interruptions)*...

MR. CHAIRMAN: Please don't make noise. One minute, please. ...*(Interruptions)*... He is giving you the evidence. He is authenticating everything. What is your problem? ...*(Interruptions)*... We will look into it later. ...*(Interruptions)*... Hon. Nadda ji, please continue. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: सर, अब ये जो लक्षण हैं, सिम्टम्स हैं, जिनको मैंने उदाहरण के साथ उद्धरित किया है। ये सिम्टम्स आज के नहीं, बल्कि 100 साल पुराने हैं और इसीलिए प्रधान मंत्री जी ने ठीक कहा मुस्लिम लीगी माओवादी कांग्रेस। यह थॉट प्रोसेस है और यह 100 साल पुराना है। आपने हर चीज को कबूल किया है और कॉम्प्रोमाइजेज़ किए हैं। जब हम कॉम्प्रोमाइज की बात बोलते हैं, तो जो 1913 से मुस्लिम वक्फ बोर्ड का जो एक्ट था, वह अधर में लटका हुआ था, उसमें आपने सबसे पहले हामी भरी और उसको पास किया। उसमें Britishers granted special property rights to Muslims and the privilege denied to Hindus. कांग्रेस ने उसको एक्सेप्ट किया। उसी तरीके से, 1936 में बॉम्बे प्रेसिडेंसी का विभाजन कर दिया गया और बॉम्बे प्रेसिडेंसी का पार्टीशन कर दिया गया। उस समय सिंध की डिमांड मुस्लिम लीग ने की थी और हमारे सिंधी भाई, मराठी भाई, मारवाड़ी भाई, गुजराती भाई, पारसी भाई, गोअन क्रिश्चियन कम्युनिटी, सब चाहते थे कि प्रेसिडेंसी डिवाइड न हो। उसके बावजूद भी आपने एक्सेप्ट किया और आप विभाजन के पार्ट बने। ...(**व्यवधान**)... 1937 में मुस्लिम लीग ने 'वंदे मातरम्' का अपोज किया और कांग्रेस ने अपने resolution में उसको कबूल कर लिया तथा उसको दो स्टैंजा पर ले आए। इस तरह से उन्होंने नेशनल सॉन्ग की डिसरिस्पेक्ट को भी खारिज कर दिया। 1947 जून में जिन्ना का आईडिया दो देश, उस दिन आपने 'वंदे मातरम्' को खंडित किया था और 1947 में आपने भारत को खंडित

Contents Page

आजादी दिलाई। हमें जो आजादी मिली, जिस Instrument of Accession पर महाराजा हरि सिंह ने हस्ताक्षर किये थे, उसमें भी आपने Pakistan Occupied Kashmir, पाकिस्तान की गोरिला फोर्सेज़, जिन्होंने वहाँ अटैक किया था, उनको आपने सरेंडर करते हुए, खंडित कश्मीर भी और उसके साथ-साथ संविधान में भी धारा 370 को डाल करके कॉम्प्रोमाइज कर डाला। यह आपकी आजादी है! उसके साथ-साथ, आपने संविधान में भी धारा 370 को डाल करके compromise कर डाला। यह आपकी आजादी है! मैं ये सारे रिकॉर्ड इसीलिए आपके सामने रख रहा हूँ। अंत में, मैं सिर्फ बोलना चाहता हूँ कि what is the difference? हमारी लड़ाई किस बात की है? यह कोई जमीन की लड़ाई तो है नहीं, किसी और चीज की लड़ाई है नहीं, यह विचारों की लड़ाई है। मैं जब विचारों की लड़ाई कहता हूँ और कहता हूँ कि वंदे मातरम् को सम्मान और स्थान नहीं मिला और मैं जन-गण-मन को पूरी इज्जत देने और जैसा कि मैंने कहा, सारी जिंदगी उसके लिए मर- खपने के लिए तैयार हूँ, तो मैं एक बात जरूर कहना चाहता हूँ और वह मैं यह कहना चाहता हूँ कि देश compromises से नहीं चलता है। यह हमारी ideology है। देश सच्चाई और इतिहास की बातों को ध्यान में रख करके चलता है। मैं यह भी कहना चाहता हूँ कि देश अगर चलता है, तो वो unconditional national sentiments को ध्यान में रख करके चलता है।

वंदे मातरम् का गीत हमारे nationalism के साथ जुड़ा हुआ है और nationalism के साथ आगे बढ़ना चाहिए। मैं यह भी कहना चाहता हूँ कि वंदे मातरम् को वही स्थान देना चाहिए, जो हम national flag और national anthem को देते हैं। संविधान में उसको हमको जोड़ना चाहिए। आज इसके 150 साल होने पर सार्थक चर्चा तभी होगी, जब हम यह resolve करेंगे कि जो स्थान national anthem का है, जो स्थान national flag का है, वही स्थान वंदे मातरम् का होना चाहिए। इन्हीं शब्दों के साथ, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Hon. Members, before we proceed with the discussion on ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, one minute. ...*(Interruptions)*...

MR. CHAIRMAN: Only one minute for Shri Jairam Ramesh.

SHRI JAIRAM RAMESH: Sir, I agree with the Leader of the House one hundred per cent that the national song must have the same status as the national anthem. This is what Dr. Rajendra Prasad had said on the 24th of January 1950. This is what the Constituent Assembly said that the national anthem and the national song have the same status. We agree. They have always had the same status. They will continue to have the same status.

MR. CHAIRMAN: Jairam *ji*, you can take your seat.

Contents Page

SHRI JAIRAM RAMESH: I request the hon. Leader of the House not to confuse the nation.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: You have expressed yourself. Please take your seat. Hon. Members, before we proceed with the discussion on 'Election Reforms', I wish to invite the attention of the House to certain procedural aspects.

First, the Election Commission of India is an autonomous, constitutional authority under Article 324 of the Constitution of India. Consequently, its day-to-day functioning is not primarily the concern of the Government of India.

Secondly, I wish to refer to Rule 238 (v) of the Rules of Procedure and Conduct of Business in the Council of States, which states that –

"*A member while speaking shall not reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms.*"

Finally, I would like to remind you that the matters concerning Special Intensive Revision of Electoral Rolls in various States are presently *sub judice* and under adjudication by the Supreme Court of India. In this context, your attention is invited to Rule 238 (i) of the Rules of Procedure and Conduct of Business in the Council of States, which states that –

"*A member while speaking shall not refer to any matter of fact on which a judicial decision is pending.*"

Accordingly, I request all hon. Members to keep these provisions in consideration while making their valuable interventions and desist from making any submissions which contravenes the same. Anything said by Members in contravention to the prescribed limitations shall not be made part of record.

I now call upon the Members whose names have been received for participation in the discussion. *Now,* Shri Ajay Maken. *...(Interruptions)...* One minute, I am giving you the time. Let him start the discussion, I am giving you the time. *...(Interruptions)...* Please let him start the discussion. One minute please. *...(Interruptions)...*

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, as you have referred, Rule 238 - from (i) to (v) - starts from: a matter should not be discussed which is *sub judice* and also about high authority. I would like to recall that your predecessor Chairman, Shri Dhankhar, when such a point was raised on an issue that we cannot discuss about such things, said

Contents Page

that anything under the sky can be discussed on the floor of the House. That ruling still remains. After you have become the Chairman, either you give overruling about that or if that is in vogue, all these rules are null and void.

MR. CHAIRMAN: I am going by the Rules in the Rules book. ...*(Interruptions)*... Now, please start.

DISCUSSION ON ELECTION REFORMS

श्री अजय माकन (कर्नाटक): सभापति महोदय, मैं आपका धन्यवाद करना चाहता हूं कि आपने मुझे एक बहुत महत्वपूर्ण विषय 'चुनाव सुधार' पर बोलने का अवसर प्रदान किया। महोदय, हम दुनिया भर में बड़े गर्व से छाती ठोककर कहते हैं कि भारत Mother of Democracy है, भारत लोकतंत्र की जननी है, लेकिन जो तथ्य आज मैं इस सभा के अंदर रखूंगा, वे चीख-चीखकर गवाही दे रहे हैं कि भारत में शायद यह जननी अब जीवित नहीं है। महोदय, किसी भी जीवंत लोकतंत्र के लिए तीन बुनियादी शर्तें होती हैं, तीन कसौटियों पर खरा उतरना पड़ता है। सबसे पहला - level playing field होता है, सभी दलों के लिए समान अवसर हों। दूसरा है transparency (पारदर्शिता) और तीसरा है credibility (विश्वसनीयता)।

सबसे पहले अगर हम level playing field की बात करें, तो मैं केवल आंकड़ों के ऊपर जाऊंगा। महोदय, मैं राज्यसभा का सदस्य होने के साथ ही कांग्रेस पार्टी का कोषाध्यक्ष भी हूं। महोदय, पिछले दो-तीन वर्षों से मैं हर इलेक्शन के बाद - जैसे सभी पार्टियों के कोषाध्यक्ष को हिसाब-किताब देना होता है - वह मैं दे रहा हूं। ज़ाहिर बात है कि मैं दूसरी पार्टियों के हिसाब-किताब को भी देखता हूं, जो चुनाव आयोग की वेबसाइट पर पब्लिक के लिए उपलब्ध रहता है। महोदय, आप बड़े हैरान होंगे और यह सदन भी बड़ा हैरान होगा। मैं यहां कुछ आंकड़े देना चाहता हूं। हर इलेक्शन के बाद हम यह बताते हैं कि कितना पैसा खर्च हुआ और साथ में यह भी बताते हैं कि कितना पैसा हमारे बैंक अकाउंट के अंदर है। इससे level-playing field की बात निकलकर आती है। वर्ष 2004 के बाद भाजपा के बैंक अकाउंट में 88 करोड़ रुपये थे। हमारी कांग्रेस के बैंक अकाउंट में 38 करोड़ रुपये थे। भाजपा के अकाउंट में हमारे अकाउंट से लगभग दो गुना ज़्यादा थे। हमारी सरकार आई, हमारी ज़्यादा strength थी, तो ज़्यादा strength के basis पर हमें ज़्यादा पैसा मिला और भाजपा के बैंक के अंदर 2009 के बाद 150 करोड़ रुपये आए और कांग्रेस के बैंक अकाउंट के अंदर 221 करोड़ रुपये जमा थे। कांग्रेस के 1.47 times ज़्यादा थे - 60:40 का रेश्यो था। वर्ष 2014 के बाद भी रेश्यो 60:40 का रहा। उसके बाद पाँच साल के लिए भाजपा आती है। वर्ष 2014 में भाजपा के बैंक अकाउंट में 295 करोड़ रुपये थे। वर्ष 2019 में केवल पाँच वर्षों के अंदर 295 से बढ़कर 3,562 करोड़ रुपये हो गए। यह कांग्रेस से 11 गुना ज़्यादा था। कांग्रेस के अकाउंट में 315 करोड़ रुपये थे। यह रेश्यो 60:40 से कम होकर 92:8 का रेश्यो बन गया। वर्ष 2024 में और ज़्यादा चौंकाने वाली figure आती है।

Contents Page

सभापति महोदय, 3,562 करोड़ से बढ़कर भाजपा के अकाउंट में 10,107 करोड़ रुपये हैं। कांग्रेस के अकाउंट में 133 करोड़ रुपये हैं। 75 गुना भाजपा के पास कांग्रेस से ज्यादा पैसे बैंक अकाउंट के अंदर हैं, तो किस तरीके से level-playing field है, किस तरीके विपक्ष, सत्ताधारी पार्टी का मुकाबला करेगी और 99:1 रेशियो है। 99:1 के रेशियो में Opposition का और Ruling Party का पैसा बैंक अकाउंट के अंदर जमा है और किस तरीके से आप सोचते हैं कि लोकतंत्र जिंदा होगा, किस तरीके से आप सोचते हैं कि यहां पर level-playing field होगी! यह हम लोगों को समझ नहीं आता है।

महोदय, सिर्फ यहीं तक बात खत्म नहीं होती है। 16 मार्च को चुनाव declare हुआ और उससे एक महीना पहले 13 फरवरी को कांग्रेस के सारे खाते freeze हो जाते हैं, सारे खाते सील हो जाते हैं और इलेक्शन कमीशन को हम लिखते हैं, लेकिन उसका कोई जवाब नहीं आता है। इनकम टैक्स डिपार्टमेंट कांग्रेस को 210 करोड़ रुपये का नोटिस देता है। हमारे सारे खाते सील हो जाते हैं, चुनाव डिक्लेयर हो जाता है। उसके बाद इनकम टैक्स डिपार्टमेंट हमारे बैंक अकाउंट से 135 करोड़ रुपये अपने आप बाहर निकाल लेता है और उसके बाद हमारे खाते 23 मार्च को खुलते हैं, जबकि 16 मार्च को इलेक्शन डिक्लेयर हो चुका है। हम लोग किस तरीके से इलेक्शन की तैयारी करेंगे, किस तरीके से प्रमुख विपक्षी दल इलेक्शन की तैयारी करेगा। लोकतंत्र की रक्षा करना हम सबका फर्ज है। सरकार को employment देना है, सरकार को Defence का भी ध्यान रखना है, external affairs का भी ध्यान रखना है, नौकरियां भी देनी हैं, लोगों को खाने के लिए भी देना है, लेकिन सरकार का सबसे बड़ा काम लोकतंत्र की रक्षा करना भी होता है और उसके अंदर यह सरकार पूरे तरीके से विफल हो गई है, क्यों, क्योंकि एजेंसीज़ को इस तरीके से direct किया जाता है। मैंने कोषाध्यक्ष होने के नाते बिजनेसमैन से बात की, बड़े इंडस्ट्रियलिस्ट्स से बात की, उनका यह कहना है कि कांग्रेस के समय में तो हम 60:40 के रेशियो में कर लेते थे, लेकिन अब 90:10 को छोड़िए, 95:5 परसेंट रेशियो के ऊपर भी हम लोग आपको नहीं दे सकते हैं। हम लोग जैसे ही देते हैं, हमारे पीछे ED और IT लग जाती है और हमें कोई काम नहीं करने देती है। किस तरीके से हमारे देश के अंदर लोकतंत्र जिंदा रहेगा!

महोदय, आपने हमें कहा कि हम अपने रूल्स के अंदर, मर्यादा के अंदर रहकर अपनी बात करें। जब पारदर्शिता की बात होती है, तो बहुत महत्वपूर्ण बात है कि हरियाणा के अंदर चुनाव हुए। 5 अक्टूर इलेक्शन कमीशन ने देर रात data release किया कि 61.19 परसेंट की पोलिंग हुई है। अगले दिन 6 अक्टूबर को वह 61.19 परसेंट से बढ़कर 65.65 परसेंट हो जाता है। अब जब इलेक्शन की counting होती है, तो यह 68 परसेंट हो जाता है।

सर, 61 परसेंट से 68 परसेंट, 7 प्रतिशत counting के अंदर और पोलिंग डे के अंदर vote percentage एकदम कैसे बढ़ गई? कोर्ट जाया जाता है। कल मैंने अमित शाह जी की लोक सभा वाली स्पीच सुनी। उन्होंने कहा कि 45 दिन के बाद आप कोर्ट से आदेश करवा लीजिए, 45 दिन के अंदर हो जाएगा, लेकिन इसके अंदर 10 दिसंबर को पंजाब-हरियाणा हाईकोर्ट ने इलेक्शन कमीशन को आदेश दिया कि आप सारी CCTV footage release कीजिए, लेकिन 20 दिसंबर को CCTV footage release करने की जगह दस दिन के अंदर Central Government ने 93(2) रूल चेंज करके हमेशा के लिए मना कर दिया कि अब यह CCTV footage नहीं दे सकते, तो क्या यह

Contents Page

transparency है। जब कोई गलत कार्य नहीं हुआ, तो क्यों छुपाया जा रहा है। हाईकोर्ट के ऑर्ड्स को इस तरीके से दबाया जा रहा है।

महोदय, इससे पहले, एक साल तक CCTV footage का रिकॉर्ड रखा जाता था। उस एक साल की अवधि को कम करके 45 दिन कर दिया गया। कल अमित शाह जी कह रहे थे कि कोई 45 दिन अंदर जाकर election petition file करे और court से आदेश ले आए, हमने तो नहीं रोका है। महोदय, इसके अंदर एक catch है। मेरे खिलाफ भी दो बार election petitions हुई हैं, मैंने भी एक बार खिलाफ में डाली है, इसलिए मैं बताना चाहता हूं कि 45 दिन की deadline election petition file की होती है और 99.9 per cent times पर technical grounds पर, election petition पर objection लगता है। महोदय, जैसे ही technical ground पर ऑब्जेक्शन लगता है, यह election petition कई-कई साल तक चली जाती है और आप 45 दिन की बात तो छोड़िए, एक साल के अंदर भी उसका फैसला नहीं हो सकता है। High Courts या दूसरी कोर्ट्स वह direction नहीं दे सकती हैं, फिर किस तरीके से हम यह उम्मीद करेंगे कि transparency रहेगी? लोगों को शिकायत होगी, तो वे कहाँ जाएंगे?

महोदय, मैं एक दूसरा उदाहरण कर्णाटक के आलंद का देना चाहूंगा। आलंद विधान सभा में दिसंबर, 2022 से फरवरी, 2023 के बीच 6,018 मतदाताओं के नाम हटाने के आवेदन आते हैं। जब कम्प्लेंट हुई, तो बाद में पता चला, CID ने जाँच की कि 5,994 आवेदन जाली हैं। 6,018 में से 5,994 आवेदन जाली! महोदय, ये किनके नाम थे? ये दलित और अल्पसंख्यकों के नाम थे। सीआईडी ने जाँच शुरू कर दी। चुनाव आयोग से सिर्फ एक छोटी-सी जानकारी मांगी कि जिन कम्प्यूटर्स से ये फर्जी फॉर्म्स भरे गए थे, उनका IP address और port number दे दीजिए। सीआईडी ने एक बार नहीं, दो बार नहीं, बल्कि कई-कई बार इलेक्शन कमीशन को लिखा, लेकिन इलेक्शन कमीशन से कोई जानकारी सामने नहीं आई। * सभापति महोदय, मैं किसी एक व्यक्ति की बात नहीं कर रहा हूं। *महोदय, सुप्रीम कोर्ट ने मार्च, 2023 में एक ऐतिहासिक फैसला दिया था कि चुनाव आयुक्तों कि नियुक्ति एक निष्पक्ष कमेटी को करनी चाहिए, ताकि सत्ताधारी पार्टी के अधीन कार्यपालिका को पूरी शक्ति न दी जाए। उन्होंने कहा कि प्रधान मंत्री, विपक्ष के नेता और चीफ जस्टिस ऑफ इंडिया – इन तीन लोगों की कमेटी होनी चाहिए। मार्च, 2023 में सुप्रीम कोर्ट यह कहता है और दिसंबर, 2023 में कानून बदलकर, चीफ जस्टिस को बाहर करके एक और कैबिनेट मिनिस्टर को उसमें डाल दिया जाता है। अगर 2:1, यानी 2 is to 1 से फैसला लेना है, तो पहले से ही फैसला कर दिया जाता है। यह match-fixing नहीं है तो क्या है?

सभापति महोदय, इतना ही नहीं, बल्कि कानून बदलकर चुनाव आयुक्तों को किसी भी criminal या civil action से total immunity दे दी गई। *

सभापति महोदय, मैं आपके माध्यम से पूछना चाहता हूं कि अगर कोई गलत कार्य नहीं किया, तो डर किस बात का है? अगर कोई गलत कार्य नहीं किया, तो छिपाया क्यों जाता है, transparency क्यों रोकी जा रही है? अगर कोई गलत काम नहीं किया जा रहा है, तो immunity की क्या जरूरत है – आज सबसे बड़ा प्रश्न यह उठता है।

---

* *Not recorded.*

Contents Page

महोदय, SIR पर पूरे देश की बात है। आपने उस पर conditions लगाई हैं, मैं उनको follow करूँगा। प्रश्न इस बात का उठता है कि 44 से ज्यादा BLOs ने आत्महत्या क्यों की? सरकार को जो burden of proof करना चाहिए था, उसकी जगह वह नागरिकों के ऊपर डाल दिया गया।

महोदय, बिहार में आधार कार्ड! सुप्रीम कोर्ट ने कहा कि सबूत होना चाहिए, लेकिन बावजूद इसके उसको नहीं माना गया, सुप्रीम कोर्ट के आदेश को नहीं माना गया, तो इन सब चीज़ों के ऊपर प्रश्न तो उठते ही हैं! हम लोग बेशक कानून के दायरे में, रूल के दायरे में पूछ रहे हैं, लेकिन ये सब प्रश्न तो उठते ही हैं। बिहार के चुनाव हुए, उनमें क्या हुआ?* अगर विपक्ष यह करे तो रेवड़ी और आचार संहिता का उल्लंघन और पक्ष करे तो जनकल्याण! यह दोहरा मापदंड नहीं चलेगा। इसे ठीक करने की जरूरत है।

सभापति महोदय, मैं यह कहना चाहता हूँ,* अगर लोकतंत्र के इन तीनों स्तंभों में समान अवसर, पारदर्शिता और विश्वसनीयता को नहीं बचाया गया, तो यह सदन सिर्फ एक इमारत बनकर रह जाएगा। आप इसे लोकतंत्र का मंदिर कहेंगे, लेकिन रह जाएगा यह केवल एक ढांचा, क्योंकि इस मंदिर में न तो कोई भगवान बसेंगे, न होगा कोई देवी–देवता, रह जाएगा तो केवल ढांचा। हमें याद रखना चाहिए कि आप नियम बदल सकते हैं, *लेकिन आप जनता की आवाज़ को हमेशा के लिए नहीं दबा सकते हैं।

MR. CHAIRMAN: Dr. Sudhanshu Trivedi.

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश): माननीय सभापति महोदय, हम वंदे मातरम् से ट्रांज़िट करके इलेक्टोरल रिफॉर्म्स की तरफ जा रहे हैं, तो मैं वह कहकर अपना विचार प्रारंभ करता हूँ, जो मैंने बचपन में आकाशवाणी लखनऊ में एक मुस्लिम कवि, सम्भवतः उनका नाम वाहीद अली वाहीद था, उनसे सुना था - वाणी सत्यम, काया शिवम, रूप सुंदरम है तेरा, आदर्शों की स्वर्ग है तू, जय हे देवी भारत माता।

महोदय, अब आज के इस विषय पर आते हैं। उस हाउस में भी इस विषय पर बहुत सारी चर्चा हुई और यहाँ भी चर्चा होगी। परंतु जब हम चुनाव सुधारों की बात करेंगे, तो मुझे लगता है कि इसे चार स्तरों में डिवाइड करना चाहिए - पहला, लोकतंत्र और इसका आधार; दूसरा, चुनावी प्रक्रिया; तीसरा, इस चुनावी प्रक्रिया में होने वाले सुधार और उसके बाद, विपक्ष की आपत्ति और उन पर होने वाली तकरार। इसके साथ ही मैं कुछ सुझाव देने का भी प्रयास करूँगा। सर्वप्रथम मैं यह कहना चाहता हूँ कि हम सभी यह मानते हैं कि भारत मदर ऑफ डेमोक्रेसी है। मगर एक फैक्ट है, जो शायद बहुत से लोगों को ध्यान नहीं रहता होगा। अगर आप पूरी दुनिया का नक्शा देखें, तो ईस्टर्न यूरोप से लेकर जापान तक चले जाएँ, आप केवल तीन ही डेमोक्रेसी पाएँगे - भारत, जापान और ऑस्ट्रेलिया। जापान एक कॉन्स्टिट्यूशनल मोनार्की है। Australia is practically an extension of Europe. तो इस पूरे पूर्वी गोलार्ध में यदि कोई एकमेव, एब्सोल्यूट, वाइब्रेंट और कंसिस्टेंट डेमोक्रेसी है, तो वह सिर्फ भारत है।

सभापति महोदय, इतना ही नहीं, आज दुनिया में लोकतंत्र के अंदर सिर्फ 34 प्रतिशत जनसंख्या है, जिनमें 17 प्रतिशत हम हैं। अर्थात अगर दुनिया में लोकतंत्र है, तो उसका सबसे बड़ा स्तंभ आधुनिक युग में भी भारत ही है। कई बार हम अपनी गुलामी की मानसिकता के प्रभाव से हर

Contents Page

चीज़ का आधार विदेश में ढूँढने का प्रयास करते हैं। तो मैं बताना चाहता हूँ कि इसका सबसे बड़ा आधार भारत का धर्म और संस्कृति है। इसके लिए मैं फ्रीडम हाउस की रिपोर्ट को क्वोट करना चाहता हूँ, जिसे ये लोग बहुत महत्व देते हैं। फ्रीडम हाउस ने अपनी एक रिपोर्ट 1999-2000 में लिखी थी। On page no. 10 and 11 of Freedom House Report about the Annual Survey of the Political Right and Civil Liberty, 1999-2000, उसमें वे क्या लिखते हैं, मैं उसे क्वोट कर रहा हूँ - "13 of the 63 countries with the poorest record in terms of political right and civil liberties are predominantly Christians. There is a strong co-relation..." सर, इस पर ध्यान देने की आवश्यकता है। "There is a strong correlation between electoral democracy and Hinduism and significant number of free countries which belong to the Buddhist community." आगे वे लिखते हैं - "The Islamic world remains the most resistant to the spread of democracy and civil rights." अर्थात आज भी दुनिया यह मानती है कि अगर कहीं पर लोकतंत्र का सबसे ज्यादा आधार है, तो वह भारत में है। इसके लिए विदेश में देखने की आवश्यकता नहीं है। मैं बाबा साहेब अम्बेडकर को क्वोट करना चाहता हूँ। बाबा साहेब अम्बेडकर ने कहा और उस किताब में कहा, जिस पर ये लोग बहुत ध्यान देते हैं - Annihilation of Caste. उसके Page no. 234 में उन्होंने कहा, "I am told that for such religious principles as will be in consonance with Liberty, Equality and Fraternity, it may not be necessary for you to look for foreign sources, and that you can draw such principles from *Upanishads*." सर, इस पर ध्यान देने की आवश्यकता है। बाबा साहब अम्बेडकर ने कहा कि समानता, बंधुता और स्वतंत्रता के सिद्धांत के लिए पश्चिम में देखने की आवश्यकता नहीं है। वह उपनिषदों में दिखाई पड़ेगा। मगर क्या बताएं सभापति महोदय, आज भी हमारे कुछ नेता लंदन में जाकर खड़े होकर गुहार लगाते हैं कि भारत में डेमोक्रेसी को बचाना है, तो उनके लिए मैं एक लाइन कहना चाहूंगा कि:—

"अभी साज़-ए-दिल में तराने बहुत हैं,
अभी जिंदगी के फसाने बहुत हैं,
दर-ए-गैर पर भीख मांगो न फन की,
जब अपने ही घर में खजाने बहुत हैं।"

अब मैं आगे की बात कहना चाहता हूं। चुनावी प्रक्रिया स्वतंत्रता के बाद शुरू हुई और उस समय इसमें बहुत सारी चीजों की समस्या रही होगी। आदरणीय आडवाणी जी ने एक बार हम लोगों को बताया था कि कैसी-कैसी समस्याएं आती थीं। उस जमाने में लोग electoral rolls बनाने के लिए जाते थे और महिलाओं का नाम पूछते थे, तो डांट पड़ जाती थी, क्योंकि उस समय के समाज में यह अच्छा नहीं माना जाता था कि किसी घर की महिला का नाम पूछा जाए।

सर, मैं बताना चाहता हूं कि स्वतंत्र भारत में चुनावी प्रक्रिया पर सबसे पहली समस्या कहां आई? भारत के इतिहास की पहली election petition, चुनावी धांधली के विरुद्ध petition कब दाखिल हुई - 21 अप्रैल, 1952 में और किसने दाखिल की - भारत के लॉ मिनिस्टर रहे बाबा साहेब अम्बेडकर ने। मैं उनकी उस petition को क्वोट करना चाहता हूं। उसके पैरा 12 में उन्होंने लिखा, "The petitioner says that the aforesaid large number of double votes, 74,333 being void, has been a result of corrupt practice and undue influence on the part of the

Contents Page

Respondent Nos.1 and 2. सर, बाबा साहेब अम्बेडकर को 74,333 वोट कैंसिल करके 14,000 वोट से हारा हुआ डिक्लेअर कर दिया गया। यह तो प्रक्रिया थी और अब इस पर प्रतिक्रिया देखिए। तत्कालीन प्रधान मंत्री जवाहरलाल नेहरू जी की प्रतिक्रिया है। 16 जनवरी, 1952, वे लखनऊ से एडविना माउंटबेटन को लेटर लिखते हैं और उसमें लिखते हैं कि Our success in the Bombay city and the Bombay province has been greater than expected. वे आगे लिखते हैं, Ambedkar has been dropped. उनको बड़ी प्रसन्नता होती है कि डा. अम्बेडकर चुनाव हार गए हैं। इसके बाद वे लिखते हैं कि Socialists have joined hands with Ambedkar; so, they lost their repute. But, वे आगे जो बात लिखते हैं, उस पर ध्यान देने की जरूरत है। वे लिखते हैं, Ambedkar has joined hands with Hindu communalist. यह चाचा जी की जुबानी है, यह कहानी कि डा. बाबा साहेब अम्बेडकर इनके अनुसार हम लोगों की तरफ थे और इसका सोर्स है, Selected Works of Jawaharlal Nehru, Series II, Vol. 17, Page No. 37.

महोदय, अब इसके बाद आगे बढ़ते हैं। सब लोगों को पता है कि जब इंदिरा जी का शासन काल आया, तो उस समय एक अलग प्रकार की समस्या उत्पन्न हुई। भारत के इतिहास में पहला उदाहरण था, जब किसी प्रधान मंत्री का चुनाव अनियमितता के कारण अवैध घोषित किया गया। उसके बाद हम आगे बढ़ते हैं और जब तक कांग्रेस सत्ता में रही निर्बाध सत्ता में तब तक चुनाव सुधार पर कोई विचार नहीं हुआ। चुनाव सुधार पर विचार शुरू होता है - 1977 में, जब इलेक्शन कमीशन द्वारा ईसीआईएल को इलेक्ट्रॉनिक वोटिंग की संभावनाएं खोजने के लिए कहा जाता है और फिर इंदिरा जी के समय में 1982 में आर्टिकल 324 में चुनाव आयोग को 50 पोलिंग बूथ्स पर इलेक्ट्रॉनिक वोटिंग के बारे में प्रयोग करने के लिए कहा जाता है। फिर राजीव जी के समय में 1988 में 61A में चेंज करके कहा जाता है कि ईवीएम का प्रयोग किया जा सकता है और 15 मार्च, 1989 को राजीव गांधी की सरकार के समय में इसको वैधानिक मान्यता प्रदान की जाती है। मगर अब क्या बताएं सभापति महोदय, कांग्रेसियों के अनुसार कंप्यूटर क्रांति के जनक राजीव गांधी जी के परिवार के लोग अब computer era से quantum era में आते-आते पर्ची से चुनाव कराने के लिए जोर डालने लगे हैं। मैं यह भी बताना चाहता हूं कि पर्ची के बारे में बहुत सारी चर्चाएं होती थीं, कैसे बूथ कैप्चरिंग होती थी और कैसे मत पेटियां लुटती थीं, वह एक अलग विषय है। मैं यह भी कहना चाहता हूं कि देश की संसद में कई बार चुनाव सुधार के लिए बड़े विधेयक पारित हुए। मैं उदाहरण देना चाहता हूं कि वे कैसे हुए। एक बार इंदिरा जी का चुनाव गलत सिद्ध हुआ, तो retrospectively चुनाव सुधार कर दिया गया, ताकि किसी भी अदालत का उस पर कोई प्रभाव न पड़े। फिर मैं याद दिलाना चाहता हूं, जब राजीव गांधी जी प्रधान मंत्री थे, तब अमेठी में 1989 को उनका चुनाव हुआ। सर, गोलियां चलीं, 21 लोगों पर एफआईआर हुई और उनके विरुद्ध कौन लड़ रहे थे - राजमोहन गांधी, महात्मा गांधी के पौत्र और डा. संजय सिंह जो पूर्व केंद्रीय मंत्री थे, उनको इतनी गंभीर गोली लगी कि प्राणों का संकट उत्पन्न हो गया और आरोप यह था कि प्रधान मंत्री जी के पक्ष में - और ये पुलिस की गोली नहीं थी। क्रॉस फायरिंग हो रही थी, जिसके बारे में उस समय कई अंतर्राष्ट्रीय मीडिया ने 26 नवंबर को लिखा कि भारत के 42 वर्ष के इतिहास में संभवतः यह सबसे हिंसक चुनावों में से एक है।

सर, अब इसके बाद हम आगे बढ़ते हैं, तो वर्तमान यूपीए सरकार का दौर आता है। बहुत से लोगों को उस समय का यह तथ्य ध्यान नहीं होगा। वैसे तो नेहरू परिवार और बच्चन परिवार के

Contents Page

बीच में बहुत मधुर संबंध थे, पर कभी-कभी ज्यादा मिठास होने से डायबिटीज हो जाती है। वह दौर था, 2006 में ऑफिस ऑफ प्रॉफिट के मुद्दे पर जया बच्चन जी की सदस्यता चली गई, क्योंकि उनके पास उत्तर प्रदेश सरकार का एक पद था। अब यही आरोप सोनिया गांधी जी पर लग गया, जो उस समय नेशनल एडवाइज़री काउंसिल की चेयरमैन थी। उन पर भी ऑफिस ऑफ प्रॉफिट का विषय लग गया और इस कारण से उनकी सदस्यता भी चली गई। मगर सभापति महोदय, जो आज संविधान की दुहाई देने की बात करते हैं, सोनिया जी जब तक चुनाव के लिए दोबारा गईं, लड़ के आईं, तब तक चुनाव के कानून में संशोधन करके ऑफिस ऑफ प्रॉफिट का नियम ही बदल दिया गया और पीएम ने सुपर पीएम की पदवी को सुरक्षित कर दिया।

सर, अब मैं यह भी बताना चाहता हूं कि उसके बाद वास्तविक अर्थों में चुनाव सुधार की शुरुआत तब हुई, जब भारतीय जनता पार्टी शक्तिशाली हुई। 1990 का दशक और इस देश की यूनीपोलर पॉलिटिक्स बायपोलर हुई। वोटर आईडी कार्ड 1993 में आया। केंद्रीय सुरक्षा बलों की तैनाती 1996 में प्रारंभ हुई। पहले बूथ-वाइज़ काउंटिंग नहीं होती थी। सर, आप जानते हैं कि उसमें आसानी क्या होती थी कि अगर किसी मतपेटी में ज्यादा बूथ कैप्चरिंग करके मत डाल दिए, तो उसमें काउंटिंग को चेंज करने का चक्कर ही नहीं है, क्योंकि सब मिला दिए जाते थे। वह शुरू हुई। अटल जी की सरकार के समय में सीसीटीवी का प्रयोग शुरू हुआ। पहले यह प्रायोगिक तौर पर शुरू हुआ और 2005 से परमानेंट सीसीटीवी यूज़ होने लगा। अब इसे महज संयोग ही मानें कि 2005 के बाद से कभी राजद और कांग्रेस को बिहार में बहुमत का अधिकार नहीं मिला।

जब मोदी जी की सरकार आई, तो हमने यह किया कि पॉलिटिकल पार्टीज़ को जो कैश डोनेशन मिलता था, उसे 20,000 से घटा कर 2,000 किया और सेलेक्टेड बूथ के ऊपर वीवीपैट की व्यवस्था सुनिश्चित कराई। मैं यह भी याद दिलाना चाहता हूं कि एक पार्टी, जो अपने आप को बहुत ईमानदार कहती थी, वह 20,000 की चाय पिलाती थी। अब मुझे लगता है कि सदन और देश को समझना चाहिए कि वे 20,000 की चाय क्यों पिलाते थे, क्योंकि 20,000 तक कैश लेने पर आपको सोर्स नहीं देना पड़ता था। पर मोदी जी ने आकर, चाय पिलाने वाले ने आकर उसे 2,000 कर दिया है, तो अब उनकी चाय बड़ी महंगी हो गई है, भले ही 20,000 से 2000 पर आ गए हैं!

सभापति महोदय, यह वह दौर था, जिस जमाने में इलेक्टोरल बॉन्ड नहीं था। आज इलेक्टोरल बॉन्ड के लिए ये चाहे जो भी कहें, आज न्यायालय ने चाहा, तो पता तो लग गया। क्या 2014 से पहले जहाज नहीं उड़ते थे, खर्चे नहीं होते थे? आज न्यायालय चाहे भी, तो उसका पता नहीं लगा सकता। कम से कम यह पारदर्शी व्यवस्था हमारी सरकार ने आकर की।

सभापति महोदय, मैं यह भी कहना चाहूंगा कि इन लोगों की सरकार कब रहती थी और हमारी सरकार कब है। सर, जब से वोटर आईडी कार्ड आ गया, कांग्रेस की सरकार आनी बंद; सीसीटीवी आ गई, कांग्रेस की सरकार आनी बंद; जब से स्वतंत्र ज्यूडिशियरी हो गई, कांग्रेस की सरकार आनी बंद; स्वतंत्र मीडिया आ गई, कांग्रेस को स्पष्ट बहुमत मिलना बंद; और तो और, सर, जब से साक्षरता दर 50 परसेंट हो गई, बहुमत मिलना बंद। इनको बहुमत कब मिलता था, जिस जमाने में मतपेटियां लूटी जाती थीं, बूथ कैप्चरिंग होती थी, गोलियां चलती थीं, कट्टे-बम चलते थे और अनेक लोग, बिहार के चुनाव में 80-80 लोग तक घायल होते थे। इन्हें लग रहा है, शायद वही जमाना वापस आ जाए! मैं इनके लिए पूरी संवेदना से कहना चाहूंगा, जो पुराना गीत था - "गुजरा हुआ जमाना, आता नहीं दोबारा, हाफिज सईद तुम्हारा।"

Contents Page

इसके बाद मैं यह विषय कहना चाहूंगा कि इसके ऊपर आपत्ति की राजनीति की जाती है। आज मतदाता सूची को लेकर कांग्रेस आपत्ति कर रही है। मैं याद दिलाना चाहता हूं कि 18 दिसंबर, 1950 को डा. बाबा साहेब अम्बेडकर ने कहा कि जो इलेक्टोरल रोल्स हैं, उनका हर छः महीने में रिवीजन होना चाहिए। पर उनका कहना था कि यह व्यावहारिक दृष्टि से मुश्किल है, तो 1 साल या 2 साल में रिवीजन कर दिया जाए। मगर सभापति महोदय, ये 20 साल में भी करने को तैयार नहीं है! उसके बाद ये आरोप लगा रहे हैं। मैं इनसे पूछना चाहता हूं। अभी हमारे सम्मानित सदस्य कह रहे थे कि 45 दिन के बाद वे स्वीकार नहीं करते, उसका जवाब गृह मंत्री जी वहां पर दे चुके हैं। उन्होंने साफ-साफ कहा कि 1991 में नरसिम्हा राव सरकार में जो चेंजेज़ किए गए थे, उनमें कोई भी एविडेंस, कोई भी पिटीशन 45 दिन तक ही हो सकती है। परंतु महोदय, मैं पूछना चाहता हूं कि बिहार के चुनाव के तो 45 दिन हुए, आज 45वां दिन है, क्यों नहीं अभी तक आपने सीसीटीवी के लिए एप्लिकेशन दी है? अभी मैं कहना चाहूंगा कि जाइए, फोन करिए, शाम 5 बजे से पहले सीसीटीवी के लिए एप्लिकेशन लगा दीजिए। लेकिन आपको यह काम नहीं करना है। मैं आपसे पूछना चाहता हूं। आप कहते हैं कि 6 बजे के बाद इतनी वोटिंग हुई, बूथ के अंदर फोटोग्राफी पर रोक है, लेकिन सड़क पर तो नहीं। दिखाइए कितनी लंबी लाइनें थी। कितनी लंबी लाइनों के बारे में आपने सोशल मीडिया पर पोस्ट किया? आपके कितने बूथ लेवल एजेंटों ने इस बारे में आपत्ति दर्ज की? परंतु सभापति महोदय, इसमें से कुछ भी नहीं करना है, केवल बवाल करना है। इनकी स्थिति क्या है? सर, चूंकि मैं एक टीचर रहा हूं, इसलिए मैं कहना चाहता हूं कि जैसे कोई बच्चा है, अगर वह कहे मेरे नंबर कम आए, तो उसमें तरीका क्या है - स्कूटनी का फॉर्म भरो। नहीं, मैं स्कूटनी का फॉर्म थोड़े ही भरूंगा, मैंने बयान दे दिया, इतना काफी है, मगर एग्जामिनेशन कंडक्टिंग बॉडी दोबारा मेरी कॉपी जांच कर दे दे। सर, मैं दूसरा उदाहरण देता हूं। कहीं क्रिकेट का कोई मैच हो रहा है और एक टीम को लगा कि बैट्समैन आउट था, लेकिन अंपायर ने नॉट आउट दिया, तो रास्ता क्या है - रिव्यू डिसीजन में जाओ। नहीं, मैं रिव्यू डिसीजन में नहीं जाऊंगा, मैंने प्रेस कॉन्फ्रेंस कर दिया, अब थर्ड अंपायर अपने आप डिसीजन दे दे। सर, मुझे लगता है कि वे लोग वहां क्यों नहीं जाना चाहते, उसमें और कोई कारण नहीं है। अभी तक वे लोकतंत्र को समझ नहीं पाए हैं, जिससे कि एक चाय वाले ने आकर स्थान ग्रहण कर लिया है। तो सर, जो साहिब-ए-आलम थे, जो फरजंद-ए-अंजुमन थे, जो वली अहद-ए-सल्तनत थे, जो ये मानते थे कि राज करना उनका जन्मसिद्ध अधिकार है, वे इन चीजों के ऊपर अभी तक तय नहीं कर पाए हैं।

सर, अब मैं दूसरी बात बताना चाहता हूं। एक बड़ी विचित्र बात है कि कांग्रेस पार्टी के एक बड़े नेता एक बार विदेश जाते हैं, फिर आकर एक सो-कॉल्ड हाइड्रोजन बम फोड़ते हैं। फिर लौट कर जाते हैं और दूसरा बम फोड़ते हैं। परन्तु सर, मुझे आश्चर्य लगता है कि कर्णाटक के मुद्दे पर प्रेस कॉन्फ्रेंस होती है और वह दिल्ली में होती है। कर्णाटक में आपकी सरकार है, लेकिन न तो वहां का सीएम, न डिप्टी सीएम, न प्रदेश अध्यक्ष और आपके तो राष्ट्रीय अध्यक्ष भी कर्णाटक से हैं, सभापति महोदय, वे भी उसमें मौजूद नहीं रहते हैं। कर्णाटक में पीसी होती है और उन्होंने कहा कि हाइड्रोजन बम फोड़ेंगे। तो इस पर मुझे याद आता है कि पाकिस्तान के एक मंत्री थे, शायद उनका नाम राशिद चौधरी था, जिन्होंने कहा था कि हमारे पास पाव-पाव भर के एटम बम हैं। मगर मुझे लगता है कि कांग्रेस ने जो हाइड्रोजन बम छोड़ा, वह शायद पाव-भर का नहीं, छटांक-भर का भी नहीं था।

Contents Page

सर, वैसे मैं यह भी बता देना चाहता हूं कि आप जब सरकार में थे, तब भी बम नहीं छोड़ पाए थे। 1974 का परमाणु विस्फोट बम के लिए नहीं हुआ था। सरकार का ऑफिशियल बयान था कि यह केवल शांतिपूर्ण कार्यों के लिए हुआ है। On the contrary, 11 और 13 मई, 1998 को अटल जी की सरकार ने जब परमाणु विस्फोट किया, तो भारत ने कहा था – "We are a nuclear State." तो हम ही ने हाइड्रोजन बम सरकार में भी बनाया था, लेकिन आप न तो सत्ता पक्ष में रह करके यह कर पा रहे थे और न ही विपक्ष में रह कर ही कर पा रहे हैं।

सर, अब मैं दूसरी बात कहना चाहता हूं। जो वोट चोरी की बहुत बातें होती हैं, तो मैं याद दिलाना चाहता हूं कि बिहार का चुनाव अभी संपन्न हुआ है। यदि कोई कहे – "चोरी हो गई, चोरी हो गई", तो उसके पास कुछ सामान तो होना चाहिए, जिसकी चोरी हो गई। मैं सदन के सामने आंकड़ा रखना चाहता हूं कि विगत 35 सालों से किस ढंग से कांग्रेस का वोट घट रहा है। इसने 1990 में 71 सीटें जीतीं, 24 परसेंट वोट मिले और 103 सीटों पर जमानत जब्त हुई; 1995 में 29 सीटें जीतीं, 16 परसेंट वोट मिले और 167 सीटों पर जमानत जब्त हुई; सन् 2000 में 23 सीटें जीतीं, 11 परसेंट वोट मिले और 231 सीटों पर जमानत जब्त हुई; 2005 में पूरी सीटों पर चुनाव नहीं लड़ी, कुल 58 सीटों पर चुनाव लड़ी, जिनमें से 9 सीटें जीतीं और 6 परसेंट वोट मिले और सर, 2010 में 4 सीटें जीती, 6 परसेंट वोट पाया और 216 सीटों पर जमानत जब्त हुई। भाई साहब, मैं पूछना चाहता हूं कि आपके पास क्या था, जो चोरी हो गया? इसीलिए मुझे एक चीज याद आती है। हमारे ग्रामीण क्षेत्रों में एक कहावत है कि जब लोग चोरी की गुहार लगाते हैं, तो "फटक चंद गिरधारी, ना लुटिया ना थारी और चौराहे पर चीख रहे हैं, चोरी हो गई हमारी!"

सर, अब मैं यह भी बताना चाहता हूं कि इससे एक और अच्छी बात हो गई। जब इन्होंने मतदाता सूची पर आरोप लगाना शुरू किया है, तो इसका अर्थ यह हो गया कि इन्होंने ईवीएम के आरोप से विद्ड्रॉ कर लिया है, क्योंकि ये तो कहते थे कि ईवीएम में गड़बड़ है, हम बटन दबाते हैं और वोट भाजपा को पहुंच जाता है। यदि इनका आरोप सही माना जाए..। मैं एक बात कह रहा हूं कि यदि इनका आरोप सही माना जाए, अगर ईवीएम मैनेज्ड थी, तो किसी को वोटर रोल मैनेज करने की जरूरत क्या है? तो या तो वह सच था या यह सच है। यानी हकीकत में न तो वह सच था और न ही यह सच है। इनके दिमागों में, जैसे आज ईवीएम से पीछे हटे हैं, हकीकत में क्या है? सभापति महोदय, इनकी स्थिति यह है - एक कहावत होती है – "नाच न जाने, आंगन टेढ़ा।" मगर सर, यह इन पर लागू नहीं होती है। ये कहते हैं - आंगन ही नहीं टेढ़ा है, छत भी टेढ़ी है, दीवार भी टेढ़ी है, जमीन भी टेढ़ी है, छज्जा भी टेढ़ा है और खंभा भी टेढ़ा है। पर क्या करें, टेढ़ा है, पर मेरा है। सभापति महोदय, वास्तविकता में इनका अपना दिमाग जो टेढ़ा हो गया है, इन्हें उसे सीधा करने की आवश्यकता है।

महोदय, मैं on a lighter mode, एक और बात कहना चाहूंगा। प्राचीन काल में जब अश्वमेध यज्ञ होता था, तो अश्वमेध यज्ञ का घोड़ा छोड़ा जाता था। मैं यहां कैबिएट लगा कर कह दूं - मैं किसी के व्यक्तिगत अपमान के लिए, नहीं उपमान के लिए कह रहा हूं, ठीक for the simile. सर, जब वह घोड़ा छोड़ा जाता था, तो वह जहां जाता था, वहां विजय का मार्ग प्रशस्त कर देता था, परन्तु इनके पास एक ऐसा अश्वमेध यज्ञ का घोड़ा है, जो जहां जाता है, वहां पराजय का मार्ग प्रशस्त कर देता है। मैं यह भी कहना चाहता हूं कि सिर्फ हमारा ही नहीं, भारतीय जनता पार्टी का नहीं, क्योंकि केरल में तो हम नहीं हैं, वहां सत्ता में हम कभी नहीं आए। केरल में सत्ता में एक बार

Contents Page

लेफ्ट फ्रंट आता था और एक बार यूडीएफ आता था, परन्तु जब से ये वहां पहुंचे हैं और ऐसा यज्ञ किया है कि इस बार एलडीएफ दोबारा वहां सत्ता में आ गया। मैं पूछना चाहता हूं कि मेरे भाई, जरा बताओ कि केरल में किसने वोट चोरी कर ली? उसका कारण क्या है? ये जो इन बातों को समझने के लिए तैयार नहीं रहते हैं, वही उसका एक कारण है।

दूसरा, ये कहते हैं कि हमारा परसेंटेज ऑफ वोट बड़ा नजदीक था, फिर भी सीटें क्यों कम हो गईं? यह जानने के लिए इनको वोट का वितरण देखना चाहिए। मैं उदाहरण देना चाहता हूँ। हरियाणा में सबसे बड़ी जीत किस constituency में हुई? हुड्डा साहब नहीं जीते, फिरोजपुर झिरका में मम्मन खान 98,400 वोट से जीते। झारखंड में सबसे बड़ी जीत कहाँ पर हुई? वहाँ पर पाकुड़ क्षेत्र में निषाद आलम 86,000 वोट से जीते। दिल्ली में मटिया महल में आम आदमी पार्टी के आले मोहम्मद इक़बाल 42,700 वोट से जीते और लोकसभा चुनाव में सबसे बड़ी जीत असम की धुबरी सीट पर कांग्रेस के रकीबुल हुसैन 10,25,000 वोट से जीते, इसलिए मैं इनसे कहना चाहता हूँ कि आपका वोट का वितरण समान नहीं है। यह कहीं-कहीं ज्यादा गहरा है। जहाँ दिल का रिश्ता ज्यादा गहरा है, वहाँ वोट ज्यादा गहरा है। जब आप उसको समझ पाएँगे, तो यह वोट परसेंटेज के अंतर को आप भली-भांति समझ सकते हैं।

उपसभापति महोदय, मैं एक और बात कहना चाहता हूँ कि जो लोग आज वोट का आरोप लगाते हैं, वे खुद का चुनाव कैसे कराते हैं? 6 सितंबर, 2022 को खरगे जी का अध्यक्ष के रूप में चुनाव हुआ। मीडिया में रिपोर्ट आई कि कांग्रेस के 22 नेताओं ने लिख कर दिया कि कांग्रेस के अंदरूनी चुनाव की जो मतदाता सूची है, वह तो बता दीजिए। कांग्रेस ने अंदरूनी चुनाव की मतदाता सूची नहीं दिखाई। वे लोग कह रहे हैं कि 28 पीसीसीज़ (प्रदेश कांग्रेस कमेटियां) हैं, क्या हमें सबके पास जा-जाकर वह लेनी पड़ेगी? अब जिन्होंने अपनी मतदाता सूची नहीं दिखाई, चुनाव आयोग को मतदाता सूची के लिए लिख नहीं रहे हैं और वह आकर हमें ज्ञान दे दे रहे हैं। इन्हीं के लिए कहा गया है:-

'ख़ुद मियाँ फ़ज़ीहत और दूसरों को नसीहत'।

वैसे कांग्रेस में पूर्व में सीताराम केसरी जी किस ढंग से हटे - यह सबको पता है। कांग्रेस के आंतरिक चुनाव में जब-जब चुनाव होता था, तब तक कांग्रेस टूट जाती थी। मैंने बचपन में अटल जी का एक भाषण सुना था और उसमें उन्होंने कहा कि कांग्रेस के तो इतने टुकड़े हुए - कांग्रेस(आर), कांग्रेस(एस), कांग्रेस(यू), कांग्रेस(ओ), कांग्रेस(आई), कांग्रेस (मैं), कांग्रेस (तू), कांग्रेस (आई), कांग्रेस (गई)। अब यह मैं बताना चाहता हूँ कि यह इकलौती पार्टी है, जिसने राष्ट्रपति चुनाव में अपने अधिकृत उम्मीदवार को हरवा दिया। देखिए, इनके अंदर चुनाव और संविधान के प्रति कितना सम्मान है! गृह मंत्री जी उस विषय का उल्लेख दूसरे सदन में कर चुके हैं कि 1946 में किस ढंग से नेहरू जी चुनाव जीते। मगर महत्वपूर्ण बात यह है यह विश्व का इकलौता चुनाव होगा, जो 26 अप्रैल, 1946 को कैबिनेट मिशन प्लान के तहत हुआ था, जिसमें नेहरू ज़ीरो वोट पाकर अध्यक्ष बन गए। उसमें एक वोट पट्टाभि रमैया को, एक वोट कृपलानी जी को और सारे वोट सरदार पटेल को मिले और ज़ीरो वोट नेहरू जी को मिले। अगर आप इसके सोर्सेज़ की बात करेंगे, तो आप मौलाना आजाद की किताब, 'India Wins Freedom', कृपलानी जी की किताब, 'My Days with Gandhi' और दुर्गादास जी की किताब, 'India from Curzon to Nehru and

Contents Page

After' में एक-एक चीज का वर्णन पढ़ लें। मगर महत्वपूर्ण बात क्या है? महोदय, महात्मा गांधी चाहते थे कि नेहरू आएँ, मगर फिर भी प्रदेश कमेटियों ने नहीं भेजा। आज मैं कहना चाहता हूँ कि सोनिया गांधी जी ने चाहा, तो कम-से-कम प्रदेश कमेटियों ने खरगे जी का नाम तो भेज दिया। मतलब, आज सोनिया गांधी जी उस समय के महात्मा गांधी जी से ज्यादा ताकतवर दिख रही हैं और खरगे जी नेहरू जी से ज्यादा ताकतवर दिख रहे हैं। कम-से-कम इस बात को इनको समझना चाहिए।

उपसभापति महोदय आजादी से पहले के दौर में 1916 में इन्होंने मुस्लिम लीग को separate electorate मान लिए और आज की जेनरेशन को यह नहीं पता होगा कि पृथक निर्वाचन क्षेत्र क्या होता था। वह कोई reserve constituency नहीं थी। प्रत्याशी भी मुस्लिम होगा, वोट देने वाला भी मुस्लिम होगा और उन constituencies के नाम Mohammedan constituencies थे और बाकी का जनरल नहीं, non- Mohammedan constituencies था, जैसे देश Mohammedans का ही हो। महोदय, तब इन्होंने ये पृथक निर्वाचन क्षेत्र बनाए थे, अब ऐसा लग रहा है कि ये घुसपैठियों के लिए पृथक निर्वाचन क्षेत्र बनाने का प्रयास कर रहे हैं।

अब इनको एसआईआर के ऊपर आपत्ति है, तो मैं सिर्फ एक फैक्ट रखना चाहता हूँ। बिहार में सीमांचल से जुड़े तमाम जिलों के अंदर कुल आबादी से 125 परसेंट आधार काड्र्स हैं। क्या उसके बाद भी इनको नहीं लगता है कि उसकी जाँच होनी चाहिए? यदि 5 महीने के अंदर 5-5 लाख लोग रेजिडेंसी के लिए अप्लाई कर रहे हैं और ज्यादातर के आधार कार्ड बंगाल के सीमावर्ती जिलों से बने हुए हैं। क्या ऐसे में इन्हें नहीं लगता है कि उसके ऊपर जाँच होनी चाहिए?

महोदय, मैं याद दिलाना चाहता हूँ कि अगस्त, 2005 में ...(**व्यवधान**)... हाँ जी, बिल्कुल ...(**व्यवधान**)... यह सब को पता है ...(**व्यवधान**)... यह रिकॉर्ड है। कृपया आप सुनिए। ...(**व्यवधान**)... मैं ऑथेंटिक बोल रहा हूँ। ...(**व्यवधान**)...

श्री उपसभापतिः कृपया आप बैठिए। ...(व्यवधान)... कृपया आप बोलिए। ...(व्यवधान)...

डा. सुधांशु त्रिवेदीः उपसभापति महोदय, अभी इनके लिए और समस्या होने वाली है। ...(व्यवधान)...

SHRI SAKET GOKHALE (West Bengal): Will he authenticate? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please take your seat. ...(Interruptions)...

डा. सुधांशु त्रिवेदीः सर, अगस्त, 2005 में भारत की संसद में भारत के इतिहास में तब सबसे अलग घटना की, जब उन्होंने स्पीकर के ऊपर फाइल फेंक दी थी। क्यों? ...(**व्यवधान**)... क्योंकि वह कह रही थी कि घुसपैठियों पर चर्चा नहीं कराई जा रही है। ...(**व्यवधान**)... मगर आज ये लोग कैसे बदल गए? महोदय, इसे देख कर मुझे याद आता है:-

Contents Page

'देख तेरे संसार की हालत क्या हो गई भगवान,
कितना बदल गया इंसान, कितना बदल गया इंसान।'
...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please take your seats. ...(Interruptions)...

डा. सुधांशु त्रिवेदी: सर, अब मैं यह भी कहना चाहता हूँ ...(व्यवधान)... मुझे यह समझ में नहीं आता है कि ये लोग गैरकानूनी चीजों के साथ क्यों खड़े होते हैं? जब एसआईआर आएगा, तो ये कहेंगे कि वोटर आईडी नहीं दिखाएँगे।. ..(**व्यवधान**)...

श्री उपसभापति: सिर्फ माननीय सुधांशु जी की बात ही रिकॉर्ड पर जा रही है। ...(**व्यवधान**)... Please take your seats. ...(Interruptions)...

डा. सुधांशु त्रिवेदी: अब सुनिए। सर, जब सीएए आएगा, ये कहेंगे कागज नहीं दिखाएंगे। जब वक्फ बोर्ड आएगा तो ये कहेंगे कि साहब, हम जमीन के कागज नहीं दिखाएंगे। मुझे समझ में नहीं आता है कि गैर कानूनी काम वालों के साथ ये हमेशा खड़े हुए क्यों दिखाई पड़ते हैं? *

श्री उपसभापति: सुधांशु जी, माननीय चेयरमैन ने कहा है, किसी चुनाव आयुक्त पर कोई टिप्पणी न करें।

डा. सुधांशु त्रिवेदी: ठीक है, अगर आपको ऐसा लगे, तो मैं सिर्फ़ यह कह देना चाहता हूँ कि इसको विदड्रॉ कर लीजिएगा। दूसरी बात, इस देश में संवैधानिक संस्थाओं के साथ क्या हुआ, *मैं एक और बात कहना चाहता हूँ। जो लोग यह कहते हैं कि चुनाव आयोग ठीक काम नहीं कर रहा है, वगैरह वगैरह, तो मैं कहना चाहता हूँ कि जरा उत्तर से दक्षिण तक देखिए। सर, चुनाव आयोग कश्मीर में अच्छा काम करता है, पंजाब में अच्छा काम करता है, हिमाचल में अच्छा काम करता है, हरियाणा में गड़बड़ कर देता है। फिर, उत्तराखंड में गड़बड़ कर देता है। राजस्थान में 2018 में सही काम करता है, 2023 में गड़बड़ कर देता है। फिर, यूपी में गड़बड़ करता है, बिहार में गड़बड़ करता है, झारखंड में ठीक कर देता है। क्या बताएँ? मध्य प्रदेश में पहले तो अच्छा किया था, इस बार गड़बड़ कर देता है। छत्तीसगढ़ में 2018 में ठीक किया था, 2023 में गड़बड़ कर देता है। गुजरात में तो गड़बड़ करता है, बंगाल में बहुत अच्छा कर देता है। फिर, तेलंगाना में अच्छा करता है, तमिलनाडु में अच्छा करता है, कर्नाटक में अच्छा करता है, केरल में अच्छा करता है, लेकिन असम में गड़बड़ कर देता है। मुझे लगता है कि देश की जनता को नासमझ समझने का प्रयास नहीं करना चाहिए। ऊपर से, अपनी सुविधा के अनुसार जो आप चयन करने का प्रयास करते हैं, वह नहीं करना चाहिए। मैं यह भी बताना चाहता हूँ कि इन लोगों की जहाँ तक बात है, संवैधानिक संस्थाओं में किसका अपमान नहीं हुआ? राष्ट्रपति की ताकत इनके दौर में घटाई गई, कमिटेड जुडिशरी की

* *Not recorded.*

Contents Page

बात इनके दौर में हुई, और तो और प्रधान मंत्री के ऊपर सुपर पीएम इनके जमाने में आकर बैठा। भारत के इतिहास में यह इकलौता उदाहरण है, जब दर्जा प्राप्त कैबिनेट मंत्री का दर्जा प्रधान मंत्री से राजनीतिक रूप से ऊपर था और विदेश से आने वाले लोग उनसे मिला करते थे। नेशनल एडवाइजरी काउंसिल का चेयरमैन! जब कैबिनेट का पर्चा फाड़ा गया, तब वह तो एक अलग बात थी।

सर, अब मैं एक विषय और बताना चाहता हूँ कि यहां विषय सिर्फ एसआईआर नहीं है, विषय चुनाव आयोग नहीं है, देश की हर व्यवस्था के बारे में दुष्प्रचार करना है। इन्होंने राफेल के बारे में दुष्प्रचार किया। इन्होंने 20 जुलाई, 2018 को लोक सभा में आकर कहा कि फ्रांस के राष्ट्रपति से बात हुई और उन्होंने राफेल को लेकर आपत्ति दर्ज की। शाम तक फ्रांस की सरकार का खंडन आ गया। 2019 में इसी मुद्दे के ऊपर "चौकीदार चोर" कहने पर सर्वोच्च न्यायालय से माफी मांगनी पड़ी। अगर उसके बाद आप देखें, तो इन्होंने सर्जिकल स्ट्राइक पर सेना के बारे में दुष्प्रचार किया, बालाकोट में एयरफोर्स के बारे में दुष्प्रचार किया। उसके बाद, अगर आप देखें, तो इन्होंने भारत की अर्थव्यवस्था को लेकर कहा और एचएएल के बारे में दुष्प्रचार किया। सर, एचएएल के पास आज 81,000 करोड़ के ऑर्डर्स हैं। इन्होंने कहा LIC बर्बाद हो गई। सर, LIC ने 31,000 करोड़ का ऑल टाइम हाई प्रॉफिट किया है। इन्होंने स्टेट बैंक ऑफ इंडिया के बारे में कहा। स्टेट बैंक ऑफ इंडिया ने प्राइवेट और सरकारी मिलाकर 77,000 करोड़ का प्रॉफिट किया है। इन्होंने कोविड के बारे में दुष्प्रचार किया। उसके बाद, इन्होंने राम मंदिर के मुहूर्त के बारे में दुष्प्रचार किया। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Samirul Islamji, please take your seat. ...(*Interruptions*)...

डा. सुधांशु त्रिवेदी: अर्थात्, मैं यह कहना चाहता हूँ कि इनका उद्देश्य कोई न कोई बहाना ढूंढ़कर सरकार के विरुद्ध बिना बात के प्रचार करते रहना है। इसलिए, मैं एक पंक्ति इनके लिए कहना चाहूंगा:

"वो पैरवी तो असत्य की करता चला गया।
बस, उसका चेहरा उतरता चला गया,
रंगत समझ में आई, मगर आई देर से,
कच्चा था बहुत रंग, उतरता चला गया।"

सर, अब मैं बताना चाहता हूँ कि बिहार में हाल में चुनाव संपन्न हुआ है। ये लोग वो हैं, जो राजनीति का शॉर्टकट करते हैं। जातियों का कॉम्बिनेशन बनाओ। जैसे, कभी गुजरात में KHAM, फिर, कभी हरियाणा में अ.ज.ग.र., कर्णाटक में "अहिंदा," कभी यूपी-बिहार में एमवाई। एक जमाने में लालू प्रसाद यादव जी ने चार जातियों के नाम लेकर कहा था कि बिहार में "भूरा बाल" साफ कर रहा हूँ, मगर उनके बेटे ने कहा, ...(**व्यवधान**)... आप काहे परेशान हो रहे हैं? सर, बेटे ने तो काम ही खत्म कर दिया। उसने "भूरा बाल" नहीं, पूरा बाल साफ करवा दिया, मुंडन करवा दिया, इसलिए मुझे लगता है कि उसकी अब आवश्यकता ही नहीं है।

सभापति महोदय, मैं अंत में कुछ सुझाव भी देना चाहता हूं। आज चुनाव जिस दौर में पहुंच गया है, टेक्नोलॉजी जिस दौर में पहुंच गयी है, एआई का दुरुपयोग होने की संभावना अगले लोकसभा चुनाव तक बहुत हो जाएगी। मुझे लगता है इस बारे में सरकार निश्चित रूप से कोई न

Contents Page

कोई कदम उठाएगी और जो लोग पब्लिक प्लेटफॉर्म्स में हैं, उनको अपने एआई सिग्नेचर्स, यानि एआई प्रिंट्स के बारे में ऑथेंटिक रूप से establish करने के बारे में विचार करना चाहिए, क्योंकि अन्यथा आने वाले समय में वॉइस रिकॉग्निशन और अन्य चीजों में प्रॉब्लम हो सकती है।

दूसरा, मेरा मानना है कि जो मान्यता प्राप्त राजनीतिक दलों के प्रत्याशी नहीं हैं, उनके नामांकन के लिए प्रस्तावकों की जो संख्या निर्धारित है, उसे कुछ बढ़ाना चाहिए, ताकि गंभीर लोग आ सकें। जो राजनीतिक दल मान्यता प्राप्त करना चाहते हैं, उनके भी सपोर्टर्स की एक सब्स्टेंटिव संख्या दिखानी चाहिए, ताकि ईमानदारी से जो लोग राजनीति करना चाह रहे हैं, वही लोग उसमें आ सकें।

तीसरी बात मैं यह भी कहना चाहूंगा कि राजनीति में जिस प्रकार के शब्दों का प्रयोग होता है, उसे अवॉइड करने की कोशिश करनी चाहिए। अब कोई पार्टी कहती है वोट जिहाद - सर, यह फर्रुखाबाद में 2024 में सपा की पार्टी के मंच से हुआ था। सर, अभी जुबली हिल्स के चुनाव में, "कांग्रेस मतलब मुसलमान, मुसलमान मतलब कांग्रेस" - यह क्या है? मुझे लगता है इसके बारे में हम लोगों को सोच-समझकर विचार करना चाहिए। इसके अलावा कुछ शब्द ऐसे होते हैं जिनमें किंतु-परंतु का स्कोप नहीं रहता है। * गालियों का अब शब्दकोश भी अवेलेबल है। कम से कम चुनाव सुधारों में इन चीजों से हम सबको दलगत भावना से ऊपर उठकर आना चाहिए, अन्यथा भाषा की अराजकता से समाज में अराजकता की तरफ जा सकते हैं।

मैं एक और बात कहना चाहता हूं कि जिस ढंग के चुनावी वादे किए जा रहे हैं, कोई कह रहा है हर घर को सरकारी नौकरी दे देंगे और 2024 में कांग्रेस ने कहा साढ़े आठ हजार करोड़ रुपये खटाखट- खटाखट... तो मैं यह बताना चाहता हूं कि वे एक लाख रुपये हर परिवार को देने को कहते हैं, भारत की 145 करोड़ की जनसंख्या है - ...(**समय की घंटी**)... सर, एक मिनट में अपनी बात खत्म कर रहा हूं - उसमें कुल मिलाकर इकतीस करोड़ परिवार हैं, यानी इकतीस लाख करोड़ रुपये बाटेंगे और भारत की रेवेन्यू रिसीट 2024 में सत्ताईस लाख करोड़ थी। इससे समझ में आ जाता है कि वे किस प्रकार से लोगों में भ्रम पैदा करने का प्रयास कर रहे हैं।

अंत में मैं कहना चाहता हूं कि आप जिस प्रकार के लोगों को साथ लेकर सोच रहे हैं कि आप चुनाव जीत जाएंगे, यह भविष्य में आपके लिए बहुत बड़ी चुनौती बनेगी। सर, मैं एक उदाहरण अवश्य देना चाहूंगा...

श्री उपसभापति : अब आप अपनी बात समाप्त कीजिए, अन्यथा आपकी पार्टी का समय जाएगा।

डा. सुधांशु त्रिवेदी: सिलहट का चुनाव हुआ था, जो भारत के इतिहास में एकलौता चुनाव था, जिसमें विभाजन से पहले यह तय होना था कि वह भारत में रहेगा या बांग्लादेश में, उसमें वोटिंग होनी थी और उस समय जोगेंद्रनाथ मंडल वहां के नेता थे, उनकी जाति के लोग वहां अधिक थे। उन्होंने मुस्लिम लीग से समझौता कर लिया, वे वहां चले गए। कोई जाकर 1950 में उनका वह पढ़ ले तो साफ समझ में आ जाता है कि जो कट्टरपंथी राजनीति के साथ रहकर बढ़ने का प्रयास करते हैं, उनके साथ क्या होता है।

---

* *Not recorded.*

Contents Page

सभापति महोदय, अंत में मैं सिर्फ यह कहना चाहूंगा कि आप सब लोग इस विषय पर साथ आइए। वर्तमान के चक्कर में भविष्य को मत बिगाड़िए। अटल जी की कविता थी:-

"भरी दुपहरी में अंधियारा, सूरज परछाईं से हारा,
वर्तमान के मोहपाश में आने वाला कल न भुलाएँ,
आओ मिलकर दीया जलाएँ।"

अंत में मैं एक पंक्ति कहना चाहता हूँ - यह देश बदल रहा है। स्वामी विवेकानंद ने कहा था कि उनके शरीर छोड़ने के एक शताब्दी बाद यह देश उबरेगा। श्री अरविंदो ने कहा था कि 175 वर्ष का यह संक्रमण काल है, जो रामकृष्ण परमहंस के जन्म से प्रारंभ हुआ था। 1836 से 175 जोड़िए, तो 2011–2012 में भारत अब नया स्वरूप ले रहा है। मैं यह कहते हुये विषय को समाप्त करता हूं:-

"जेन-ज़ी के युवाओ जागो, पुनः नया युग आया है।
भारत माँ की शक्ति जगी है, धर्मध्वजा लहराया है।
और भारत माँ अंगड़ाई लेती सुप्त चेतना जाग रही,
ऋषियों-मुनियों की देवधरा फिर अपना रूप निहार रही।"

श्री उपसभापतिः सुश्री दोला सेन जी। ...(**व्यवधान**)... दोला जी, एक मिनट रुक जाइए। राजीव जी, आप क्या कहना चाहते हैं?

श्री राजीव शुक्ला (छत्तीसगढ़)**:** सर, मैं डा. सुधांशु त्रिवेदी जी की स्पीच में आपके माध्यम से एक स्पष्टीकरण चाहता हूं। हालांकि चर्चा चुनाव सुधार के संदर्भ में हो रही थी, फिर भी इन्होंने 1974 के परमाणु विस्फोट के बारे में कहा कि वह शांतिपूर्ण कार्यों के लिए किया गया था। ...(**व्यवधान**)... अटल जी के ज़माने में 1998 में जो परमाणु परीक्षण हुआ था, उसके बारे में आपका क्या कहना है? और कारगिल युद्ध ...(**व्यवधान**)...

श्री उपसभापतिः धन्यवाद। No debate on it.

श्री राजीव शुक्लाः दूसरा यह कि क्या हमारे पास हाइड्रोजन बम है, आप बता दीजिए ...(**व्यवधान**)... क्योंकि आप सत्तारुढ़ दल और रक्षा मंत्री जी के करीबी हैं, इसलिए दोनों बातें बता दीजिए।

डा. सुधांशु त्रिवेदी: सर, भारत के अनाउंस करने से पहले दोनों ने अनाउंस कर दिया, भारत ने कहा शांतिपूर्ण ...(**व्यवधान**)... सर, 1998 में 11 और 13 मई को हुआ। हमने तीन...(**व्यवधान**)...

श्री उपसभापतिः दोला सेन जी, आप बोलें।

सुश्री दोला सेन (पश्चिम बंगाल)**:** सर, आप दोनों को allow कर रहे हैं।

Contents Page

श्री उपसभापति : आप बोलें, आपकी बात ही रिकॉर्ड पर जाएगी। दोला सेन जी, आप बोलिए।

MS. DOLA SEN: Thank you, Mr. Deputy Chairman, Sir, for giving me chance to speak on electoral reforms. I am grateful to my party, All India Trinamool Congress, and our respected leader, hon. Chief Minister of Bengal, Ms. Mamata Banerjee, for giving me an opportunity to be here and to deliver my speech on this important subject. I will try to speak in Bangla, my mother language. [&] "First of all, [*]That is why they harass and torment Bengal. *In all 'Double Engine Government' states, if anyone speaks up in Bengal, they are labelled 'Bangladeshi' or 'Rohingya' and are either thrown in jail, beaten up, or forcibly pushed back to Bangladesh using JCBs. One after another, honourable ministers stand in Parliament and speak untruths about Bengal. Yet, despite being challenged, they do not publish a white paper. कुछ भी हो जाए, बांग्ला को सम्मान करना ही पड़ेगा और हम करते रहेंगे।

MR. DEPUTY CHAIRMAN: You have to speak on election reforms. ...(Interruptions)... Only that will go on record. ...(Interruptions)... Dola ji, the subject is 'election reforms'. ...(Interruptions)...

MS. DOLA SEN: Yet, Bengal remains the same. Look, the Treasury Bench was forced to discuss 'Vande Mataram' instead of 'Jai Shri Ram' for three days. *

श्री उपसभापत: ऑलरेडी माननीय चेयरमेन ने बता दिया है कि आपको किस बारे में बोलना है। Anything other than that will not go on record. ...*(Interruptions)*...

सुश्री दोला सेन: जिंदगी भर के लिए एक दाग रह गया विश्वगुरू की तरफ से। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Dola ji, I will call the next speaker now. ...*(Interruptions)*... I am calling the next speaker. ...*(Interruptions)*...

सुश्री दोला सेन: सिर्फ वही नहीं, इसके बाद भी यह यूनियन उत्साह के साथ 26 नवंबर को constitution day मना रहा है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I am warning you. ...*(Interruptions)*...

MS. DOLA SEN: *

[&] English translation of the original speech delivered in Bengali

[*] *Not recorded.*

Contents Page

MR. DEPUTY CHAIRMAN: You can speak against or in favour of election reforms. ...*(Interruptions)*... You can give suggestions. ...*(Interruptions)*...

MS. DOLA SEN:*..*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Dola ji, that will not go on record. ...*(Interruptions)*... You have to speak ...*(Interruptions)*...

MS. DOLA SEN: I hundred per cent agree to that, Sir. What the Supreme Court said is very important. If someone is born in India and grows up here, they have the rights of a valid citizen. Therefore, in a country of 1.5 billion people like India, where most people struggle to make ends meet, a document-based verification process is unfeasible. That is why there is so much tension and confusion regarding this hasty Special Intensive Revision (SIR). *

MR. DEPUTY CHAIRMAN: You have to speak on the subject, on election reforms. Otherwise, it will not go on record. ...*(Interruptions)*...

MS. DOLA SEN: *The citizen has to prove that they are a citizen. Is the Election Commission's job only to delete names? Is it so? Previously people voted to form the Government, but now the Government is deciding who is a citizen and who is not? Who is a voter and who isn't?

I want to ask, why was 2002 decided upon? In 2002, we were senior enough. We didn't just fill out a form like this for SIR. It was a simple revision; but a special intensive revision. So why make 2002 the benchmark? On what criteria? Why is it that in other non-BJP states, SIR will happen because there are votes, but in Assam, because it has a 'Double Engine Government', there will only be a simple revision, not SIR! Why won't SIR happen in border states like Assam, Meghalaya, Mizoram, Tripura, Manipur, Nagaland, and Arunachal Pradesh? Will it happen only in Bengal just because it is a target?

Delimitation is a very important issue for voter lists. The electoral roll came in 2009 after the last delimitation. So, does the 2002 voter list even exist anymore? Everything before 2009 should have been squashed. No list prior to 2009 can be considered anymore.*

* *Not recorded.*

Contents Page

MR. DEPUTY CHAIRMAN: Dola *ji*, speak on the subject. ...*(Interruptions)*... ऑलरेडी माननीय चेयरमेन ने बता दिया है कि आपको किस बारे में बोलना है। Anything other than that will not go on record. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Only that is going on record which is as per the subject.

सुश्री दोला सेन: सर, किसको साथ मानेंगे? सदन में मंत्री जो हर वक्त बोल रहे हैं वह, या इसी गवर्नमेंट की तरफ से सुप्रीम कोर्ट में एफिडेविट देकर जो बताया गया है – वह? सर बोलिए। सर, हम एसआईआर के खिलाफ नहीं हैं। यदि इतने सारे घुसपैठिए, बंगलादेशी, रोहिंग्या घुस गए हैं, तो वे निकलने चाहिए। *Let us not forget, "No Identity Card, No Vote" - Smt. Mamata Banerjee fought this battle in 1993. On this demand, 13 of our people became martyrs. We are for transparency. But we are against the dictatorship that is going on, the way people are not being treated as humans, the way citizens of the country are being harassed. We condemn, we condemn, and we condemn. My vote is my right. We will not let anyone snatch away the constitutional right to vote from any citizen. Except for valid issues like dead voters, etc., we will not accept any exclusion without a survey or without the family's consent. Again, we will not accept the inclusion of any outsider - Gujarati, Rajasthani, Haryanvi, from U.P. - by making duplicate EPIC cards. We are not against clear electoral rolls, we are against a process that cleans the rolls by erasing the people.Who is facing the most difficulty? They are those born after 2002. Especially women, whose addresses change after marriage, and even their surnames or titles, and hundreds of thousands of migrant workers or employees who work elsewhere. From 2002 to 2025—after 23 years, you will do an intensive revision in one to two months? Is that even possible in such a populous country? *People know to keep their Voter Card and Aadhaar Card with care. Economically backward people take care of their Ration Cards, and those who are better off take care of their PAN cards. But will these suffice? If we consider 18 as the voting age, less than 40 percent of people have passed their Secondary exams (Matriculation). Then how will the remaining 60% of people provide a Admit Card for Secondary exam? In the country, institutional births are still languishing at about 14.6%. So how many have a Birth Certificate? 6-7% have a passport. That means landless farmers, agricultural labourers, sharecroppers, private concern employees, unorganized workers, small traders will not be able to provide any of the 11 documents.We want to say clearly that we will not accept any attempt to snatch away the rights granted to people by the Constitution and make them stateless or non-citizens. *हम बोलना चाहते हैं कि आपकी

* *Not recorded.*

Contents Page

हिस्ट्री, आपका बैकग्राउंड सबको पता है। ...(**व्यवधान**)... detect, delete, deport,.... *We, the people of India, will tell the last word.

MR. DEPUTY CHAIRMAN: Use parliamentary words only. ...(**व्यवधान**)... आप बैठकर कमेंट मत कीजिए प्लीज़। ...(**व्यवधान**)...

सुश्री दोला सेन: सर, हम लास्ट बात बोल रहे हैं। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: Please speak on the subject. Only that would go on the record.

MS. DOLA SEN: * "सबरूपरेमनुष्सत्य, ताहरूपरेणै " (Man is the highest truth, there is nothing above him). We the people of India will tell the last word."

MR. DEPUTY CHAIRMAN: Now, Shri N.R. Elango. ...*(Interruptions)*... Shri N.R. Elango, you speak. ...*(Interruptions)*... माननीय सदस्यगण, ऑनरेबल चेयरमैन ने ऑलरेडी बहुत clearly स्पष्ट कर दिया है कि किस दायरे में बहस होगी। उन्होंने तीन बातें क्वोट की हैं। If you speak outside that, या तो चेयर दूसरे सदस्य को बुलाएगा। You are not obeying the Chair; you have to confine to that subject only. जो भी इस तरह की बात करी जाएगी, that would not go on the record. ...*(Interruptions)*... Next please. ...*(Interruptions)*... Shri N.R Elango. ...*(Interruptions)*... आप बोलिए। ...(**व्यवधान**)... आपकी बात ही रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

SHRI N.R. ELANGO: Hon. Deputy Chairman, Sir, thank you for giving me this opportunity to speak on the Election Reforms. In dealing with these reforms, this House has to consider five major statutes. One is the Constitution of India. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Elango*ji*, one minute. Shri Sukhendu please. What is the Rule number?

SHRI SUKHENDU SEKHAR RAY: Sir, it is Rule Number 240. ...*(Interruptions)*...

* *Not recorded.*

Contents Page

MR. DEPUTY CHAIRMAN: Yes, it is on irrelevance or repetition. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: So, you can ask the Member to discontinue his or her speech. You have directed that those, which according to it, is irrelevant, that is, mainly SIR, would be removed from the records when Ms. Dola Sen was speaking. Before that, आदरणीय सुधांशु जी ने भी एसआईआर पर चर्चा की है, तो आप उसे भी रिकॉर्ड से रिमूव कर दीजिए।

MR. DEPUTY CHAIRMAN: That would be done, please. माननीय सदस्य, सुखेंदु शेखर राय जी, मैंने ऑलरेडी clear कर दिया है कि the speech has been within the limitation, जिसे ऑनरेबल चेयरमैन ने clarify किया है। ...*(Interruptions)*... Your time starts now. ...*(Interruptions)*... No debate please. ...*(Interruptions)*...

SHRI N.R. ELANGO (Tamil Nadu): Sir, the time may be reset.

MR. DEPUTY CHAIRMAN: Yes, it starts now. You speak.

SHRI N.R. ELANGO: Sir, I was saying that considering the election reforms, we have to consider the Constitution of India, the Representation of the People Act 1950, the Representation of the People Act 1951, the Conduct of Elections Rules, 1961 and the Registration of Electors Rules, 1960. The Constitution, being the Supreme Charter, enshrines the fundamental principles of the governance. The Representation of the People Act provides for allocation and delimitation of constituencies as well as the qualification for the voters. The Representation of the People Act, 1951, is a comprehensive statute governing the actual conduct of elections. The procedural guidelines are given in the Conduct of Election Rules, 1961, and how a voter is to be registered, what are all the qualifications, are given in the Registration of Electors Rules, 1960. While Article 324 gives enormous power to the Election Commission with regard to the matters relating to the preparation of electoral rolls, Articles 325 and 326 deal with the eligibility of the voters. Article 327 deals with the powers of this Parliament to enact rules. Let me divide my speech in two parts: number one, the conduct of elections; and number two, electoral rolls. The electoral rolls, which is now the subject matter of SIR, is called Special Intensive Revision * Sir, my speech is going to be completely apolitical. I am going to speak on the law, because we are considering the electoral reforms. May be! ...*(Interruptions)*... When we are considering

* *Not recorded.*

Contents Page

the reforms, whatever the law is in existence--how it is to be reformed--is to be considered. My good friend, Trivedi*ji*, was saying that you did that, he did that and all that. That is not the consideration for our discussion today. What we are aiming at is to reform the elections and make them 100 per cent purified elections. Are we having that system now is the question?

In my opinion, in my view and in my study, we do not have a fool-proof election as on today. I will explain why it is happening like that. If one has to see, understand the process in India about elections, they have to see what is provided under the Representation of People Act, 1951.

Sir, Section 169(2) (ee) of the Representation of People Act provides this, that the Parliament can enact rules, "The manner of giving and recording of votes by means of voting machines and the procedure as to voting to be followed at polling station where such machines are used." From this, it is clear that this Parliament alone can devise the methodology of casting votes through EVMs. But, what is happening now? There is a provision under Rule 49A of the Conduct of Elections Rules, 1961, which was enacted by this Parliament and needs a serious consideration. Why I am saying is because it provides, "that the electronic voting machine shall have a control unit and a balloting unit and shall be of such a design as may be approved by Election Commission." The whole problem emanates from this, because we have given this power to the Election Commission of India. We have not gone into the design. We are not aware of the design. The people who are casting their votes are not aware of that design. What is happening is that VVPAT was later introduced in 2013. Now, the EVM design, which is devised by the Election Commission of India, is causing most problems. Why I am saying this is because most of the issues were debated in courts. Sometimes courts have rejected it; sometimes said that I am expressing my faith in the Election Commission; sometimes say change this pattern, change this procedure so as to attract transparency. In spite of all that, what is happening is: in 2024, the Election Commission released a book, namely, Frequently Asked Questions about EVMs. Only two questions! It is having about 102 questions framed by Election Commission and answered by the Election Commission. Two questions are very, very important.

Question No. 35 is: How are the political parties, candidates and their representatives involved in EVM processes? For that, the answer was, 'No; we are giving the machines to you for first-level checking, for first randomization, second randomization, mock polls, everything. So, that is how we keep the transparency.' I quote Question No. 52, 'EVM with VVPAT introduction is no more a standalone device since it has to be connected to Simple Loading Unit for simple loading. Sensors, printer, Light mechanism needs drivers along with the micro-controller, hence how can

Contents Page

it still be called a rudimentary device?' That is the question raised by the Election Commission. The answer is, "Symbol Loading Unit is a part of the EVM infrastructure. The Control Unit, Ballot Unit with VVPAT still remains a standalone device. In order to print the VVPAT slips, VVPAT needs to have the Symbol information..." But how a Symbol Loading Unit is a standalone device is not answered at all by the ECI. They cannot answer also. The problem where it emanates is, before 2024 or, at least, till 2021 elections, what they used is generation-2 machines called as M2 machines. Now, in 2024, you are using M3 machines, generation-3 machines. To understand the difference, one has to imagine a computer that is available in your office or at home. In an ordinary computer, there is a keyboard and whatever you type in that keyboard, will be stored in the CPU (Central Processing Unit). Later, whatever is saved, can be printed or shown in the monitor. The M2 machines followed the same protocol. In the Ballot Unit, the voter casts his vote, which will be recorded in the Control Unit like CPU and whatever is recorded in the control unit, will be printed and shown in the monitor. Without anybody's consultation, without notifying the Parliament, without taking anybody into confidence the political parties, M3 machines are now introduced. The great difference is, the VVPAT which was lying in the last, has been brought in the middle. It means the Ballot Unit, where the voter casts his vote, is directly connected to the VVPAT and VVPAT is then connected to the Control Unit. Now what happens? You cast your vote, print will come out, the monitor will show, and thereafter, it will be saved. So there is no direct interface between the voter and the Control Unit. In the VVPAT, after the nomination/withdrawal is over, officials will come and load the Symbol Loading Unit, which is a computer mechanism. Nobody knows what is the data stored in that SLU. These machines are undergoing various examinations by the political parties, first-level checking, first randomization and second randomization. The SLU is not given for examination by anybody. Among the political parties, none of us are having any control or knowledge over what SLU means, what SLU is, when it is being fixed or who is doing that? Now, after printing your vote, after showing it in the monitor of VVPT, when giving command to the control unit, you have to record this particular symbol. There can be any number of changes through a microchip. This is the problem. There is one more interesting answer given by ECI in that Frequently Asked Questions, that is, question number 62. In that, the Election Commission of India admits, it is still available in their website, that the margin of error in report of the committee was put as 2 per cent, that is, for every election, there will be 2 per cent error in the counting of votes. While it is true that a 2 per cent margin of error has been considered in the report, but the confidence level considered is also far higher at the rate of 99.993 per cent. They have not stopped there. They said that it is four sigma

Contents Page

level. In computer parlance, sigma level means the reliability of the machine. Six sigma level is considered to be perfect. Even six sigma level is about 99.99 per cent, not even 100 per cent. Four sigma level is only 99.3 per cent. It means that the reliability of EVM is much, much higher than two per cent of the reliability.

So, Sir, these EVMs have to undergo a lot of study. The design is to be decided by the Parliament. The rules and the conduct of election rules have to be necessarily amended that people of India or the Parliament for that matter cannot be kept away from designing these EVMs. At last, we are elected by the people. At last, we are having this Parliament. *This design is not going to give you 100 per cent result, even according to ECI, as you desire. Hundred per cent purification of elections is required. If it is required, Rule 49 is to be amended accordingly. That is the first reform I suggest. Sir, apart from this, as I said, from 2024 onwards, the changes in the pattern happened. There is a possibility of manipulation. Sir, when we speak about free and fair elections, we speak of the very soul of our democracy. The standard we must adopt is not merely that tampering is improbable. Tampering must be made impossible. The integrity of our election process cannot be a matter of probability or statistical likelihood. It must be an absolute certainty that admits no possibility of manipulations. Sir, with that, I would say that Rule 49 to be amended accordingly.

Sir, I want to say one more thing on the Symbol Loading Unit. While loading the Symbol Loading Unit, the withdrawal of nomination, why no political party, no candidate, or his representative are taken into confidence? You are showing these machines at every stage to the candidates. Why Symbol Loading Unit (SLU) is kept as a secret? That explanation is not coming forth from Election Commission of India for all these years. So, the design should be analyzed, it should be discussed, Parliament should know the design and people should know what is happening while they recording their votes.

Sir, I will come to the next stage of the elections. After the elections, on the completion of election, 17C forms are given to every agent of all candidates on the closure of the election. Why not the Election Commission of India publishes these 17C forms in their website at least on the next day of elections? They are not doing this. That is why, there is a lot of discrepancies between how much votes have been recorded and how much have been counted? This problem, Sir, you can see in every newspaper after elections. There are votes counted more than what are polled or votes not available for counting after they are polled. Fourthly, unless and otherwise, Election Commission of India publishes 17C forms on the next date of election, at least,

* *Not recorded.*

Contents Page

one day prior to the counting, on its website, there cannot be any certainty in that. This is number one. Number two, in 17C forms, which is annexed with the Conduct of Election Rules, 1961, if you can see, that there is no column which provides for at what time the election was started and what time it was closed. So, should it not be a matter of concern? It is because election means what time it started, what time it closed, at what time the end button is pressed, etc., should be recorded in 17C form. It will give more transparent account on election. Not only that, Sir, there are very many possibilities that the elections are stopped, saying that, 'the machine is not properly working, VVPAT is not working'. In those areas and, in such circumstances, 17C form should have a column when the election was stopped, and when it was restarted. Unless and otherwise, this Form 17C is amended suitably by this House or by this Parliament, there will be lack of transparency.Sir, the third one is counting of postal votes. In postal votes, there are two categories. I am concerned about postal votes which are called ETPBs, Electronically Transmitted Postal Ballots. Sir, there is no proper guideline on counting the Electronically Transmitted Postal Ballots (ETPBs). That causes a lot of confusion during the counting. So I recommend, I suggest, and I request this august House to consider bringing in reforms in the Conduct of Election Rules 1961 so as to provide proper Form 17C and proper counting methodology for ETPBs, namely, Electronically Transferable Postal Ballots.

Now, coming to electoral rolls or the SIR, I will give, in one sentence or short sentences, what are all the practical difficulties of SIR - the timeline is unreasonable; BLOs are not equipped; the forms were not printed on time; no monitoring of BLOs' and BLAs; Aadhar is made mandatory -- but, the ECI implicitly requires the voters to produce any other document --; the difficulties in searching 2002 and 2005 rolls; and mismatch in the old SIRs. Then, thereafter, the handwritten SIR forms are being uploaded, digitized. There comes a discrepancy. Self-mapping or progeny mapping are laborious tasks. 'Absent', 'dead', and 'shifted' votes are very, very high. Unfortunately, the 'shifted' votes are very, very high in Tamil Nadu. We are apprehending, lakhs of votes will be deleted. Sir, the SIR is conducted in monsoon, which makes the job more laborious. But, that is a very small problem. The bigger problem comes here. * Sir, we have to do introspection now. Men may come, men may go. Today you are having your yes man.Tomorrow, if somebody else comes and takes this stand, where will we go?* Because of that, what they do is, they want to check the citizenship of the people. What is citizenship? Who is to decide about the citizenship? It is the Home Ministry to decide. Now, they want to check on the

* *Not recorded.*

Contents Page

citizenship of all the Indian people. Sir, the law is, as was said by Dr. Ambedkar, --the constitutional morality-- that there is a presumption on the citizenship of the people. That presumption has to be respected. Now, the ECI says either you be a roll in 2002 — then, I will presume you as the citizen of India — or, otherwise, I will ask you to furnish documents and prove your citizenship. Sir, there are three categories again. If I am born before 1987, I have to give my documents alone. If I am born between 1987 and 2004 I have to give one parent's document. If I am born after 2004, I have to give my documents and both of my parent's documents.

Sir, let us consider, now there are so many children who are called single-parent children. Where will they go? There are transgenders who are thrown out of the houses. Where will they go to give these documents? Have we analysed these social problems in enumerating the voters? This is number one. Very curiously, Sir, in 12 States, they say, as the 13th document, if you are a voter on 1-7-2025 and voted in Bihar in November, you can become a voter in any other State. How can it be possible, Sir? One of the conditions to become a voter is, you should be an ordinary resident of that constituency. How can a member who was a voter, who was an ordinary resident of Bihar on 1-7-2025, becomes a voter in any other State within 3 months? How can the Election Commission of India put such a condition? * *...(Interruptions)...*

DR. M. THAMBIDURAI: Sir, ... *...(Interruptions)...*

SHRI N.R. ELANGO: Are you not opposing it? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, no; no discussion between each other. You have taken his name. *...(Interruptions)...*

SHRI N.R. ELANGO: I will do that, Sir. *...(Interruptions)...*

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Why is he speaking, Sir? Time is running out. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* No, no; it is not going on record. Please. *...(Interruptions)...*

---

* *Not recorded.*

DR. KANIMOZHI NVN SOMU: Sir, you have to give him some more time. ...*(Interruptions)*...

SHRI N.R. ELANGO: Sir, now the questions are: *Sir, what we are demanding is transparency, accountability.. ...*(Time-bell rings)*... One minute, Sir. I am completing.

MR. DEPUTY CHAIRMAN: Please complete.

SHRI N.R. ELANGO: What we are demanding is that possibility of tampering should be made impossible, not left to the statistical probability.

Sir, I urge this House to take cognizance of these concerns. I urge the Government to respond to these issues with the seriousness they deserve. I urge all political parties, regardless of their current election fortunes, to unite on this fundamental issue. Today you may win with the system. Tomorrow you may lose. ...*(Time-bell rings)*... But the integrity of our election process must be beyond all doubt, beyond all suspicion, beyond all questioning. Thank you, Sir.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): मान्यवर, आपने चुनाव सुधार जैसे महत्वपूर्ण विषय, जिस पर इस समय पूरे देश की चिंता है, पर मुझे अपनी बात कहने का मौका दिया, इसके लिए आपका धन्यवाद।

मान्यवर, वोट का अधिकार एक लंबे संघर्ष के बाद हिंदुस्तान को मिला। अंग्रेजों ने 190 साल तक हिंदुस्तान पर राज किया। उनके खिलाफ हमारे क्रांतिकारियों, शहीद-ए-आजम भगत सिंह ने कुर्बानी दी, शहीद सुखदेव ने कुर्बानी दी, शहीद राजगुरु ने कुर्बानी दी, शहीद रामप्रसाद बिस्मिल ने कुर्बानी दी, शहीद खुदीराम बोस ने कुर्बानी दी, शहीद अशफाकुल्लाह ने कुर्बानी दी, शहीद रोशन सिंह ने कुर्बानी दी और राष्ट्रपिता महात्मा गाँधी ने त्याग और बलिदान से इस देश को आज़ाद कराया। जब हमारा मुल्क आज़ाद हुआ, तो भारत के संविधान के रचयिता, बाबा साहेब डा. भीमराव अम्बेडकर जी ने कहा कि इस देश में वोट के मामले में सब समान होंगे। राष्ट्रपति के वोट की भी गिनती एक होगी, प्रधान मंत्री के वोट की भी गिनती एक होगी, मुख्य मंत्री के वोट की गिनती भी एक होगी, सांसद, विधायक के वोट की गिनती भी एक होगी और गाँव में रहने वाले मजदूर के वोट की गिनती, दलित के वोट की गिनती, पिछड़े समाज के लोगों के वोट की गिनती, आदिवासी के वोट की गिनती भी एक होगी।* आपका मकसद मतदाताओं की सूची को सही करने का नहीं है। इसलिए सबके मन में यह चिंता है।

दूसरी बात, क्या यह संवैधानिक अधिकार चुनाव आयोग के पास है? मान्यवर, बाबा साहेब डा. भीमराव अंबेडकर जी ने जो देश का संविधान लिखा - हालाँकि आपको गांधी से भी समस्या है, अंबेडकर से भी समस्या है। * आप लोगों को गांधी के आदर्शों से कोई लेना-देना नहीं है।

---

* *Not recorded.*

MR. DEPUTY CHAIRMAN: Come back to the subject.

श्री संजय सिंह: मैं विषय पर ही बोल रहा हूं।

MR. DEPUTY CHAIRMAN: The subject is 'Discussion on Election Reforms'.

श्री संजय सिंह: सर, गांधी के त्याग से ही वोट का अधिकार मिला है।

श्री उपसभापति: उस पर अलग से बहस करने के लिए आपके पास माध्यम भी है।

श्री संजय सिंह: सर, गांधी का नाम ले लिया, तो इसमें क्या समस्या है?

श्री उपसभापति: इस पर कोई समस्या नहीं है। आप विषय पर बोलिए।

श्री संजय सिंह: सर, बाबा साहेब डा. भीमराव अंबेडकर जी ने जो संविधान लिखा, उस संविधान की धारा 327 कहती है, Article 327- 'Power of Parliament to make provision with respect to elections to Legislatures'- "Subject to the provisions of this Constitution, Parliament may from time to time by law make provision with respect to all matters relating to, or in connection with, elections to either House of Parliament or to the House or either House of the Legislature of a State including the preparation of electoral rolls, the delimitation of constituencies and all other matters necessary for securing the due constitution of such House or Houses.' इसको हिंदी में भी पढ़ देता हूं। भारत के संविधान की धारा 327 कहती है, 'इस संविधान के प्रावधानों के अधीन रहते हुए संसद समय-समय पर विधि द्वारा संसद के किसी भी सदन या किसी राज्य के विधान मंडल के सदन या किसी सदन के चुनाव से संबंधित सभी मामलों के संबंध में प्रावधान कर सकती है, जिसमें मतदाता सूची तैयार करना, निर्वाचन क्षेत्रों का परिसीमन करना और ऐसे सदन या सदनों के विधिवत गठन को सुनिश्चित करने के लिए आवश्यक अन्य सभी मामले शामिल हैं।' यानी कि चुनाव की मतदाता सूची बनाने से लेकर परिसीमन करने, चुनाव संपन्न कराने तक का जो अधिकार चुनाव आयोग को मिलता है, वह धारा 327 के तहत मिलता है, संविधान के तहत मिलता है। उसी के तहत चुनाव आयोग काम करेगा। चुनाव आयोग कोई राजनीतिक पार्टी नहीं है, उसको चुनाव नहीं लड़ना है। चुनाव लड़ना है राजनीतिक पार्टियों को। राजनीतिक पार्टियां बैठती हैं पार्लियामेंट में और संविधान के मुताबिक, जो 327 के तहत जो पावर चुनाव आयोग को दी जाएगी, उसी के तहत चुनाव संपन्न होगा।

अब लोक प्रतिनिधित्व कानून, 1950 क्या कहता है, जिसमें मतदाता सूची का ज़िक्र है? इसमें साफ तौर पर लिखा हुआ है — 'इसकी धारा 21 की उपधारा 3 में अंतर्विष्ट किसी बात के होते हुए भी, निर्वाचन आयोग किसी भी निर्वाचन क्षेत्र या निर्वाचन-क्षेत्र के भाग के लिए निर्वाचक नामावली में ऐसी रीति में, जिसे वह ठीक समझे, विशेष पुनरीक्षण के लिए निदेश उन कारणों से, जो

Contents Page

अभिलिखित किए जाएंगे, किसी भी समय दे सकेगा' - कारण अभिलिखित किए जाएंगे। यह साफ तौर पर लिखा हुआ है। आप SIR क्यों करा रहे हैं, यह कारण आपको देश को बताना पड़ेगा। यह कारण आपको देश के सामने रखना पड़ेगा। *

श्री उपसभापतिः संसदीय शब्दों का ही इस्तेमाल करें।

श्री संजय सिंहः सर, मैं इसमें क्या गलत कह रहा हूं? ....(**व्यवधान**)...

डा. के. लक्ष्मण : सर, मेरा प्वाइंट ऑफ ऑर्डर है। ...(**व्यवधान**)...

श्री उपसभापतिः आपका point of order किस रूल के तहत है?

DR. K. LAXMAN (Uttar Pradesh): Rule 238 (v) says, "A Member while speaking shall not reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion..."

MR. DEPUTY CHAIRMAN: I have already intervened. Please take your seat. माननीय संजय जी, आप बोलिए।

श्री संजय सिंहः * ...(**व्यवधान**)...

श्री उपसभापतिः माननीय संजय जी, मैं आपको एक चीज़ स्पष्ट कर दूं कि माननीय चेयरमेन ने यह बहस शुरू होने के समय ही तीन चीज़ें बहुत स्पष्ट की थीं, उसमें एक यह भी बताया था कि "Hon. Members, I would like to remind you that matters concerning a Special Intensive Revision of electoral rolls in various States are presently *sub-judice* and under adjudication of the Supreme Court of India. In this context, your attention is invited to Rule 238 (i) of the Rules of Procedure and Conduct of Business in the Council of States, which states that a Member while speaking shall not refer to any matter of fact on which a judicial decision is pending." Already judicial decision pending है।

श्री संजय सिंहः सर, मैं judicial decision पर बात ही नहीं कर रहा हूं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Anything by you ...(*Interruptions*)...

श्री संजय सिंहः जो प्रक्रिया संपन्न हो गई है, मैं उसकी ओर आपका इशारा कर रहा हूं। ...(**व्यवधान**)... मैं सुप्रीम कोर्ट के बारे में कोई बात ही नहीं कर रहा हूं। ...(**व्यवधान**)...

---

* *Not recorded.*

Contents Page

MR. DEPUTY CHAIRMAN: You are discussing SIR. ...(Interruptions)... मैंने आपको बता दिया है। ...(**व्यवधान**)... प्लीज़, बोलिए।

श्री संजय सिंह: * ...(**व्यवधान**)...

श्री उपसभापति: मैं पुन: कह रहा हूं कि इलेक्शन कमीशन पर no comments. It will not go on record. ...(*Interruptions*)... ऑलरेडी माननीय चेयरमेन ने ...(**व्यवधान**)...

श्री संजय सिंह: सर, क्या हम चुनाव की गड़बड़ी पर नहीं बोल सकते? ...(**व्यवधान**)... सर, मेरा टाइम जा रहा है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: You speak on the subject. ...(*Interruptions*)... आपका समय जा रहा है, क्योंकि आप विषय से बाहर बोल रहे हैं। ...(**व्यवधान**)...

श्री संजय सिंह: सर, आप बताइए कि क्या मैं चुनाव की गड़बड़ी पर नहीं बोल सकता? ...(**व्यवधान**)...

श्री उपसभापति: मैं आपको बता रहा हूं कि वह पहले से स्पष्ट है ...(**व्यवधान**)...

श्री संजय सिंह: चुनाव में हो रही गड़बड़ियों पर नहीं बोल सकता? ...(**व्यवधान**)...

श्री उपसभापति: इलेक्शन रिफॉर्म्स के पक्ष और विपक्ष में आपको जो बोलना है ...(**व्यवधान**)... आप पहले उन चीज़ों को उठा चुके हैं। ...(**व्यवधान**)...

श्री संजय सिंह: सर, जब गड़बड़ियां नहीं बताएंगे, तो रिफॉर्म्स कैसे होगा? ...(**व्यवधान**)...

श्री उपसभापति: आप पहले भी यहां उन चीज़ों को उठा चुके हैं। ...(व्यवधान)... Please come to the subject. ...(*Interruptions*)...

श्री संजय सिंह: सर, मैं आपसे विनम्रतापूर्वक पूछना चाहता हूं कि चुनाव की गड़बड़ियों के बारे में आपको और सदन को नहीं बताऊंगा, तो उसका रिफॉर्म कैसे होगा? ...(**व्यवधान**)...

श्री उपसभापति: आप चुनाव की गड़बड़ियों पर जरूर बोलें, यह आपका अधिकार है, पर जो स्पेसिफिक उदाहरण दे रहे हैं, वे आप पहले भी इस सदन में उठा चुके हैं। वे चीज़ें अमान्य हो चुकी हैं। आपका समय जा रहा है। Please come on the subject. ...(*Interruptions*)...

Contents Page

श्री संजय सिंहः * ...(**व्यवधान**)...

श्री उपसभापतिः ये सारी complaints सुप्रीम कोर्ट में गई हुई हैं। प्लीज़, संजय जी, यह *sub-judice* मामला है, जो *Sub-judice* है, it will not go on record. It will not go on record. ...(*Interruptions*)... It is *sub judice* in Supreme Court. ...(*Interruptions*)... ये सारी चीज़ें माननीय सुप्रीम कोर्ट में विचाराधीन हैं, इसलिए रिकॉर्ड पर नहीं जाएंगी। ...(**व्यवधान**)...

श्री संजय सिंह: सर, यहाँ गड़बड़ी पर बात हो रही है।

श्री उपसभापति: इस गड़बड़ी की बात ऑलरेडी सुप्रीम कोर्ट के पास विचाराधीन है। ...(**व्यवधान**)...

श्री संजय सिंह: सर, मेरा टाइम व्यर्थ जा रहा है।

श्री उपसभापति: आप विषय पर बोलिए।

श्री संजय सिंह: सर, मैं विषय पर बोल रहा हूं।

श्री उपसभापति: नहीं, यह विषय नहीं है।

श्री संजय सिंह: सर, अगर यह विषय नहीं है, तो ऐसे बात नहीं हो पाएगी। मेरा टाइम व्यर्थ जा रहा है।

श्री उपसभापति: नहीं, आप विषय पर बोलिए।

श्री संजय सिंह: सर, मेरा सारा समय व्यर्थ होता जा रहा है।

श्री उपसभापति: आप विषय पर बोलिए। ...(**व्यवधान**)...जो बात *sub judice* है, उसके बारे में the hon. Chairman has made it clear. ...(*Interruptions*)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): इलेक्शन रिफॉर्म्स पर बोलते वक्त, इलेक्शन में ऐसी गड़बड़ियाँ होती हैं और उस पर क्या करना चाहिए - माननीय सदस्य यह बता रहे हैं।

---

* *Not recorded.*

Contents Page

श्री उपसभापति: माननीय एलओपी, ये सारे विषय माननीय सुप्रीम कोर्ट के पास हैं। यह sub judice मामला है, मैं इस पर अलाऊ नहीं करूंगा, ऑलरेडी माननीय चेयरमैन ने कर दिया है। माननीय संजय जी, आपका समय कम होता जा रहा है।

SHRI MALLIKARJUN KHARGE: This is unfair. ...(*Interruptions*)... He is suggesting reforms. ...(*Interruptions*)...

श्री संजय सिंह: सर, आप बोलने नहीं दे रहे हैं। सर, क्या हम चुनाव की गड़बड़ियों के बारे नहीं बोलेंगे?

श्री उपसभापति: बोलने नहीं दे रहे हैं! आप संवैधानिक मर्यादाओं का, नियम-कानूनो का पालन नहीं करेंगे और चेयर पर आरोप लगाएंगे, क्या आपको यह फ्रीडम है? आप नियम-कानूनों के बाहर जाकर कुछ भी कह सकते हैं और चेयर पर आरोप लगाते हैं। ...(**व्यवधान**)...

श्री संजय सिंह: ठीक है सर। सर, देश के अंदर ईवीएम का इस्तेमाल शुरू हुआ। .....(**व्यवधान**)...

श्री उपसभापति: प्लीज़ चुप हो जाइए। ...(**व्यवधान**)... माननीय सदस्य, अपनी जगह पर जाकर बैठिए।

श्री संजय सिंह: जब ईवीएम का इस्तेमाल शुरू हुआ, तो देश में तमाम बहस शुरू हुई और अगर किसी ने ईवीएम पर सबसे पहला सवाल उठाया, तो उस व्यक्ति का नाम है – जी.वी.एल. नरसिम्हा राव। उन्होंने इस पर बाकायदा एक किताब लिखी है कि लोकतंत्र के ऊपर खतरा है यह ईवीएम। उसके बाद लाल कृष्ण आडवाणी जी ने भी उनकी किताब की प्रशंसा करते हुए और ईवीएम पर सवाल उठाते हुए कहा था। ...(**व्यवधान**)... सर, अब क्या इस पर भी समस्या है?

श्री उपसभापति: आप बोलिए।

श्री संजय सिंह: पूरे ईवीएम के ऊपर सबसे पहले इन लोगों ने सवाल उठाया। ...(**व्यवधान**)... महोदय, ईवीएम किन-किन देशों में था और कहाँ-कहाँ बैन हो गया, मैं आपको उसके बारे में पढ़कर बता देता हूं। सर, जर्मनी, नीदरलैंड, आयरलैंड, यूके, फ्रांस, पुर्तगाल, इटली, ऑस्ट्रेलिया, नॉर्वे, कनाडा, बेल्ज़ियम, साउथ कोरिया, इन तमाम देशों में ईवीएम था, लेकिन बंद हो गया। सर, मेरे मन में एक शंका होती है, जो मैं आपके माध्यम से उधर बैठे हुए लोगों से पूछना चाहता हूं। आप प्रधान मंत्री जी का बहुत गुणगान करते हैं। आप कहते हैं कि प्रधान मंत्री जी बहुत लोकप्रिय हैं, प्रधान मंत्री जी की लोकप्रियता चमक रही है, वे महामानव हैं, विश्व गुरु हैं, मेरा सवाल है, प्रधान मंत्री जी की यह कौन-सी लोकप्रियता है कि ईवीएम से चुनाव कराएंगे, तो लोकप्रियता कायम रहेगी, लेकिन अगर बैलेट से चुनाव कराएंगे, तो लोकप्रियता खत्म हो जाएगी? अगर दोनों में लोकप्रियता कायम है, तो बैलेट से चुनाव करा लीजिए। उससे भी पता चल जाएगा कि

Contents Page

प्रधान मंत्री जी कितने लोकप्रिय हैं, कितनी लोकप्रिय है भारतीय जनता पार्टी और कितने लोकप्रिय हैं आप लोग। आपको यह भी पता चल जाएगा।

मान्यवर, दूसरी बात यह है, आपने कहा, मैंने अभी सुना कि घुसपैठियों के लिए डिटेंशन सेंटर्स बनाएंगे। यह कहा गया कि चुनाव की पूरी प्रक्रिया के तहत जो घुसपैठिए पकड़े जाएंगे, उनको उन डिटेंशन सेंटर्स में रखा जाएगा। महोदय, मैं आपके माध्यम से इस सरकार से पूछना चाहता हूं कि 11 साल से इस देश में ट्रंप की सरकार तो नहीं है, न बराक ओबामा की सरकार है, न ही बाइडन की सरकार है, यहाँ पर प्रधान मंत्री नरेन्द्र मोदी जी हैं और गृह मंत्री अमित शाह जी हैं, फिर आपने 11 सालों में हिंदुस्तान से कितने घुसपैठिए भगाए? आप इसके बारे में सदन को आंकड़ा दीजिए, जानकारी दीजिए।

महोदय, आप बिहार जाते हैं, वहाँ घुसपैठिया-घुसपैठिया * हैं, झारखंड जाते हैं, वहाँ घुसपैठिया * हैं, दिल्ली आते हैं, वहाँ घुसपैठिया *हैं, हरियाणा जाते हैं, वहाँ घुसपैठिया * हैं, महाराष्ट्र जाते हैं, वहाँ घुसपैठिया * हैं, असम जाते हैं, वहाँ घुसपैठिया * हैं, लेकिन आप घुसपैठिया पकड़ नहीं पाते। महोदय, ये कौन-से घुसपैठिए हैं? जहाँ पर चुनाव होगा, वहाँ आपको घुसपैठिए मिल जाते हैं, आप पूरा चुनाव इस पर करते हैं। महोदय, आप देश को यह बताइए कि आपको कितने घुसपैठिए बिहार राज्य में मिले? आप इसके बारे में इस सदन को बताइए।

मान्यवर, मैं आपको बताना चाहता हूं कि वहाँ पर मात्र 315 विदेशी नागरिक मिले, जिनमें से 78 मुसलमान थे और बाकी नेपाल के हिंदू थे। आप उसके आँकड़े इसलिए जारी नहीं कर रहे हैं, क्योंकि 65 लाख में से सिर्फ 315 मिले हैं।

महोदय, आप उत्तर प्रदेश में डिटेंशन सेंटर्स बना रहे हैं। क्या आपको डिटेंशन सेंटर्स का पता भी है? क्या आपको इसके कानून, अंतर्राष्ट्रीय नियम पता हैं? आपके पास स्कूल बनाने के लिए पैसे नहीं हैं, अस्पताल बनाने के लिए पैसे नहीं हैं। मिड-डे मील में आप बच्चों को नमक-रोटी खिला रहे हैं। ...(**व्यवधान**)... नौजवानों को रोजगार देने के लिए आपके पास पैसा नहीं है। खाद की बोरी देने के लिए पैसा नहीं है। आप कह रहे हैं कि आप अपनी * को पूरा करने के लिए डिटेंशन सेंटर बनाएंगे, जहाँ पर घुसपैठियों को रखेंगे। उन्हें फ्री बिजली, फ्री पानी, फ्री एजुकेशन, रहने के लिए घर, सड़क - यह सब आप अपने पैसे से देंगे, देश की जनता के पैसे से देंगे? इसलिए मैं आपके माध्यम से सरकार को चेतावनी देना चाहता हूँ कि अगर कोई बांग्लादेशी मिले, कोई पाकिस्तानी मिले, कोई अफगानिस्तानी मिले, तो उसे उसके देश वापस भेज देना। हमारे पैसे से उन्हें यहाँ पर डिटेंशन सेंटर और घर बनाकर, फ्री में बिजली, फ्री में पानी, फ्री में शिक्षा, फ्री में इलाज मत देना। अगर आपको ज्यादा चिंता हो, तो अपने घर के बाहर एक घर बना लेना, उन्हें वहाँ पर रख लेना। ...(**व्यवधान**)... अपने घर में रख लेना। अपनी £ के चक्कर में हम लोगों का पैसा बर्बाद मत करो। ...(**व्यवधान**)...

श्री उपसभापति: शब्द असंसदीय है। आप असंसदीय शब्द न बोलें।। will check.

श्री संजय सिंह: सर, ये लोग क्या-क्या बोलते हैं, किस-किस को गाली नहीं देते हैं।

---

* *Not recorded.*

£ *Exupnged as ordered by the Chair.*

श्री उपसभापति : सबको संसदीय शब्द ही बोलने हैं और आपको भी बोलने हैं। यह नियम में है।

श्री संजय सिंह: *

श्री उपसभापति: आप सब्जैक्ट पर बोलिए। That will go on record. ...(*Interruptions*)...

श्री संजय सिंह: सर, यह सब्जैक्ट ही है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Discussion on Election Reforms is the subject.

श्री संजय सिंह: *...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please speak on the subject. That will go on record. ...(*Interruptions*)...

श्री संजय सिंह:*...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, प्लीज़। ...(**व्यवधान**)... माननीय संजय जी, वही बातें रिकॉर्ड पर जाएंगी, जो कि विषय से संबंधित हैं। ...(**व्यवधान**)...

श्री संजय सिंह: आप यहाँ पर सिर्फ देश का माहौल बिगाड़ना चाहते हैं। ...(**व्यवधान**)... *

वस्त्र मंत्री (**श्री गिरिराज सिंह**): इसे authenticate करिए। ....(**व्यवधान**)...

श्री उपसभापति : संजय जी, आप चेयर की तरफ बोलिए। ...(**व्यवधान**)...

श्री संजय सिंह: क्या आप जानना चाहते हैं? ...(**व्यवधान**)... सर, आप बहस कराइए, ...(**व्यवधान**)...

श्री गिरिराज सिंह: सर, इसे एक्सपंज किया जाए। ...(**व्यवधान**)...

श्री उपसभापति: संजय जी, आप आपस में बात नहीं कर सकते हैं। ...(**व्यवधान**)... प्लीज़ आप बोलिए। ...(**व्यवधान**)...

---

* *Not recorded.*

Contents Page

श्री संजय सिंह: सर, उन्हें खड़ा कीजिए, बहस कराइए। ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़ आप बोलिए। ...(**व्यवधान**)...

श्री संजय सिंह:* ...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, प्लीज़। ...(**व्यवधान**)...

श्री संजय सिंह: 80 साल की बूढ़ी महिला ...(**व्यवधान**)...

श्री उपसभापति: प्लीज़ आप कन्क्लूड करें और विषय पर ही बोलें। ...(**व्यवधान**)... वही रिकॉर्ड पर जाएगा। ...(**व्यवधान**)... आप इलेक्शन कमीशन के day-to-day आंकड़ों पर कमेंट नहीं कर सकते हैं। ...(**व्यवधान**)... Please conclude.

श्री संजय सिंह: *...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please conclude.

श्री संजय सिंह: सर, रामपुर में 80 साल की एक बूढ़ी महिला हैं, जिनका नाम है नूरजहां। सदन को उसकी चिंता सुननी चाहिए। उसने अपने दो बेटे, जो कुवैत में रहते हैं, उनका फॉर्म भर दिया। उस 80 साल की बूढ़ी महिला नूरजहां के ऊपर मुकदमा हो गया, जबकि चुनाव आयोग का नियम कहता है कि अगर कोई आपका हिंदुस्तानी बच्चा विदेश में रहता है, तो भी वह हिंदुस्तान में मतदाता बन सकता है। मां ने फॉर्म भरा और आपने एफआईआर दर्ज कर दी। ...(**समय की घंटी**)...

श्री उपसभापति: धन्यवाद, संजय जी। आपका टाइम ओवर हो गया है।

श्री संजय सिंह: सर, हमारी पार्टी के टाइम में से एकाध मिनट ले लीजिएगा। ...(**व्यवधान**)... सर, मेरी पार्टी के पास समय है। ....(**व्यवधान**)....

श्री उपसभापति: मैंने ऑलरेडी एक मिनट अधिक दिया है। ...(**व्यवधान**)... आपको मैंने ऑलरेडी एक मिनट अधिक दिया है।

श्री संजय सिंह: सर, मैं पार्टी का नेता हूँ, मेरा पास टाइम है। ....(**व्यवधान**)....

श्री उपसभापति: मैंने ऑलरेडी एक मिनट अधिक दिया है। ....(**व्यवधान**)...

---

* *Not recorded.*

श्री संजय सिंह: सर, मेरे पास टाइम है। ....(**व्यवधान**)...

श्री उपसभापति: आपने पहले लिखकर नहीं भिजवाया। ...(**व्यवधान**)... आपने पहले लिखकर नहीं भिजवाया। ...(**व्यवधान**)...

श्री संजय सिंह: सर, आप पार्टी के टाइम में से काट लीजिएगा। ...(**व्यवधान**)... पार्टी के टाइम में से काट लीजिएगा। ....(**व्यवधान**)...

श्री उपसभापति: आप जल्दी बोलिए। ...(**व्यवधान**)...

श्री संजय सिंह: सर, मुझे एक मिनट और दीजिए। ....(**व्यवधान**)...

श्री उपसभापति: हाँ, आप एक मिनट में कन्क्लूड करें। .....(**व्यवधान**)...

श्री संजय सिंह: यह सदन ...(**व्यवधान**)...

श्री गिरिराज सिंह: इसे authenticate करिए।

श्री संजय सिंह: मंत्री जी, यह आपको कैसे पता लगेगा? ...(**व्यवधान**)... इस सदन को श्रद्धांजलि देनी चाहिए। ...(**व्यवधान**)...

श्री उपसभापति: धन्यवाद, धन्यवाद। Now, Secretary General. ...(*Interruptions*)... Sanjay Singh ji, it is not going on record. ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)... आपका समय ओवर हो गया है। ...(**व्यवधान**)... Message from Lok Sabha; Secretary General. Nothing else is going on record.

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 11th of December, 2025, has adopted the following Motion regarding the extension of time for presentation of the Report of the Joint Committee of the Houses on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024:-

"That this House do extend time for presentation of the Report of the Joint Committee on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill,

Contents Page

2024 and the Union Territories Laws (Amendment) Bill, 2024' up to the first day of last week of the Budget Session, 2026."

MR. DEPUTY CHAIRMAN: Now, Shri Yerram Venkata Subba Reddy. You have nine minutes.

DISCUSSION ON ELECTEION REFORMS— *Contd.*

SHRI YERRAM VENKATA SUBBA REDDY (Andhra Pradesh): Thank you very much, Mr. Deputy Chairman, Sir, for giving me the opportunity to participate in this very important discussion on elections and electoral reforms which are at the crossroads in our country. The events that unfold in the coming few years will decide the electoral journey and the trajectory of democracy of this country. Sir, we are a democracy and the Election Commission is the custodian of democracy. Election Commission should not betray the trust of voters, and at no point of time, 140 crore people of this country should lose faith in the Election Commission. For this, the Election Commission should never be partisan. It should always be transparent. It should never play with rules, but it should apply them equally across the board, be independent and should never succumb to pulls and pressures. *...*(Interruptions)*...*

MR. DEPUTY CHAIRMAN: Please confine yourself to the subject. ...*(Interruptions)*... Only that will go on record. ...*(Interruptions)*...

SHRI YERRAM VENKATA SUBBA REDDY: Sir, this is not about who is ruling and who is not. ...(Interruptions)... This is not against any party.

श्री उपसभापति : प्लीज़, आपस में बातचीत न करें।

SHRI YERRAM VENKATA SUBBA REDDY: Sir, I am only quoting the example. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Subba Reddy ji, you have to speak on the subject. ...*(Interruptions)*... It is not the listed subject. ...*(Interruptions)*...

SHRI YERRAM VENKATA SUBBA REDDY: * ...*(Interruptions)*...

---

* *Not recorded.*

MR. DEPUTY CHAIRMAN: It is not the discussion on State elections. You have to speak on this topic, 'Discussion on Election Reforms'. ...*(Interruptions)*...

SHRI YERRAM VENKATA SUBBA REDDY: Sir, whatever I am quoting, I will authenticate it. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, you are speaking on State election results. That is not the subject. ...*(Interruptions)*...

SHRI S NIRANJAN REDDY: This is on elections only, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Niranjan Reddy ji, you please take your place. ... *(Interruptions)*... No, only that will go on record. ...*(Interruptions)*...

SHRI YERRAM VENKATA SUBBA REDDY: Sir, such patterns do not arise from human error. ...*(Interruptions)*...

श्री उपसभापति : प्लीज़, आपस में बात न करें। ...(**व्यवधान**)... You take your seat. ...*(Interruptions)*... Please you take your seat and let him speak. ...(*Interruptions*)...

SHRI YERRAM VENKATA SUBBA REDDY: They point to technical malfunction or deliberate tampering. ...(*Interruptions*)...

श्री उपसभापति : आप जो विषय पर बोलेंगे, वही रिकॉर्ड पर जाएगा। ...(**व्यवधान**)...

SHRI YERRAM VENKATA SUBBA REDDY: * ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It will not go on record. मैं दूसरे स्पीकर को बुलाऊंगा। ...(**व्यवधान**)... Mr. Venkat Subbar Reddy, I am warning you. I will call the other speaker now.

SHRI YERRAM VENKATA SUBBA REDDY: *...*(Interruptions)*...

---

* *Not recorded.*

Contents Page

MR. DEPUTY CHAIRMAN: It will not go on record. अगर आप मूल विषय पर नहीं बोलेंगे, तो वह रिकॉर्ड पर नहीं जाएगा। ...(**व्यवधान**)...

SHRI YERRAM VENKATA SUBBA REDDY: * *...(Interruptions)...*

श्री उपसभापति : आप State Election को discuss नहीं कर रहे हैं, उसके results discuss नहीं कर रहे हैं। ...(**व्यवधान**)...

SHRI YERRAM VENKATA SUBBA REDDY: Sir, official figures of registered voters in Andhra Pradesh*...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I will call the next speaker now. *...(Interruptions)...* I am warning you. *...(Interruptions)...* Mr. Yerram Venkata *...(Interruptions)...* I will not allow you now. Shri Subhasish Khuntia.

श्री शुभाशीष खुंटिया (ओडिशा): जय जगन्नाथ! माननीय उपसभापति महोदय, चुनाव सुधार के विषय पर बोलने का अवसर देने के लिए मैं आपको धन्यवाद देता हूं। मान्यवर, इस विषय पर कुछ बोलने से पहले मैं सदन और पूरे राष्ट्र के समक्ष यह बात कहना चाहूंगा कि मताधिकार हमारे देश, हमारे लोकतंत्र की आत्मा है। यही वह महोत्सव भी है, जो इस राष्ट्र को दिशा देता है। सरदार वल्लभ भाई पटेल ने इसके महत्व को बताते हुए कहा है, 'The strength of nation lies in the hands of its people. The ballot is their greatest tool.' मान्यवर, किसी भी संशोधन या सुधार में इन विचारों और मूल्यों का संरक्षण होना चाहिए। ऐसा नहीं कि इसे चुनाव जीतने का औजार बना दिया जाए। अगर ऐसा होगा तो हमें याद रखना चाहिए कि कोई जरूर जीत जाएगा, लेकिन भारतीय लोकतंत्र हार जाएगा।

महोदय, अब मैं ओडिशा की जमीनी सच्चाई की ओर सदन का ध्यान आकर्षित करना चाहूंगा। ओडिशा में बड़ी संख्या में आदिवासी समुदाय, दलित, पिछड़ा वर्ग, एकक महिला, अत्यंत गरीब परिवार और प्रवासी श्रमिक रहते हैं। ये वे नागरिक हैं, जिनके घर अक्सर पहाड़ी वन क्षेत्र और नदी पार के इलाके में होते हैं। ऐसे स्थान तक पहुंचना स्वयं में एक चुनौती है। इसके कारण बीएलओ तथा एसआईआर की प्रक्रिया इनके लिए अधिक कठिन हो जाती है। सर, एसआईआर के दौरान कई बार योग्य नागरिकों को absent, shifted या duplicate बता कर मतदाता सूची से बाहर किया जा रहा है। मान्यवर, मताधिकार का छूट जाना सिर्फ प्रशासनिक त्रुटि नहीं है, बल्कि यह एक नागरिक को उसकी हिस्सेदारी से वंचित करना है। दूसरी ओर बीएलओ भी सीमित संसाधन, कठिन भौगोलिक स्थिति और समय के दबाव में काम कर रहे हैं। उनका कार्यभार अत्यंत चुनौतीपूर्ण है और लोकतांत्रिक प्रक्रिया की सफलता में उनकी भूमिका सबसे महत्वपूर्ण है। इसीलिए आवश्यक है कि बीएलओ को बेहतर शिक्षण, पर्याप्त संसाधन, तकनीकी सहायता और स्पष्ट निर्देश दिया जाए। सर, जनता की अपेक्षा साधारण है - स्पष्ट प्रक्रिया, स्वच्छ परिवेश और निष्पक्ष परिणाम। ओडिशा जैसे शांत और सांस्कृतिक रूप से समृद्ध राज्य में लोग विशेष रूप से यह आशा रखते हैं कि चुनावी परंपराएं आदर्श और मर्यादा पर आधारित हों।

Contents Page

माननीय उपसभापति महोदय, अनुच्छेद 325 में यह दायित्व सौंपा गया है कि मतदाता सूची संपूर्ण, समावेशी और भेदभाव रहित हो। यह लोकतंत्र की बुनियादी नैतिकता और इसे सुनिश्चित करने के लिए हर सुधार का अनिवार्य आधार होना चाहिए। भारत दुनिया का सबसे बड़ा लोकतंत्र है। अब समय है कि यह सबसे पारदर्शी और सबसे विश्वसनीय लोकतंत्र बने। ...(**समय की घंटी**)... जय जगन्नाथ! वंदे उत्कल जननी!

श्री उपसभापति : धन्यवाद। माननीय किरेन रिजिजु जी।

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजु): डिप्टी चेयरमैन सर, मेरा एक अनुरोध और announcement है। अभी यह चर्चा अच्छी तरह से चल रही है, लेकिन एक प्रार्थना सभा है, जिसमें हम सबके जाने के लिए अलग-अलग पार्टीज के एमपीज़ की तरफ से भी request है। इसलिए मैं सदन से अनुरोध कर रहा हूं कि आज 4 बजे तक हम लोग हाउस चलाएँ और Election Reforms के ऊपर चर्चा को फिर Monday, 1 बजे continue करें। ...(**व्यवधान**)... कल तो Private Members' Business है।

MR. DEPUTY CHAIRMAN: I think the House agrees to it. ...*(Interruptions)*... माननीय संजय यादव जी, क्या आप Monday को बोलना चाहेंगे?

श्री संजय यादव : जी, सर।

MR. DEPUTY CHAIRMAN: Dr. M. Thambidurai, will you start today for five minutes?

DR. M. THAMBIDURAI (Tamil Nadu): I am ready, Sir.

MR. DEPUTY CHAIRMAN: You can speak now.

DR. M. THAMBIDURAI: How much time, Sir?

MR. DEPUTY CHAIRMAN: Five minutes only.

DR. M. THAMBIDURAI: No, no. It is ten minutes for me.

MR. DEPUTY CHAIRMAN: You have a total time of 12 minutes.

DR. M. THAMBIDURAI: I will speak for five minutes today and for another five minutes I will speak tomorrow. ...(*Interruptions*)... I want to make it clear that I will speak for five minutes today and another five minutes tomorrow.

Contents Page

MR. DEPUTY CHAIRMAN: Another seven minutes tomorrow. ...(*Interruptions*)...

DR. M. THAMBIDURAI: Sir, my time is running. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, no. ...(*Interruptions*)... It would not go on record. You please speak.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, on behalf of AIADMK Party and my leader, Mr. Edapaddi Palaniswami, I am participating in the discussion which is very relevant -- the Election Reforms. Sir, you know very well, I was also Law Minister in the Vajpayee Government. Mr. Rijiju had been Law Minister. Now, Mr. Meghwal is the Law Minister. * I want to make it very clear that I never interfered and other Ministers also never interfered in the functioning of the Election Commission. It is an independent body. Just now, DMK Member made an accusation. So, I want to make it clear that we never did that. Even DMK was also in the NDA Government. I want to know whether the DMK Party used the Home Ministry or the Law Ministry for any favour for them. SIR is very, very important. For example, I want to bring to the notice of the House one thing. I authenticate it. *...(*Interruptions*)... Sir, I am giving you authentication. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You are a very senior Member. ...(*Interruptions*)...

DR. M. THAMBIDURAI: That is why, AIADMK is supporting SIR. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: We are discussing about election reforms. Please speak on that.

DR. M. THAMBIDURAI: This is a very important thing. ...(*Interruptions*)... I am giving you the authentication. ...(*Interruptions*)... So many voters are there on the same address. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You are a senior man. Please speak on the subject. ...(*Interruptions*)...

---

* *Not recorded.*

Contents Page

DR. M. THAMBIDURAI: Sir, this is the subject. ...(*Interruptions*)... SIR is the subject. ...(*Interruptions*)... Why is it taking place? ...(*Interruptions*)... It is to rectify the electoral rolls. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I have already read hon. Chairman's request to all the Members in the beginning itself. ...(*Interruptions*)...

DR. M. THAMBIDURAI: Sir, the subject is Election Reforms, especially SIR.

MR. DEPUTY CHAIRMAN: Not especially SIR! It is Election Reforms only.

DR. M. THAMBIDURAI: SIR is part of the election reforms.

MR. DEPUTY CHAIRMAN: It is still *sub judice*. So, we are not discussing that.

DR. M. THAMBIDURAI: Sir, I am saying how the Election Commission is revising the electoral rolls. Forget SIR. I don't want to get into *sub judice* matter. But, in this, I want to submit before the House, duly authenticated, in Tamil Nadu, under the DMK ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You have already spoken that. ...(*Interruptions*)... Please go ahead. ...(*Interruptions*)...

DR. M. THAMBIDURAI: Therefore, this is the authentication. ...(*Interruptions*)... How, at one place, there are 360 voters? ....(Interruptions)... At another place, there are 150 voters. ....(Interruptions)... Like that, if it is there, how is election taking place? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: He is on point of order.

SHRI N.R. ELANGO: Sir, it is under Rule 240 relating to irrelevant point.

MR. DEPUTY CHAIRMAN: I have already spoken about it. ...(*Interruptions*)...

DR. M. THAMBIDURAI: Sir, I am only speaking relevant thing. I am talking about the role of the Election Commission. ...(*Interruptions*)... Election Commission is

Contents Page

preparing the electoral rolls. That is their duty. ...(*Interruptions*)... In Tamil Nadu, once again, I am quoting that at one place ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You have already quoted that. Please move ahead. ...(*Interruptions*)...

DR. M. THAMBIDURAI: I have to give the authentication. I am giving that. ...(*Interruptions*)... I am giving the authentication.

MR. DEPUTY CHAIRMAN: Please. ...(*Interruptions*)...

DR. M. THAMBIDURAI: I am saying why the Election Commission is taking up this kind of revision, which is not a prejudicial thing.It is to help democracy and, through democracy, it has to take place in the country. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Dr. Thambidurai, you would continue on Monday. Hon. Members, the House stands adjourned to meet at 11.00 a.m. on Friday, the 12th December, 2025.

The House then adjourned at four of the clock till eleven of the clock on Friday, the 12th December, 2025.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)